MR. DEPUTY CHAIRMAN: Yes, Mr. ifogendra Sharma.

rHE FINANCE BILL, 1974—contd.

The Finance

श्री योगेन्द्र शर्मा (बिहार): हम लोगों के सामने जो वित्त विधेयक है . . .

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्ः क्या वे वित्त विधेयक पर बोलने लगे हैं। मैंने तो ग्राप से रेलवे के सम्बन्ध में बोलने के लिए निवेदन किया था।

MR. DEPUTY CHAIRMAN: I have called Mr. Sharma to speak, on the Bill.

श्री राजनारायण : मैं रेलवे के सम्बन्ध में कहना चाहता था. लेकिन ग्रापने मझे समय नहीं दिया ।

श्री उपसभापति : ग्राप कल बोलियेगा ।

श्री राजनारायण : न्याय के सम्बन्ध में देरी नहीं होनी चाहिए क्योंकि जितनी देरी इस सम्बन्ध में की जायेगी उतना ही ग्रन्याय ज्यादा होगा।

श्री उपसभापति : कल स्टेटमेंट होगा ग्रीर उस समय जो बोलना चाहें, बोलियेगा ।

श्री राजनारायण : श्रीमन, जब देश में इतनी बड़ी घटना हो रही हो, सारे देश में जब ट्रेनें वन्द पड़ी हैं श्रीर सरकार की श्रोर सेईंद्रतना भारी ग्रसत्य बोला जा रहा हो कि ट्रेनें चल रही हैं, तो ऐसे समय में श्री ललित नारायण मिश्र का इस्तीफा होना चाहिये ।

MR. DEPUTY CHAIRMAN: Tomorrow you can raise all these points. . . .

SHRI NIREN GHOSH (West Bengal): We want it on Saturday . . . {Interruptions).

श्री योगेन्द्रशर्मा (बिहार) : उप-सभापति जी यह जो वित्त विधेयक है, उसके द्वारा प्रत्यक्ष और ग्रप्रत्यक्ष करों से–ग्राम जनता पर तमाम विकास का जो बोझा डाला गया है तथा ईजारेदारों को नई-नई सुविधा और नई-नई रियायतें देने की जो सरकार की नीति है, वह दक्षिण पंथी रुझान का द्योतक है।

उप-सभापति जी, जो विधेयक प्रस्तुत किया गया है, जो प्रस्ताव हमारे सामने हैं, उनसे मालूम होता है कि अभी हमारे देश के सामने जो भीषण ग्राधिक संकट है उसका न सरकार के पास कोई निदान ही है और न ही उसको इस बात का एहसास ही है। इसका परिणाम यह हो रहा है कि यह जो आर्थिक संकट है, वह और भी गहरा होता चला जा रहा है श्रीर हो गया है । यह इसी दक्षिण पंथी रुझान का ही नतीजा है कि देश के आर्थिक जीवन की, जिस की देश की लाइफ लाइन कहते हैं, वह रेलवे व्यवस्था ग्राज ठप्प पड़ी हुई है। मैं इस समय रेलवे की हड़ताल की बात नहीं करना चाहता हं, लेकिन यदि रेलवे की हड़ताल से देश की ग्राधिक व्यवस्था, देश की लाइफ लाइन ठप्प हो जाय, ठप्प है, तो फिर क्या इसका यह मतलब नहीं है कि आपकी जो नीतियां है उन्होंने इस तरह की परिस्थित पैदा कर दी है कि हमारे देश के सामने जो ग्राधिक संकट इस समय खड़ा है, वह सुलक्षने के वजाय और भी ग्रधिक गहरा हो गया है।

ग्राज देश की लाइफ लाइन ठप्प पड जाने का मुख्य कारण श्रापकी दक्षिण पंथी रुझान का ही नतीजा है। हम जानते हैं ग्रीर ग्रवसर कहा जाता है कि जो संगठित मजदूर है, वे अपने संगठन ग्रीर शक्ति से तरह तरह की सुविधा ले लेते हैं, थ्रीर इस तरह से तरह तरह की वेतन बद्धि ले लेते हैं। यही कारण आज मृल्य वृद्धि का है। यह बिल्कुल असत्य और अवास्तविक वात है और इसका खंडन करने की ग्रावश्यकता नहीं है। सरकार द्वारा दिये गये आंकडों से यह स्पष्ट हो जाता है कि संगठित मजदूरों को ऋतिग का सुचक ग्रंक 1971 में 100 था, तो 1972 में वह 99 था। 1973 श्रीर 1974 के बीच में हम समझते हैं मुल्यों में वृद्धि हुई और उससे यह और भी कम हो गया होगा।

दूसरी तरफ, जिन इजारेदारों को ये रियायतें दे रहे हैं उनका प्रोफिट कितना बढ़ गया है वह एक बात से स्पष्ट हो जाता है कि मोनोपोली कमीशन ने जिन 75 घरानों का मोनोपोली के दर्जे में रखा था ग्राज उनकी संख्या बढ़कर 100 से भी अधिक हो गई है। और जब मजदूर मजदूरी बढ़ाने की मांग करते हैं तो उन्हें मंहगाई का भूत दिखाया जाता है, कहा जाता है कि मजदूरी बढाने से मंहगाई बढ़ती है । श्रीमन, यह विचित्र बात है, रेलवे मजदूरों के नेता बराबर कहते हैं कि हम बातचीत के जरिए से समस्या हल करना चाहते हैं, सरकार के नेता भी कहते हैं कि हम बातचीत करना चाहते हैं लेकिन एक शर्त है कि हडताल का नोटिस पहले वापस लो। हम पूछना चाहते हैं कि सरकार से कि जिस वक्त यहां के पंजीपतियों ने पंजी की हड़ताल का नोटिस दिया और पंजी की हड़ताल का नोटिस हीं नहीं दिया, पुंजी की हड़ताल हो गई । तब ग्रापने क्या किया ? क्या ग्रापने उनसे वात करने से इनकार किया ? पंजी की स्टाइक ही नहीं. उन्होंने कहा कि सिर धड़ से अलग हो जायगा। क्या ग्रापने उन से बात करने से इनकार किया ? बात करने से इनकार करना तो दूर रहा, ग्रापमे उनको नई-नई सुविधायें दी हैं। ग्रापने जो वित्त विधेयक पेश किया है उसमें उनको रियायतें दी हैं। पंजीपतियों की पंजी हड़ताल के बावजुद श्रापने उनसे बात की, रियायतें दीं । लेकिन जब मजदूर हडताल का नोटिस देते हैं तो उनसे कहा जाता है कि जब तक हड़ताल का नोटिस बापस नहीं लेंगे, हम बात नहीं करेंगे । इतने धनघोर रूप से उनके पुंजीपतियों की पक्षधर होने की श्राशा हम नहीं करते थे, लेकिन हम यह अवश्य उम्मीद करते थे कि झाप पंजी श्रौर श्रम के विवाद में मोडरेटर का काम करेंगे। ग्रापने उसको की त्याग दिया और ब्रापने खुलेग्राम पुंजी के पक्षधर के रूप में ग्रपने को देश के सामने प्रकट कर दिया। यही कारण है कि आप इस देश से आर्थिक संकट को दूर नहीं कर सके। यह विचित्र बात है। सभी चाहते हैं कि महंगाई नहीं होनी चाहिए सभी चाहते हैं कि महंगाई को रोकना चाहिए, फिर भी उसके बावज्द मंहगाई बढ़ती जा रही है। हमने आज तक किसी को यह कहते हुए नहीं सुना कि महंगाई होनी चाहिए, सभी कहते हैं कि महंगाई नहीं होनी चाहिए । फिर भी मंहगाई

क्यों बढ़ती जा रही है ? इसके स्पष्ट ग्रर्थ यह है कि जो लोग बात करते हैं उसमें पाखंड है । अगर पाखंड नहीं होता और सही माने में सभी लोग मंहगाई को रोकना चाहते हैं तो महंगाई कभी नहीं बढ़ सकती थी । हम निवेदन करना चाहते हैं कि महंगाई इसलिए बढ़ रही है क्योंकि हमारे समाज में, हमारे देश में ऐसे लोग हैं, ऐसे व्यक्ति हैं जिनका निहित स्वार्थ है महंगाई में ।

वे कौन लोग हैं ? वे वे लोग हैं जो उत्पादन के साधनों के मालिक हैं। जो उत्पादन के साधनों के मालिक हैं उनका निहित स्वार्थ है महंगाई। मंहगाई बढती है, उनका मनाफा बढता है। ये लोग हैं जो इस देश के इजारेदार हैं, वे लोग हैं जो इस देश के बड़े बड़े भूमिधर हैं । ग्राप उन्हीं को रियायतें दे रहे हैं जब कि ग्रावश्यकता थी उनको नियंत्रित करने की । यदि भ्राप सचमच में महंगाई को रोकना चाहते हैं तो महंगाई में जो निहित स्वार्थ है उन्हीं को ग्राप बढावा दे रहे हैं इससे महंगाई रुकेगी ? आप जो महंगाई के खिलाफ निहित स्वार्थ हैं उन तमाम लोगों को, जो श्रमिक हैं, जो मेहनतकश हैं वे रेलवे मजदूर जो कि आज हड़ताल पर हैं, वे महगाई के खिलाफ निहित स्वार्थ रखते हैं , उनको म्राप जैलों में भेज रहे हैं। उनके खिलाफ दमन चक चला रहे हैं। जब ग्राप कहते हैं कि ग्राप मंहगाई रोकना चाहते हैं तो माफ कीजियेगा जब आप मंहगाई के जनकों को बढावा क्यों दे रहे हैं ? इससे मंहगाई बढ़ रही है , इसलिए बेरोजगारी बढ़ रही है इसलिए भ्रष्टाचार वढ रहा है।

उप-सभापित जी, हमारे बहुत से माननीय सदस्यों ने कहा है और हमारा ख्याल है कि सरकार की श्रोर से भी यह कहा जाता है कि महंगाई विश्वव्यापी चीज है। वह सिर्फ हमारे देश में नहीं है। हमारे टी० एन० सिंह जी ने कुछ श्रांकड़े दिये, किस तरह से श्रमरीका में चाय 1 रु० 80 पैसे प्याली मिलती है। हमारे यहां तो 25 पैसे में मिलती है। इसमें कोई शक नहीं है कि दुनिया के एक हिस्से में

महंगाई, वैरोजगारी, भ्रष्टाचार इनकी वृद्धि हो रही है ग्रौर वह दुनिया है पूंजी वाली दुनिया। वह दनिया जहां पर उत्पादन का उद्देश्य है मनाफा, ग्रधिक मुनाफा, ग्रतिरिक्त मुनाफा ग्रौर भी अधिक मनाफा । जहां पर उत्पादन इस उद्देश्य से होते हैं, इसी को कहते हैं पूजीवादी दुनिया। वहां पर बेरोजगारी है, वहां पर बेकारी है, वहीं पर भ्रष्टाचार है । लेकिन इसका नतीजा क्या हो रहा है। जिन माननीय सदस्यों ने यह कहा कि यह विश्वव्यापी व्यवस्था है उन माननीय सदस्यों को सोचना चाहिये और हम सरकार से भी कहेंगे कि वह सोचे तो उसका नतीजा क्या हो रहा है, जरा उस पर भी गौर करें। पंजीवादी दनिया का सबसे बड़ा शक्तिशाली देश धमरीका है। वहां पर भी महंगाई वढ़ रही है, वहां पर भी भ्रष्टाचार वढ रहा है, बेकारी बढ़ रही है, लेकिन उसका नतीजा क्या हो रहा है ? उसका नतीजा यह हो रहा है कि भ्राज वाटरगेट में वहां का राष्ट्रपति डूब रहा है। स्राप चाहते हैं कि हिन्दुस्तान में भी यह चीज हो ? हम कहना चाहते हैं कि यदि हिन्दुस्तान में ग्रापने उसी रास्ते की नकल की तो हिन्दुस्तान में ग्राप भी डूबेगे। इंगलैण्ड को लीजिये। इंगलैण्ड में क्या हुम्रा ? वहां भी यहंगाई बढ़ी, वहां भी भ्रष्टाचार बढ़ा, नतीजा क्या हुम्रा कंजर्वेटिव पार्टी की सरकार चली गई। यह नतीजा हम्रा । म्राज जब हम बहस कर रहे हैं इस विधेयक पर तो श्रीमन्, इंग्लैण्ड में 10 लाख इंजीनियरी वर्कर्स हड़ताल पर हैं। यह नतीजा हो रहा है। तो यह कहने से कि सारी दुनिया में महंगाई बढ़ रही है, ग्राप सिर्फ समस्या का उचित समाधान नहीं करते, बल्कि उचित समाधान से भागते भी हैं। उसका क्या नतीजा हो रहा है उन पर ध्यान दीजिए, ग्रीर उन देशों से ग्राप सबक लीजिए। भाज भी भाप इस समस्या के हल की ओर बढ सकते हैं।

फ्रांस में क्या हो रहा है ? फ्रांस में भी महंगाई बढ़ी, वहां भी बेरोजगारी है, भ्रष्टाचार है मगर क्या हो रहा है फ्रांस में ? ग्राज फ्रांस में डिगालज, का ग्रन्त हो रहा है ग्रौर जो वाम- पंथी नेता वहां हैं आज वे राष्ट्रपति के उम्मीदवार के संघर्ष में जीतने जा रहे हैं। यह नतीजा हो रहा है। मगर यह सबक आप नहीं लेते और आप टाटा, विरला और इजारेदारों के पक्ष में जाते हैं तो यह समस्या का निदान नहीं है।

एक उदाहरण हम पेश करना चाहते हैं पूर्तगाल का । पूर्तगाल का नाम सुना होगा 50 साल से वहां पर फीजी तानाशाही कायम है, प्रतिक्रियावादी, दक्षिणपंथी, फौजी तानाशाही है । क्या हम्रा ? महंगाई बढ़ी, भ्रष्टाचार बढ़ा, बेरोजगारी बढ़ी, 50 साल से जमी हुई फौजी तानाशाही का तस्त तोड़कर फैंक दिया गया है **ग्रौर ग्राज** वहां पर कम्यनिस्ट पार्टी सबसे बड़ी संगठित राजनीतिक शक्ति के रूप में उभर <mark>ग्राई है । मंहगाई,</mark> वेकारी, वेरोजगारी, भ्रष्टाचार, पुंजीवादी संस्था की देन हैं, पुंजीवादी व्यवस्था की देन हैं। पुंजीवादी दूनिया में ये चीजें बढ़ रही हैं तो उनके खिलाफ वहां की जनता, श्रमिक जनता आज लड रही है और सारी दनिया में पुंजीवादी दुनिया में हुकुमत पक्ष की छोर से लोगों का विलगाव हो रहा है, वह उसके खिलाफ लड़ रहे हैं। लेकिन आप तो एक दूसरा ही नतीजा निकालते हैं। ग्राप कहते हैं कि हम दक्षिण पक्ष की ग्रोर जायें, हम टाटा, विरला ग्रीर वड़े-वड़े भूमिपतियों को रियायतें दें जिनका निहित स्वार्थं महंगाई है।

श्रीमन्, यह गलत बात है कि मंहगाई, श्रष्टा-चार श्रीर बेरोजगारी सारी दुनिया की चीज है। यह सिर्फ पूंजीवादी दुनिया की चीज है। इसी दुनिया का एक तिहाई हिस्सा जहां पूंजी के शासन के बदले श्रम का शासन स्थापित है, जो समाजवादी दुनिया हैं वहां का क्या हाल है। वहां पर मंहगाई नहीं है, वहां पर श्रष्टाचार नहीं है, वहां पर बेरोजगारी नहीं है। इस बात को श्राप लोग क्यों छिपाते है। बहुत से माननीय सदस्यों ने सारी दुनिया की बात कही। इसी दुनिया का एक तिहाई हिस्सा समाजवादी दुनिया है श्रीर वहां महंगाई नहीं है, श्रष्टाचार नहीं है, वेरोजगारी नहीं है।

श्री ग्रोउम् प्रकाश त्याग्री (उत्तर प्रदेश) : भ्रष्टचार है ।

श्री योगेन्द्र शर्मा : नहीं, 'ब्राष्टाचार नहीं है । हयमन वीकनेस की बात ग्राप कह सकते हैं। समाजवादी दुनिया का एक देश सोवियत संघ है, जो हमारा मिल देश है, वहां क्या हो रहा है। सारी दनिया में वह भटकते हैं। वड़े बड़े ग्रर्थ गास्त्रियो ने अपने ज्ञान का यहां विस्फोट किया, लेकिन वह यह नहीं समझते कि हमारा एक मित्र देश जो दनिया का छठा हिस्सा है वहां पर ग्राप देखें कि महंगाई की क्या हालत है । वहां चीजों के के दाम बढ़ने के स्थान पर घट रहे हैं । उन की नवीं पंचसाला योजना के पूर्वार्ध में चार वार कीमतों में घटौतरी हुई। सिर्फ पिछले दो वर्षों में कीमतों में जो घटौतरी हुई है उस के फलस्वरूप लोगों का चीजों को खरीदने में 12 अरव रुपया बचा। चीजों की कीमतों में घटीतरी के फलस्वरूप 1971-72 में इसी दुनिया में एक देश में 12 अरब रुपया बचा। फर्क यही है कि वह समाजवादी देश है स्रौर वहां उत्पादन मुनाफे के लिए नहीं होता, वह समाज की ग्रावश्यकताओं की पूर्ति के लिए होता है, लेकिन ग्राप तो उत्पादन मुनाफे के लिए करते हैं. समाज की ग्रावश्यकता की पूर्ति के लिए नहीं करते । इस लिए जब तक ग्राप उत्पादन के उहे-श्य में परिवर्तन नहीं करेंगें तब तक महंगाई, भ्रष्टा-चार और बेरोजगारी से ग्राप पिंड नहीं छुड़ा सकते श्रीमन यह जो में बोल रहा हं शायद यह नक्कार-खाने में तुती की ग्रावाज हो, श्रीमन् वहां पर श्रीमती सुशीला रोहतगी जी बैठी हुई हैं श्रीर हैंस रही हैं। हम जानते हैं कि हम लोगों के बोलने का क्या नतीजा होगा। वह नक्कारखाने में तृती की त्रावाज होगी । ग्राप ग्रपने भारी भरकम बहुमत के बल पर अपने इस वित्त विधेयक को पास करा लेंगे, लेकिन मैं सरकार के नेताओं से निवेदन करना चाहता है कि यदि यह वित्त विधेयक पास हो गया तो इस का ग्रसर यह होगा कि महंगाई रुकने के बजाय ग्रौर बहेगी, भ्रष्टाचार रुकने के बदले श्रौर बढेगा श्रौर वेरोजगारी रुकने के बदले श्रौर बढ़ेगी, और अगर आप इस को पास कर लेते हैं तो न केवल ग्राप ग्रपने को विल्क पुरी संसदीय व्यवस्था और संसदीय संस्थाओं को बदनाम करते है । मैं ग्राज देख रहा हं कि किस तरह से फासिस्ट शक्तियां, दक्षिण पक्षी शक्तियां ग्राप की इस महंगाई, वेरोजगारी ग्रीर भ्रष्टचार बढाने वाली नीतियों का फायदा उठा कर संसदीय परंपरा पर प्रहार कर रही हैं। उन्होंने संसदीय परंपराम्रों पर प्रहार करना शुरु कर दिया है और इस के लिए उन्होंने एक बहुत ही अच्छा नारा दिया है पार्टीलैस डिमोर्केसी । बिहार में पार्टीलैस डिमो-केसी का ग्राज नंगा नाच हो रहा है। जयप्रकाश जी का मैं व्यक्तिगत रूप में बहुत वड़ा प्रशंसक रहा हं ग्रौर बहुत से लोगों के साथ महात्मा गांधी का गांधीवाद छोड़ने के वाद और मार्क्सवाद स्वीकार करने के पहलें में जयप्रकाश जी का ग्रनुयायी था शायद आप पहले से अनुयायी थे इसलिए व्यक्तिगत तौर पर हम उनकी बहुत इज्जत करते हैं, श्रादर करते हैं लेकिन पार्टीलैस डैमोकसी की बात करते हैं। जो ठीक नहीं है।

एक समय था जबकि जयप्रकाश जी कहते थे कि सोवियत रूस में सिर्फ एक ही पार्टी को मौका दिया जाता है दूसरी पार्टियों को मौका नहीं दिया जाता परन्तु आज वह कहते हैं कि एक पार्टी ही क्यों ? कोई भी पार्टी सत्तारूढ़ नहीं हो। जब वर्गहीन समाज कायम ही जाएगा तो वहां भी एक पार्टी हो जाएगी।

श्री सीता राम सिंह (बिहार): मेरा पौयन्ट ग्राफ ग्राडर है कि इस सदन में कोरम नहीं लगता ।

श्री उपसभापति : कोरम पूरा है यहां पर कई सदस्य बैठें हुए हैं ।

श्री योगेन्द्र शर्मा: सत्ता में रहने वालों से श्रौर उन सदस्यों से भी जो जयप्रकाश नारायण जी की छन्नछाया में श्रागे बढ़ रहे हैं मैं पूछता हूं कि वे पार्टीलैस डेमोकेसी के बारे में श्रापकी क्या राय है ? क्या समाज में, क्या वर्ग समाज में पार्टी के विना डेमोकेसी की कल्पना की जा सकती है, नहीं

श्रसंभव है। वर्ग समाज में बिना पार्टी के डेमो-केसी नहीं हो सकती। वर्ग समाज में पार्टी के विना डेमोक्रेसी की कल्पना नहीं हो सकती -- जिस तरह कि राम के विना रामायण की कल्पना नहीं हो मकती ।

The Finance

पार्टीलैस डेमोकेसी का मतलब वह कहते हैं कि दलहीन जनतंत्र । दरग्रसल में, वास्तविकता में या तो वह व्यक्तिगत तन्त्र हो सकता है या सैनिक तंत्र हो सकता है इसके ग्रलावा ग्रौर कोई दूसरी चीज नहीं हो सकती मैं जयप्रकाश नारायण जी के अनुयायियों से, राजनारायण जी से, उनकी पार्टी के दूसरे लोगों से, 'मेरा' ख्याल है त्यागी जी भी उन्हीं की छत्रछाया में ग्रागे बढ़ रहे हैं, उन तमाम लोगों से पूछना चाहता हुं कि क्या ग्राप पार्टी लैस डेमोकेसी में विश्वास रखते है ? ग्रगर श्राप विश्वास नहीं रखते हैं तो क्यों इस छत्रछाया के नीचे ग्रागे बड़ रहे हैं ग्रौर वहां की ग्रसेंबली पर हमला बोल रहे हैं भ्रौर यदि श्राप पार्टीलेस डेमोकेसी में विश्वास करते हैं तो क्यों नहीं दल-विहीन हो जाते हैं ? मैं निवेदन करना चाहता हं कि वे तमाम लोग जो संसदीय जनतंत्र के पश में है उनका फर्ज है। इस पार्टीलैस के ग्रभियान को विफल कराएं।

श्री राजनारायण : मुझे कुछ कहना है । श्राप कहें तो मैं ग्रभी कह दूं।

श्री उपसमापति : इनके बाद कहिएगा ।

श्री योगेन्द्र शर्मा : हम पर ग्रमियोग लगाते हैं। जयप्रकाश जी कम्युनिस्ट पार्टी पर श्रिभयोग लगाते हैं कि इन की बड़ी}विचित्र नीति है कि खर-गोश के साथ भागते हैं श्रौर कुत्ते के साथ शिकार करते हैं। सरकार का समर्थन भी करते हैं ग्रौर सरकार का विरोध भी करते हैं। इसमें कोई भी विरोधाभाव नहीं है। सरकार के जिन कदमों से जनता का फायदा होगा उसका हम समर्थन करेंगे भ्रौर जिनसे नकसान होगा उसका हम विरोध करेंगे । यही हमारी नीति है । ग्राज हम ग्रांखें मुंद कर सरकार की किसी नीति का समर्थन नहीं

करते, श्रांखें मुंद कर सरकार की किसी नीति का विरोध नहीं करते।

Bill, 1974

जो संसदीय जनतंत्र के हिमायती हैं, पक्ष पर हैं उनको ग्रावाज उठानी चाहिए कि पार्टीलैस डेमोकेसी की जो चीज है वह समाज में फासिजम लाने वाली चीज है। मैं कहंगा कि स्राज जो भी प्रजातंत्र, जनतंत्र के हिमायती हैं उन्हें पार्टीलैस डैमोक्रेसी के खिलाफ श्रावाज उठानी चाहिए।

श्री राजनारायण : श्रीमन् मैं स्पष्ट करना चाहता हूं।

श्री उपसभापति : श्राप इनके वाद कहें।

श्री योगेन्द्र शर्मा : एक समय था जबकि संवि-धान के खिलाफ हम लोग बात करते थे तब तमाम दलों के लोग-वढी कांग्रेस, नई कांग्रेस के लोग, ग्राजकल तो राजनारायण जी ने भी एक नई पार्टी बना ली है ग्रभी पता नहीं चला उसका क्या नाम है, संसोपा है या वी०के०डी० है, जनसंघ के लोग भी हल्ला करते हैं कि कम्युनिस्टों को बंद करो . .

गैर कानूनी करो, क्योंकि ये संविधान के खिलाफ बात करते हैं, ये खुले ग्राम संविधान को रौंद रहे हैं ग्राज वे ही विहार की धरती पर संविधान को राँदे जा रहे हैं। लेकिन सरकार और शासन वर्ग भंग हो गया है। उनके दमन का चक चलता है मजदूरों पर ।

श्रीमन् मैं ज्यादा वक्त नहीं लेना चाहता । श्री टी०एन० सिंह ने कहा हमारे जैसे विकासशील देश का रास्ता स्वदेशी का, सादगी का, स्वावलम्बन का रास्ता है । मेरे पास समय नहीं है कि मैं विस्तार के साथ व्याख्या करूं। स्वदेश का, सादगी का, स्वावलम्बन का रास्ता होना चाहिए । लेकिन उसका मतलब क्या है ? उसका मतलब यह है कि ग्राज जो ये मल्टी नेशनल कंपनियों के साथ ग्राप कोलेबोरेशन कर रहे हैं इसको बंद करें यदि ग्राप सही मानो में स्वदेशी, सादगी श्रीर स्वावलम्बन का रास्ता ग्रपनाना चाहते हैं । कुछ लोग स्वदेशी श्रौर स्वावलम्बन की बात भी करते हैं श्रौर मल्टी

नेशनल कःपनियों के साथ कीलेबोरेशन के साथ समर्थक भी हैं। दोनो चीजें साथ साथ नहीं जा सकती। मल्टीनेशनल कम्पनियों के साथ कोले-बोरेशन को बंद कीजिए और जो इजारेदार हैं उनकी इजारेदारी को तोड़ें, इसके बिना देश का कल्याण नहीं है।

दूसरी बात, पांच-साला प्लान की अवधि में करीब 30,000 करोड़ रु० वृत्तियादी ग्रौर बड़े बडे उद्योग धंधों को स्थापित करने में लगाए गए । यह ब्रावश्यक है क्योंकि इसके बिना हम स्वाव-लम्बी नहीं हो सकते । जब तक कम से कम ग्रपनी मणीन बनाने के कारखाने न हों तब तक स्वाव-लम्बी नहीं हो सकते इस देश में 30,000 करोड़ से भी ग्रधिक रुपए लगाए गए स्वावलम्बी बनने के लिए। लेकिन इसका दूसरा पक्ष यह है कि श्रव इतने हजार करोड़ रुपए हमने समाज में चला दिए हैं। तो जिनको हम कहते हैं कन्ज्युमर गुड्स-उप-भोक्ता सामग्रियां-उनकी मांग वहेगी ग्रौर उनकी मांग बढ़ेगी तो कीमतें बढ़ेंगी। एक ही उपाय है कि उनको ग्राप नियंत्रण करें उगाही के जरिए से —क़ीमतों पर नियंत्रण के ज़रिए से और पब्लिक डिस्ट्रिब्युशन सिस्टम के जरिए से। जब तक ग्राप उनका नियंत्रण नहीं करेंगे तब तक ऐसी हालत में यह कैसे संभव है कि मृत्य नियंत्रण हो ।

श्रीमन्, हमको मैथिली की एक कहावत याद श्राती है—पण्डित माखे 3 बार । एक पण्डित थे, जा रहे थे । उसके पैर में कुछ लग गया, अब उसको समझ में नहीं श्राता क्या करे पैर उसको नहीं समझा सका तो फिर हाथ से समझने की कोशिश की; नहीं समझ सका तो नाक से समझने की कोशिश की और समझ गया । तो बड़े बड़े अर्थशास्त्रियों को यह बात समझ में नहीं श्रा रही है क्यों महंगाई बढ़ती जा रही है । हमारे जैसे व्यक्ति को साफ समझ में अाता है महंगाई इसलिये हो रही है कि जो उत्पादन के मालिक हैं उनका निहित स्वार्थ है, उन पर नियंत्रण कीजिए । उनके हाथों में सामान छोड़ दीजिये, चावल छोड़ दीजिये, गैहं छोड़ दीजिए, डालडा छोड़ दीजिये, दूसरी चीजें छोड़ दीजिये, तो कीमतें बढ़ेंगी ही। कंटोल के बिना कभी भी ग्राप महंगाई को रोक नहीं सकते । कंट्रोल ग्रावश्यक हो गया है यदि महंगाई को रोकना है। पब्लिक डिस्ट्रिब्य्शन सिस्टम ग्रावश्यक हो गया है यदि महंगाई को रोकना है। लेकिन ये तो दसरी दिशा में जा रहे हैं। दूसरी दिशा में जाइएगा तो भ्राप डुबियेगा—देश को डुबाइएगा, खुद को डुबोइएगा इसलिये हम अपील करना चाहेंगे-अगर आप महंगाई रोकना चाहते हैं तो उगाही का, प्रोक्योर-मेन्ट का सिस्टम लाग् कीजिए, पब्लिक डिस्ट्ब्य्-शन सिस्टम लाग कीजिए । सवाल उठता है कि हमारे प्रशासकीय ग्रंग प्रत्यंग में भ्रष्टाचार इतना क्यों व्याप्त है ? इससे हम देखते हैं कंट्रोल से जनता का ग्रसंतोष ग्रौर भी बढने लगा है। इसलिये मेरा सझाव है, श्राप जन-प्रिय कमेटियों के द्वारा इस सिस्टम को सफल बनाने की कोशिश कीजिये। जब तक ग्राप यह नहीं करते हैं तब तक ग्राप महंगाई पर रोक नहीं लगा सकते । ब्लैक मनी, ब्लैक मनी की बात बहुत होती है लेकिन हम लोग जो मांग कर रहे हैं कि ब्लैक मनी को रोकने के लिये कम से कम 100 रु० ग्रीर उससे ग्रधिक वाले नोटों का डिमानेटाइजेशन हो, वह क्यों नहीं करते ?

श्री योगेन्द्र शर्मा: क्रमागत: इस तरह से हमारे देश में जो ब्लंक मनी है उसको निकालने की बात श्राप क्यों नहीं करते हैं। (समय की घंटी) मैं श्राखिरी बात कह कर खत्म कर दूंगा। एक बात मैं यह कहना चाहता हूं कि हमारे यहां जो प्रशासकीय श्रष्टाचार है अकुशलता है, अगर इस चीज को दुरुस्त नहीं किया गया, तो सरकार की श्रच्छी से श्रच्छी नीति सफल नहीं हो सकती है। मैं इस सिलसिले में एक उदाहरण देना चाहता हूं। इंडियन श्रायल कारपोरेशन के चेयरमैन की बहाल की बात है यह सवाल दूसरे सदन में विशेषाधिकार सिमित के सामने है, इसलिये मैं इस सम्बन्ध सिमित के सामने है, इसलिये मैं इस सम्बन्ध

में ज्यादा नहीं कहना चाहता हं । मैं यह श्रवश्य कहना चाहता हं कि बरौनी-मुंगेर के बीच गंगा में ब्राग लगाई गई। जैसें ही गंगा में ब्राग लगी तो सरकार की तरफ से एक उच्चस्तरीय जांच कमेटी बहाल की गई । इस कमेटी ने और अधिकारियों ने यह बतलाया कि गंगा में जो ग्राग लगी उसकी वजह से ग्राम लोगों का जन-जीवन विषाक्त हो गया । उन्होंने बरौनी-रिफायनरी के जिम्मेदार अधिकारियों को सजा देने के बारे में कहा। दास गप्ता ने उन को सजा देने के बजाय उनकी पदोन्नति कर दी है। एक कमेटी जो प्रधान मंत्री के सचिव श्री हक्सर की ऋध्यक्षता में बनी थी, उस कमेटी ने यह सिफारिश की थी कि बोर्ड का चेयरमैन ऐसे व्यक्ति को नहीं बनाया जाना चाहिये। लेकिन ग्राज तो हम यह देखते हैं कि जो श्रष्टा-चारी है, ग्रक्शल है, उसकी तो पदोन्नति हो जाती है, लेकिन जो प्रगतिशील है, कुशल है, जो भ्रष्टाचार से मुक्त है, उसको आज पस्त हिम्मत कर दिया जाता है। आज उनका बोल बाला नहीं है । ग्राज उनको कोई पछता नहीं है। ग्राज जो भ्रष्टाचारी है, ग्रकशल है, उसकी ही पछ होती है। तो मैं यह निवेदन करना चाहता हं कि जो भ्रष्टाचारी अफसर है, मंत्री हैं, उसको निकाल दीजिये और जो कशल है प्रगतिशील हैं, श्रष्ट नहीं हैं, उस ग्राफिसर की **ग्र_ंप पदोन्नति कीजिये तव ही देश से आर्थिक** संकट दर हो सकेगा, महंगाई भ्रष्टाचार की दर करने और पालियामेन्टरी इंस्टीट्युणन को बचाने में आप समर्थ हो सकते हैं।

श्री प्रकाशबीर शास्त्री: श्रीमन्, मेरा एक व्यवस्था का प्रश्न है। मैं मध्य में इन्टरप्ट करना नहीं चाहता था, लेकिन मैं यह निवेदन करना चाहता हूं कि संसदीय प्रणाली में यह परम्परा है कि जो व्यक्ति सदन में प्रपान स्पष्टीकरण देने के लिये तैयार न हो, तो उस पर किसी प्रकार का लांछन न लगाया जाय, तो यधिक ग्रच्छा हो। श्री जय प्रकाश जी के सम्बन्ध में श्री शर्मा जी ने जो बातें कहीं हैं, उसके सम्बन्ध में श्री शर्मा जी ने कहना है कि एक व्यक्ति जो सदन में अपना स्पष्टीकरण देने के लिये नहीं आ सकता है, उसके ऊपर इस प्रकार का धारोप लगाना उचित नहीं है और खास तौर पर बिहार की स्थिति के सम्बन्ध में जो आपने कहा। उनका कहना है कि बिहार में भ्रष्टाचार इतना व्याप्त हो गया है कि वहां पर विधान सभा को भंग किये बिना कार्य नहीं चल सकता है। वहां की विधान सभा को दुवारा से विश्वास प्राप्त करना चाहिये तब ही बिहार की और वहां की जनता की भलाई है। यह श्री जय प्रकाश नारायण जी का कहना है।

श्री राजनारायण : श्रीमन्, चूंकि श्री शर्मा ने हमारा नाम लिया है, इसलिये हम कुछ स्पष्टीकरण करना चाहते हैं। उन्होंने कहा श्री जय प्रकाश नारायण जी पार्टीविहीन व्यवस्था वनाना चाहते हैं।

श्री योगेन्द्र शर्मा : दल विहीन ।

श्री राजनारायण: तो मैं शर्मा जी को बतलाना चाहता हूं कि वे शायद मार्क्सवाद के कायदे को भूल गये हैं। श्रीमन्, आपने तो पढ़ा है। श्रीमन् मैं तो मार्क्सवादी हूं। ये पहिले हमारे साथ थे, लेकिन बाद में भटक गये।

श्री योगेन्द्र शर्मा: मैं कभी भी वी० के० डी० में नहीं रहा । मैंने पार्टी को बेचना नहीं सीखा है ।

श्री राजनारायण : मैं कांग्रेस सोशलिस्ट पार्टी की बात कह रहा हूं।

श्री योग्नेन्द्र शर्मा : ग्राप तो बी० के० डी० में हैं।

श्री राजनारायण: कांग्रेस सोशलिस्ट पार्टी से हमारा सम्बन्ध 1945-46 में था: 1948 में हम कांग्रेस से हटे। मार्क्स ने कहा—

State will wither away.

श्री उपसभापति : वह तो क्लासलैस सोसा-इटी की बात कहते हैं, पार्टी-लेस की नहीं ।

श्री योगेन्द्र शर्मा : व्यक्तिगत सम्पत्ति खरम हो जाएगी . . . श्री राजनारायण : जब ग्राप बोल रहे थे मैं बैठा हुम्रा था । हठयोग मत करिये ।

SHRI BHUPESH GUPTA: Mr. Chairman, I would ask my friend not to interrupt him because he is developing the Marxist theory.

श्री राजनारायण : बीच-बीच में ये लोग फुदकते हैं। मेरा यह निवेदन है कि अगर आज इसी को नए पर्यवेंक्ष्य में जयप्रकाश जी कहते कि हम दलविहीन जनतंत्र चलाना चाहते हैं सो इनको आपत्ति क्या है ?

दूसरी बात यह कहते हैं संविधान की । तो मैं यह बता देना चाहता हूं कि वे संविधान पढ़ लें । संविधान में गवनंमेंट सावरेन नहीं है संविधान में 'वी दि पीपुल' हम सावरेन हैं संविधान में 'भ्रभुता जनता में है, न कि सरकार में । तो शर्मा जी सरकार के गुलाम हैं, जयप्रकाश जी या राजनारायण नहीं । कर्पुरी ठाकुर ने जो इस्तीफा दिया है उसमें उन्होंने यह साफ कहा है कि हम जनता के पास जा रहे हैं क्योंकि सरकार भ्रष्ट है, मंत्री भ्रष्ट हैं और ऐसे मंत्री और ऐसी सरकार को हटाने के लिये जनता

THE DEPUTY CHAIRMAN: The House stands adjourned till 2 P-m.

The House then adjourned for lunch at seven minutes past one of the clock.

The House re-assembled after lunch at three minutes past of the clock. Mr. Deputy Chairman in the Chair.

श्री सिकन्दर श्रली वज्य (महाराष्ट्र)
श्राली जनाव डिप्टी चैयरमैन, मैं इस फाइनेंस
विल पर बोलने के लिये जो खड़ा हूं तो मैं फाइनेंस
पर कुछ ज्यादा बोलना नहीं चाहता, यहां बहुत
काबिल लोग बैठे हुए हैं, जो बहुत जानते हैं।
लेकिन इस फाइनेंस बिल में बहुत सी बातें
ऐसी हैं जिनकी जड़, बुनियाद कुछ श्रलग हैं।
मैं जो साल्यशन पेश कर रहा हूं वह ऐसा है जो

यहां पेश नहीं किया जाता । मैं एक दूसरी दूनिया का स्रादमी हूं, इस लिहाज से कि मैं सियासत में बहुत थोड़े ही दिन में स्राया हूं, मैं स्रदालत का, कानून का लिट्रेचर का और शायरी का स्रादमी हूं। मैंने जो पिछली मतंबा तकरीर की थी तो उसमें शेर भी पढ़े थे। मेरी शायरी जरा मुश्किल है, यह पोस्ट ग्रेजुएट कोर्स की शायरी है। तो मुझे यह प्रजं करना है कि मैंने ऐसी सख्त शायरी पिछली तकरीर में पेश की थी, तारीखी गफ्तगू की थी। स्राल इंडियो रेडियो वाले बहुत कम उर्दु जानते हैं उन्होंने रात में कमेंटी यह दी—

When Sikander Ali started speaking, it was poetry all over.

मुझे श्रफसोस हु श्रा कि मैंने कैसी संजीदा नजमें सुनाई थीं उनको उन्होंने तफरीही शायरी समझा।

हमारा ग्राल इंडिया रेडियो से झगड़ा पुरामा है। वहां उर्दु का हाल बहुत खराब है। लेकिन ग्राज उनसे कुछ कहना नहीं है। मुझे यह कहना है कि मैं इस ऐवान में जो ग्राया हूं, "मैं खुद ग्राया नहीं, लाया गया हूं।"

(Interruptions)

श्री रवी राय: मर्जी के खिलाफ?

श्री सिकन्दर ग्रली बज्द : मर्जी के खिलाफ नहीं, श्राया तो मर्जी से हूं । मैं तो सोचता था कि कांग्रेस के छोटे से दफ्तर में काम करूंगा । लोगों ने कहा कि श्राप जज रहे हैं ये काम बहुत छोटा है । तो मैंने कहा कि यही मैं देखना चाहता हूं कि यह डिपार्टमेंट और हमारा ग्रागंनाइजेशन कैसा है । तो शायद इस बात को उन्होंने मुनासिब नहीं समझा इसलिये उन्होंने मुझे यहां भेज दिया । वह पुरा शेर यह है :

"दिले मुज्तर से पूछ ऍ रौनके बज्म, मैं खुद श्राया नहीं लाया गया हूं।"

लेकिन यहां ग्राने के बाद देखने में यह ग्रा रहा है कि– [9MAY1974j]

"तमन्नाभ्रों में उलझाया गया हं, खिलौना दे कर बहुलाया गया हूं।"

हमारे बड़े बड़े लीडर ग्रौर बड़ी बड़ी पार्टियों के लोग जो कौम को खुश करना चाहते हैं खिलौना देकर, वह देखें कि ग्राज कौम की हालत कितनी खराब है। मैं तो एप्रोप्रियेशन बिल पर बोलना चाहता था लेकिन देहली के फिसाद के बारे में श्राप लोगों के भाषण यहां सुनकर मैं सन्नाटे में ग्रागया। लोक सभा में होम मिनिस्टर ने फरमाया कि श्रंग्रेज ने हमको पचास साठ नहीं, विल्क सौ, दो सौ साल से यह जहर पिलाया और वही अब तक चढ़ा हुआ है और इसीलिये हम एक दूसरे का गला काट रहें हैं। जहर तो ग्रपने दिलों में है, सब के दिलों में जहर है ग्रौर सेंकुलरिज्म का सिर्फ हम ढोंग रचाते हैं । मैं एक शायर की हैसियत से कहता हूं कि मैने सारा तमाणा देखा है। सेकुलरिज्म और इंन्टेग्रैशन तो दिल से होता है। इंन्टेग्रेशन कहां है ? मैं इंन्टेग्रेशन की मिसाल देता हूं। साऊथ में हिन्द या मुसलमान किसी हरिजन से भादी कर लें तो उनको इनाम मिलता है। उनको इनकरज किया जाता है भ्रीर यहां यह हाल है कि पंजाब में किसी लड़की ने दूसरी जात के लड़के से शादी की तो पुरा पंजाब उसके खिलाफ हो गया श्रौर वह नौकरी से निकाला जा रहा है। दिल्ली में भी यही हुआ ? मैं ग्रपने यहां की मिसाल देता हं। एक मुसलमान लड़की ने जो ग्रौरंगाबाद की रहने वाली है, एक हिन्दू लड़के से शादी कर ली । मैं यह बात इसलिये कह रहा हं कि सिर्फ शादियों से यह इन्टेग्रैशन का मसला हल होने बाला नहीं है। यह मसला तो दिलों से ही हल होने वाला है ग्रीर दिल हमारे बहुत सख्त है। तो 12 साल पहले उस लड़की की शादी हुई थी। ग्रव उसके वड़े बड़े बच्चे हैं। वह मेरे पास ग्राई ग्रीर कहा कि दिल्ली में मैं किसी घर में एक साल से ज्यादा नहीं रह सकती। लोग कहते हैं कि यह तो मुसलमान है। हालांकि वह मसलमान नहीं है। वह हिन्द हो गयी है । वैदिक राइट्स से उसकी शादी हुई

है, लेकिन लोग कहते हैं कि यह तो मुसलमान थी।

> 'दुश्मने मोमिन ही रहे बुत सदा, मुझ से मेरे नाम ने क्या क्या किया, ।

मैंने ग्रोम् मेहता जी से इस लड़की के बारे में कहा तो उन्होंने कहा कि हां साहब, ऐसा ही है। मुहल्ले में रहने वालों को जब यह मालुम हो जाता है कि यह मुसलमान थी तो वे उसके मुखालिफ हो जाते हैं। इस लड़की के तीन-चार बच्चे हैं। वह नवंस रैक हो कर रह गयी है। फिर मैंने भोला पासवान जी से कहा तो उन्होंने मेहरवानी से एडहाक लिस्ट में उसके मकान की गुंजायश निकाली है, लेकिन दो साल के बाद उसका नम्बर धाने वाला है।

'खाक हो जायेंगे हम तुमको खबर होने तक' हमारे यहां जो मुसीबत है उसका यह हाल है :

> 'कहानी मेरी दादे जहां मालूम होती है, जो सुनता है उसी की दासतां मालूम होती है

मैं 27 साल जज रहा । हिन्दू-मुस्लिम फसादात का जो पैटर्न है वह एक ही है उसका मुझे बड़ा गम है। मुझे रेलवे की हड़ताल का कोई गम नहीं है। ये तो मजद्रों की प्राबलम है पूना के फसाद के सिलसिले में हमारे होम मिनिस्टर साहब को इंदिरा जी ने पूना भेजा था । वह जब वापस तशरीफ लाए तो उनसे पूछा कि पूना की क्या हालत है। हमारे मिनिस्टर तो बहुत तेज चलते हैं जब इस हाऊस[्]से निकलते हैं । बुढ़ा भी **तेज चल**ता है। जब यहां से चलता है। उनको फॉलो करन मुश्किल हो जाता है और मुझे तकल्लफ होता है कि मेरी चाल में फर्क न ग्रा जाए। बहरहाल मैं उन तक पहुंच गया (Interruption) में बड़ी सीरियस बात कह रहा हूं, मजाक नहीं कर रहा हुं जरागौर से सुनें।

उन्होंने फर्माया कि वह एक हरिजन लड़की ग्रौर मुस्लिम लड़के की बात थी ग्रौर कुछ नहीं था। कोई फुड रायट नहीं था। मैने सोचा अगर फूड रायट हो जाता तो कोई हुज नहीं था।

लेकिन होम मिनिस्टर ने हिन्दू-मिस्लिम के झगड़े को अच्छा नहीं समझा क्योंकि हमने ग्रव तक अपने मसलों की प्रीयोरिटी का तायमुन नहीं किया। ये बात गांधी जी को मालूम थी। हर कांग्रेस के जलसे में एक रेजोल्शन होता था हिन्दू मस्लिम एकता पर।

परसों मैं तकरीरें सुनने लोक सभा में गया था। में गम के साथ वहां गया था, एक द्वा के साथ गया था। वहां जो मझे तकरीर पसन्द ग्राई बह शमीम ग्रहमद की थी। बहुत ग्रच्छी तकरीर की थी उन्होंने । उसके बाद दूसरी तकरीर श्री बाजपेयी जी की बी जो मुझे पसन्द ग्राई । निहायत उमदा तकरीर थी। जब उन्होंने गरू की तो उन्होंने कहा कि बड़ा नाजुक वक्त है और बड़ी नाजुक वात कहना चाहते हैं । उन्होंने बहुत सी वातें कहीं। बाजपेयी जी जो तकरीर यहां करते है वैसी तकरीर गवालियर में या रामलीला मैदान में नहीं करते । हाऊस में ग्राकर उनकी जवान बदल जाती है, मालम नहीं कैसे । मैं उनसे कहना चाहना हं कि जो जबान उनकी हाऊस में होती है वही जबान रामलीला मैदान में या कहीं ग्रीर भी होनी चाहिए । मझे खणी है बड़ी लियाकत है उनमें। मेरी अर्ज है कि आखिर कब तक यह मन्दिर श्रीर मस्जिद का लगड़ा इस मियासत में रहेगा। वाजपेयी जी ने यह भी कह दिया कि गोली मस्जिद से चली। इस पर मझे ताज्जब हुआ। मेरी अर्थ यह है कि हम ऐसी बात न करें जिससे फसाद फैले। जब लीडर कोई बात कहता है तो उसके पीछे कछ बजन होता है।

लोग मर रहे हैं, उनको खाने को नहीं है. पीने को नहीं है लेकिन हम सिर्फ इसी झगड़े में रहते हैं कि मुसलमान कितने मरे, हिन्दू कितने मरें। अमें की बात है। वह तो इन्सान मरे है हिन्दुस्तान के आदमी मरे हैं। यूं तो गांधी जी को गोडसे ने महीद किया था लेकिन गोडसे सिर्फ एक सिम्बल था हमारी खतरनाक और जहरीली खहनियत का। इसलिए गांधी जी के खन के छीटें हम सबके हाथों पर है। हम सब के हाथों पर खून के छीटें है। हमें ऐसी जहनियत को अदलना होगा।

मुझे खुणी है कि कुछ तबदीलो आ रही है लेकिन हम पूरी तरह नहीं बदले हैं। हमारी पुलिस की हालत खराब और नाजुक है। इस मामले में हमारी बम्बई की पुलिस का भी जबाब नहीं है। हमारे होम मिनिस्टर जब पूना से तशरीफ लाए तो उन्होंने कहा कि तहकीकात हो रही है। हालांकि पूना में म्मलमानों के मकानों पर निणानात बनाए गए। हमने भी कांग्रेस के दी आदमी पूना भेज दिए थे यह देखने के लिए कि बहां क्या हो रहा है। उनकी रिपोर्ट आई तो मालूम हुआ कि वहां मकानों पर निणान लगाये गए थे। लेकिन वहां की पुलिस को इत्तला नहीं कि किसने मारा। फिसाद शुरू होने के दो दिन बाद गोली चलाई गई। बेचारे गरीब लोग गोलियां खाते रहे।

चार-पांच साल पहले 'मयुंडी' में बहत बड़ा हिन्दु-मस्लिम फिसाद हुग्रा था, बहुत से लोग मारे गये थे, सकडों घर जलाये गये लेकिन बम्बई की पुलिस इसको रोकने में बुरी तरह नाकाम रही । उस जमाने में बम्बई में हमने देखा कि हिन्दयों के मोहल्ले में हिन्दयों के ग्रीर मसलमानों के मोहल्ले में मुसलमानों के लुटे हुए काफिल चले आ रहे थे लेकिन उनकी मदद के लिए कछ काम नहीं हुआ। हमारे बजीर और श्रमीर खाना खाते रहे। 4-5 साल हो गए उनकी रिपोर्ट तक नहीं आई। आप कहते हैं कि यहां के पुलिस आफसरों को ससपेण्ड कर दो लेकिन भयडी में सैकडों घर जलाए गए हैं, सैकडों लोग मारे गए। लेकिन ब्रापने वहां के बाई० जी०पी० राज्याध्यक्ष को संसपेण्ड नहीं किया । वह स्रब तक बैठा हबा है। मैं महाराष्ट्र में इन्क्वायरी ब्राफिसर था। मैंने डी॰ एस॰ पीज के लिए लिखा था कि They should be prosecuted in a court of law after dismissal. उस में बड़े बड़े पूलिस बाले ये, वे कारों पर लगाए हर हमका सलाम करते हैं। मैंन गांकरी छोड दी, मैंने 7 बरस पहले नौकरी छोड़

दी थी। सुप्रीम कोर्ट में भी ऐसे जज हैं जिन्होंने मेरे जमाने में प्रैक्टिस की है।

दो बातें है बुनियादी तौर पर । हमारे फाइनेंस मिनिस्टर साहब अगर कुछ मेरी जवान समझें तो बताऊं कि इस मुल्क में करण्शन और कम्युनलिज्म यही सब बुराइयों की बुनियाद है। हर जगह, चाहे कितने ही अच्छे काम हों, आधा प्लान गर्वनमेंट सर्वेट खा जाते हैं। मैं जानता हूं इन व्यूरोकेटस को जिन्होंने इस जमाने में भी कई मकान बना लिए हैं। औरंगाबाद में मैं रहता हूं -कलक्टर, कमीश्नर, सब ने जाती मकान बना लिये हैं, मैं औरंगाबाद का रहने बाला हूं तकरीबन 2,000 रु० तनस्वाह थी, मैं किराए के मकान में रहता हूं। मैं इमानदार आदमी के लिए मकान बनाना मुण्कल है लेकिन वहां अफसरों की कालोनीज बन रही है।

मेरी ग्राप से ग्रर्ज है, मराठावाहा के बारे में, श्रापसे कहता हं, वहां 6 लड़के गोली का निशाना बने। लेकिन यहां पर कोई रजोल्यशन या मोशन या कालिंग अटेशन्न भी नहीं आया नयोंकि दिल्ली वहां से बहुत दूर है। हमारे यहां ऐजीटेशन करने वाले स्टडेण्टस की शिकायतें और मांगे ये हैं (Interruption) हमारे रेलवे के मिनिस्टर ने वादा किया था कि हमारी तरफ ब्राड गेज बनेगा, दूसरी लाइन भी कायम होगी । हमने ग्रौरंगाबाद में जाकर ऐलान किया तो लोग बड़े खुश हए। हमारे पास भ्रायकबाडी प्रोजेक्ट है 200-400 करोड रू० का। पहली स्टेंज पूरी हो गई है, दूसरी स्टेंज पर हमारी गवर्नमेंट ने कहा जिला वाले बना दें, डिस्टिक्ट लेबल पर 100 करोड़ रु० फराहम करेंगे। (Time bell rings) में खत्म करता हैं। मेरा कहने का मतलब यह है कि वह बैकबर्ड इलाका है। तो उसके लिए प्लान की रकम के इलाबा कुछ है वह भी मिल सकता है, उसमें हंमारी मदद की जाए। यह लडकों का जो तफान शरू हुआ है वह मराठावाडा रुकने वाला नहीं है।

जिन चोर ग्रफसरों ने घर बना लिए हैं, लड़वं उनका घेराव ही नहीं करेंगे बल्कि उनके घर पर कब्जा करेंगे। हमने लडको से कहा और हम लडकों से जब भी कहते हैं कि हम ग्रापक साथ हैं लेकिन इसको हटाग्रों, उसको बिठाग्रं (Interruption) उसमें हम शरीक नहीं है हम नान वायलेन्स वाले हैं मिस्टर जय प्रकाश नारायण बहुत उम्दा श्रादमी हैं मगर वे रिमोट कंट्रोल पर काम कर रहे हैं। भाई, जनता पर कहां रिमोट कंट्रोल चलेगा ? बल्लोर के दवाखाने से बिहार की जनता पर कंटोल नहीं चलेगा । वह तो चोराचोरी बिहार में गांधी जी ने जो किया दसरी बात थी। ग्राज ग्रगर लडकों को इस तरीके से दूर से कहा जाए तो इससे काम चलने वाला नहीं। हमने ग्रपने लड़कों से कहा हम आपके लिए है, लेकिन नायक को हटाग्रों, शंकर राव को लाग्रो-इसमें हम ग्रापके साथ नहीं है। न मैं नायक का आदमी हंन शंकर राव का श्रादमी हं। हम सिर्फ यह चाहते हैं कि महाराष्ट्र का सर बलंद हो।

आजकल बम्बई में शिव सेना ने एक हंगामा मचा रखा है। दिन में करल हो रहे हैं। मैंने चीफ मिनिस्टर से कहा कि हमको बता तो दें कि पुलिस ने कितनों को अरेस्ट किया, कितनों का चालान किया, कितनों को कांबिक्ट किया? लेकिन उन्होंने अब तक यह नहीं बताया, हम नहीं कहते शिव सेना का कांग्रेस से ताल्लुक था। अगर हमको यह मालूम हो जाता तो हम बता सकते कि शिव सेना का हमारे साथ कोई ताल्लुक नहीं था। हमसे पालियामेंट के अंदर पूछते है— शिव सेना की क्या जरूरत है आपको? हमारे कोई एग्रीमेंट है?

वस्वई में एक बच्चे को हमने रुक्का लिख कर भेजा-मैट्टिकुलेट फर्स्ट क्लास पास बच्चा था, कमिशनर के पास ले गए कि इसको नौकरी दे दो । उस वक्त बम्बई के कमिश्नर प्रधान थे और मैं उनके यहां बैठा था । वहां पर एक पाकिस्तानी भाषा जिसको भ्राइडेन्टीफिकेशन की किस्त थी। मैंने उसको आइडेन्टीफाई कर दिया।
मैंने उसको जरा रोक लिया। इसलिए रोका ताकि
प्रधान ने जो काम कियाथा, वह मैं उस पाकिस्तानी
को दिखलाना चाहता था। जिस लड़के को मैं
अपने साथ लाया था। वह वहां पर खड़ा था।
मेरे कहने पर उसको पुलिस में कांस्टेबल बना
दिया गया। तब हमने ताकिस्तानी से कहा कि
यह लड़का मुसलमान है और यह किमशनर हिन्दू
है। मेरी सिफारिश पर इसको अभी हुक्म मिल
गया है। पाकिस्तानी इस बात पर बड़ा हैरान
हुआ। तब मैंने कहा कि हम हिन्दुस्तान में फल्प
के साथ रहते हैं और पूरी तरह से जिन्दा है। यहां
अक्सर पड़े लिखे लोग और व्यूरोकेट मुतासिब
हैं, लेकिन आम मुसलमान और हिन्दू कम्युनिस्ट
ऋहीं है और यह बहुत अच्छी बात है।

मुझे श्राप माफ कीजियेगा क्योंकि मैं यहां के कायदे और कानून से अभी श्रच्छी तरह से वाकिफ़ नहीं हूं। श्रापके इसरार पर श्रव मैं कुछ शेर सुनाता हूं।

> जिन्दा में भी खिचे रहे दारों रसन से हम। रहते हैं 'सरकशां' में बहुत बाकपन से हम। गुजदोस्ती ने खार का सूगर बना दिया। मिसले नसीम शाद हैं. सारे चमन में हम।

(गुल की मोहब्बत ने कांटों से भी मुहब्बत और सखा दी। जिस तरह से बाग की सुबह की हवा फलों ग्रौर कांटों में से खुशी से गुजर जाती है उसी तरह से हम भी श्रपने बतन के चमन में इस तरह से खग रहने हैं।)

> करते हैं बज्मे शेख में नारीफे बरहमन। कहते हैं हालें शेख हरिक बरहमन से हम।

(यानी जब हम हिन्दू के पास जाते हैं तो कहते हैं कि असल में मुसलमान क्या है और जब मुसलमान के पास जाते हैं तो कहते हैं कि असल में हिन्दू क्या है। इसका नतीजा यह होता है, जैसा कि इकबाल ने कहा है :-- जाहिदे तंग नजर ने मुझे काफिर जाना । और काफिर यह समझता है मुसलमां हूं मैं। दो सौ बरस में वज्द सिराजो-वली के बाद उठे हैं झमने हए खाके दकन से हम ।

शुक्तिया ।

SHRI G. LAKSHMANAN (Tamil Nadu): Mr. Deputy Chairman, Sir, peculiarly this country of ours has two Finance Ministers one is Mr. Chavan and the other is 'Blackmoney'. One Finance Minister has presented the Finance Bill. Black money and the other so-called financers and money-lenders, they are all responsible for the conditions that are prevailing in this great country of ours. We have a Parliament here, and we are all Members of Parliament. Our Finance Minister is here. The Black money is also having a Parliament, a parallel one. 'Black-money' is Finance Minister there and the monopolists are Members of that 'Parliament', and the financers in this country—the Tatas, the Birlas, the Dalmias and the Goenkasthese people form conspirators to bring down the wealth and the greatness of this country. They are running a 'parliament'. It is very unfortunate that in our country these things continue to exist even after 25 years of independence.

Sir. how is this black money being used in this country? For example, ever-silver was taxed. Excise duty was increased. But the Government do not care to know how much ever-silver stock was available with the wholesalers in this country. They simply announced on increase in tax. Then the merchants and the wholesalers do not want to sell these things at the original rate. They sell at the increased rates. The Government does not take any action to see whether they sell the original stock at the old rates or at the revised rates. Take, for example, cigarettes or tobacco. The stocks available with the wholesalers are not accounted for and they go underground. They come out after the taxation proposals are out and they are sold at the increased rates. Therefore, T would suggest that hereafter, when the taxation proposals ate

placed before the Parliament, the stock available with the manufacturers, wholesalers and retailers must be taken into account and they should not be sold at the revised rates. I may inform you, Sir, because of this, about Rs. 500 crores is converted into black money. I know, Sir, in ever-silver business alone, many people have become lakhiers because of this increased rate. The price of one tumbler was increased to Rs. 6 or Rs. 8 from Rs. 4 as soon as the taxation proposals were out. And that money is not accounted for, and that money is not shown in the accounts. That money is thus converted into black money. Therefore, the Government themselves are responsible for the black money thai is being manufactured in the country. And how this black money is being distributed? I may say, Sir, there are about 200 financiers in this country; their headquarters is Bombay. And they are distributing the black money to small merchants, film producers and so many people throughout India. These people take money from the financiers on heavy interest. There is no account, no deed but only words to the effect, "I have given you Rs. 4 lakhs or Rs. 5 lakhs or Rs. 10 lakhs. And the interest is 24 per cent." Now, it has been increased to 36 per cent. No accounting, no transaction deed, but they get the money. And in turn, what they do? The film magnate who produces a film gives an actor Rs. 10 lakhs. There is a case in Tamil Nadu, Sir. There is an actor-I should not name him because he is not here in this House—who takes Rs. 10 lakhs but gives an account for Rs. 75.000. He has openly said in one of the meetings and it has, been published in the local Press in Tamil Nadu that he was taking Rs. 10 lakhs for a film. It is a fact that he was taking Rs. 10 lakhs. But he says that he is utilizing the money to help the poor and the downtrodden and that he is giving on donations. And in this country of ours where there is a Prime Minister and where there is a Home Minister, he is bold enough to say that he is getting black money. It is a fact, and he is utilizing that money. And that gentleman, you will be surprised to know, Sir, was granted an interview by the reverted Prime Minister of India for 30 minutes. I may say. Sir. there is a case against him under the Foreign Exchange (Regulation) Act.

And the Prime Minister of India is the appellate authority. If there is a case against a government servant or if he is under suspension, he cannot see the appellate authority whereas this gentleman, who receives black money and which he has accepted, against whom there is a case under the Foreign Exchange (Regulation) Act—it is under investigation and he is being interrogated at Madras—comes to Delhi to see the Prime Minister and he is granted an interview for 30 minutes. I ask, Sir, if this gentleman goes back to Madras, will the Foreign Exchange authorities who are investigating the case be bold enough to take action against him?

SHRI RABI RAY: Is he in politics also?

SHRI G. LAKSHMANAN: Yes, I should not say so because he will say that I any politically motivated or that I am against him. I am only putting the fact before you, Sir. Suppose, he goes back to Madras, will the investigating officers be bold enough to interrogate him as boldly as they could have done before he saw the Prime Minisler'.' This is not allowed in the case of a Government servant. This is not allowed in the case of an ordinary citizen of India. But, this has been allowed in the case of this particular man. And, this is how our Government, which is very honest in unearthing black money, is dealing with this case. How can our Government unearth black money?

Sir, the Government of Tamil Nadu passed a resolution in the Tamil Nadu Legislative Assembly to give them the power to find out black-money because they are the people at the spot. They know who has got blackmoney. Therefore, they passed a 'resolution to the effect that the Government of Tamil Nadu must be empowered to unearth blackmoney. But no reply has been sent by the Government of India so far. Mr. Chavan says that they are very serious about unearthing blackmoney. They say that it is their responsibility to unearth black-money. It is creating a damage to our economy but still the Government of India have not sent any reply. May I ask the hon. Minister as to what action the Government of India has taken with regard to that resolution which

Bill, 1974

The Finance

169

Sir, another thing that 1 want to say is about these financiers and then there is a set of moneylenders in this country. They come from Kabul and they are called Pathans. They have no passports and they pass through different ways and they are found throughout India. There are thousands of Pathans and Kabuliwallas in this country. They come here with no money. 1 know, Sir, in Madras these people come and do business. Within one month they purchase a motorcycle and within six months they purchase cars and after one year they become financiers and they are also giving money to the film-world. These 8/iings are talcing place in our country. There is a Government here, there is a Finance Ministers here but they are not able to check these things. Sir, when I visited Calcutta last time I found about ten thousand of these people, who are moneylenders, who are blood-suckers and they are sucking the blood of the salaried employees of India. What action has been taken by the Government? These people do business here and take the money to their own country. If that is so, then what sort of a Government is here? They say that there is a big Government and that they have defeated this country and that country but they are not able to tackle this problem. Sir, in this way. 1 may say that crores of rupees are going out this country to Pakistan and of other countries. They are responsible for the condition of the Central Government employees, which is very bad in this country. These pathans only approach the salaried employees. For Rs. 100 they charge an interest of Rs. 10 and they are asked to give a promissory note for Rs. 500. They are taking a promissory note for Rs. 500 and paying them only Rs. 100 and charge an interest of Rs. 10 to Rs. 15 per month for Rs. 100. This is what is taking place. If a Government servant takes unfortunately Re. 1 or Rs. 5 or Rs. 10 even as gift Vigilance Department comes immediately and he is arrested. The currency note is marked and given to another police officer. He goes and gives it to him and then he is arrested. But, these cheatings by pathans

j are not coming to the notice of our Goveminent. Why are they not taking any action? Why are they not taking any action against people who are having blackmoney? Is it because—and I charge—that black-money is being utilised once in every five years by the ruling party for their election funds. Therefore, they do not want to take action. Therefore, Sir, the existence of blackmoney—Finance Minister—should completely wiped out. There should only be one Finance Minister and that must be Mr. Chavan. There should be only one Prime Minister and that must be Smt. Indira Gandhi. Then only, Sir, the economy of this country will be all right. Otherwise whatever else you may do-you may put it in writing in 200 pages or 500 pages or 1000 pages of Appropriation Bill etc., etc. nothing will happen. What has happened in Gujarat, what has happened in Bihar and what is going to happen in Bihar will also happen to the Government of India. Government should tackle properly these black-marketeers and those who have got black-money. Our Government says that so much black money is in this country. They do not know. There is a lot of black money in this country. Railway employees have gone on strike. From tomorrow onwards all the Central Government employees are going on strike. P. & T. Employees are also going on strike. The Government are not interest in arresting these people who are openly telling that they are getting black money. They are not intersted in arresting these people who are moneylenders, who are charging heavy interest, who are foreigners and sending money outside the country and the Government do not want to take action aginst them. They would take action immediately against Mr. Fernandes who is the leader of the railway employees. Therefore, something is wrong with the Government of India. Unless and until they correct themselves, Sir, I may tell you, the democracy in this country would definitely fail. If democracy fails in this country the whole responsibility is that of the ruling Party, the Indian National Congress and the Government in power today. Therefore, unless and until these things are rectified. I may submit to this August House, the living conditions would not im- prove in this country.

The Finance

Finally let me finish this speech by making an appeal to the hon. Minister. Do you not know that there are so many financiers in Bombay? Can't you arrest them as you arrest a Government employee who takes Rs. 5 or Rs. 10 as gift, as you arrested George Fernandes? Is your vigilance so weak, is your Enforcement Directorate so weak? Then why are you sitting here in power when these uncivilised acts are being committed in this country in the name of democracy? Why are the Ministry and the Government still there? They say that it is a civilized Government. It has got international fame. Sir, I am speaking for the down-trodden. I am myself an ordinary worker and, therefore, I could only speak this way. Therefore, this black money has to be unearthed. Those who are so-called financiers have to be arrested. They must be taken in streets and shown to the people of India. Why has the railway strike come tip? It is because these honourable gentlemen. Therefore, they must be arrested and they must be taken in the streets. Then only this Government can prosper, the assurance that they have given in the year 1971 would be implemented and the Prime Minister's slogan 'garibi hatao' would also be implemented. Then only they can see that 1976 will be theirs or else you know what is happening with regard to the railway strike. You are using 'bullets', definitely the Indian working class and the people of India in the year 1976 through The 'ballot' would change this Government. That is going to happen, that is what 1 wanted to submit to this House.

Thank you.

SHRI BIPINPAL DAS (Assam): Mr, Deputy Chairman. Sir, this year's Budget, 1 believe, 1 think so, has some bright features and I must say that the Finance Minister was really sincere and serious in his attempt to restore health to the eco^ nomy although the budgetary instrument had its own limitations.

The significant features according to roe are two or three. Firstly, he has made a very significant increase in allocations towards the core sector, like coal, steel, non-ferrous metals, Railways, power, fertilizers. He has also increased the budgetary support to agriculture arid in the allied matters.

And, therefore, from this point of view one can say that this Budget is a growth-oriented one. There is no doubt about it, but the question in my mind is, what happens to the increased allocations if the price rise is not controlled. If the price rise goes on like this then this increase in allocation will lose its meaning.

Biil.1974

The other feature that has struck me is that this time the indirect taxation is mostly on luxury goods and not on items which are for common man's use and that is a very good feature. But, Sir, the point is when you levy indirect taxes on any commodity, there is a general reaction on all commodities and it spreads to the whole economy.

Now, he has also given some relief fa the middle-class people, tax relief. That is a good feature, there is no doubt about it. He has given some incentives for production. He has also announced some incentives yesterday for such industries which are going to convert the use of oil-run machines into coal-run machines. These are some good features. There is no doubt about it.

But I have some objections and some grievance about only two items. One is, I think the finance Ministry should have spared the postcard. It does not fetch you any huge amount. Postcard is used by the common people and that could have been spared. Secondly, the Finance Ministry, on the basis of the recommendations made by the Wanchoo Committee, have lowered we marginal taxation at the highest slab from 97.75 per cent to 77 per cent. Now the Wanchoo Committee made so many recommendations. The Finance Minister caught hold of only one in the hope that this will act as an incentive towards disclosure of income, this will help in improving tax realisation, this will help in improving savings and, perhaps, investment too. These are the expectations of the Finance Minister because of which he has lowered this taxation at the highest slab. I wish his expectations are fulfilled. But I have my doubts. I have a grave doubt and I say if today that after one year the Finance Minister will have to come to this House and tell us that his expectations were not fulfilled. tax evasion does not

depend on how much tax amount one has to pay. Those who evade tax, it becomes part of their character. Whatever may be the amount that one has to pay, if one is a habitual evader, one will evade always. It does not depend on the amount of tax that is to be paid. Therefore, I am afraid, the Finance Minister will be disillusioned and he will have to come back and tell us so

TheFinance

Now, Sir, Mr. Chavan, upto now, has placed four budgets before us and in these four budgets, now levies amounted to more than Rs. 1,000 crores. The Central tax revenue has grown during his period from Rs. 2,457 crores in 1970-71 to Rs. 4,326 crores in 1974-75. This is a good achievement. This also indicates his the courage and the push that the Finance Minister has tried to put into our budgetary system. But each year—this is the point —we find that the actual deficit becomes always larger that what is originally estimated. Now, Sir, I do not want again to give the figures of every year. I will come to last year's figures only. I humbly submit that this country cannot afford any longer to have such high deficits. Last year in my speech, if you look at the records, you will find that while estimated deficit was given as Rs. 87 crores, I said it cannot be lower than Rs. 250 crores; it may go even upto Rs. 300 crores. When the Finance Minister placed the Budget in the House, he said the deficit was Rs. 650 crores. And I was really shocked. Later on, the other day, he has come with the cheering news that it is not 650 crores but it is Rs. 320 crores. The news is very good that it is not Rs. 650 crores but is only Rs. 320 crores. But still it is much higher than Rs. 87 crores estimated originally. I would like to ask Mr. Ganesh and the Finance Ministry how did it happen? You declared at the time of presentation of the Budget that the deficit in 1973-74 was going to be Rs. 650 crores and now you discover that it is Rs. 320 crores. How did it happen? Who made mistake in calculations and estimate? It is a very serious mistake and not a matter of joke. You tell the country that it is Rs. 650 crores and after a month you come to us and say it is Rs. 320 crores. This is something very serious. I would request the hon. Minister to look into this matter as to how this happened.

Now, the annual price rise is 27 per cent. I have my doubts whether this Budget, in spite of the bright features 1 have pointed out, will be able to control the prices because already from the 1st week of March to the 1st week of April, there has been a price rise from 4 to 5 per cent. 1 do not know what has happened in the meantime. This is going on. Now, Sir, the estimated deficit of Rs. 125 crores for 1974-75 is sure to be larger. I say this deficit of Rs. 125 crores that you expect for this year is going to be larger than Rs. 125 crores for 5 valid reasons. It is not that out of a dream or out of some airy conception I am saying this. But I say this out of 5 valid reasons that the deficit is going to be larger than Rs. 125 crores and again he will have to come back at the end of the year and say the same story.

Firstly there is the food subsidy. For this food subsidy you have allocated Rs. 100 crores this year. Last year the expenditure on food subsidy was Rs. 251 crores. I do not know on what basis you have reduced it. After all you are going to release 8 million tonnes of wheat through the public distribution system. Out of that 6.5 million tonnes will be indigenously produced wheat while 1.5 million tonnes would be Russian. To release this much of wheat through the public distribution system, that is, 6.5 million tonnes of indigenous wheat you will have to subsidise to the extent of Rs. 136 crores and the freight and distribution costs of 1.5 million tonnes of Soviet wheat would come to Rs. 70 crores. So the total will come to Rs. 206 crores. Then there is the subsidy to be given on inferior cereals and there is a small profit on rice. Taking all these into consideration the total food subsidy is bound to be Rs. 220 crores which will be Rs. 120 crores more than what you have estimated and this will go to add to the deficit.

The second factor is the D.A. for which you have made a provision of Rs. 120 crores. But the D.A. is calculated on some basis, on some principle. You cannot keep the D.A. static when the prices are steadily rising. The DA. will remain at the same level only if the prices could be stabilised for 12 long months and that is not going

to happen. Therefore on this account also Government will have to spend at least Rs. 100 crores more. I am sure about that.

Thirdly, the Government has assumed that there will be no increase in the budgetary provisions on loans and grants to the States because of the Award of the Sixth Finance Commission. It is an assumption made on a wrong basis, if you work, out the figures the actual net transfer to the States is likely to decline from Rs. 2,t>62 crores of 1973-74 to Rs. 2,765 crores in 1974-75. If it declines naturally the States will fall in deficit and they will ask for assistance from the Centre. Ultimately in this country whatever deficit the States may suffer from it becomes a burden on the Centre. Moreover the D.A. of She Central Government employees will increase; you will be compelled to do that. If you do that the D.A. of the State Government employees also will have to be increased. If you fail to stabilise the prices the D.A. will have to be increased. Once you increase the D.A. of the Central Government employees the State Governments will have to increase the D.A. of their employees also and they will have to face further deficits. And the deficits of the States will ultimately fall on the Centre and the Centre's deficit is bound to increase.

The fourth factor is the provision in the Budget for drought-prone areas which has been put at Rs. 23 crores. On what basis they have arrived at this figure 1 do not understand. I will not give the figures of the Third Plan or of the first three years of the Fourth Plan, but I will refer to what happened last year. In 1973-74 the Central assistance alone for the drought-prone areas was Rs. 320 crores and in fact in 1972-73 it was Rs. 370 crores, Central and State assistance takes together. If this is our experience 1 do not know on what basis you have allocated only Rs. 23 crores this time for that purpose. After all, even though the monsoon may be very favourable, in this country even then there will be drought and famine in some parts of the country or the other. 1 therefore think that the amount allocated for this purpose is very-very low and }^a will have to spend much more on this account...

The fifth factor is the Railways. According to the Railway Board every million tonne of shortfall in the target for 1974-75 would mean a loss of Rs. 4 crores. This is the calculation made by the Railway Board itself. What is our past experiences? Our past experience is that throughout the fourth Plan the highest tonnage achieved by the Railway Board was 203 million tonnes. If that was the highest achieved in the Fourth Plan period, on what basis do you hope that this year you are going to increase the tonnage to 217 millions? I do not think it is a realistic calculation. Therefore, on this account also the Railways are going to lose and their estimated income will not materialise. There will be a deficit to that extent and the Central Government will have to go to the aid of the Railways and their deficit will increase.

All these factors taken together lead me to conclude that the Central deficit this time is not going to be less than Rs. 500 crores or Rs. 600 crores. I say this not to create a scare, but to warn the Ministry, so that the Government can take some advance action where necessary. 1 am going to make some suggestions to meet such a situation. If the deficit goes up to Rs. 600 crores, it would be a very dangerous situation. This country cannot any longer afford to bear such huge deficits. From these calculations and conclusions I think the Budget is not anti-inflationary. On the other hand, the Budget is likely to increase the inflationary pressures, because the demand-pull effect of deficit financing will be reinforced by the cost-push factors arising from Rs. 138 crores of railway fare and freight hike, Rs. 270 crores of budgetary imposts and Rs. 480 crores of petroleum products price increases. You must be realistic that inflation is not going to decrease as a result of the present Budget, but there is a likelihood of increased inflationary pressures. (Time Bell).

Since you have rung the Bell, I have to cut short There are five main causes of the inflationary situation: (a) unprecedented increase in money supply both to the Government and the public; (b) vast unaccounted money: (c) cost-push effect of indirect taxes and demands for higher wages without corresponding rise in productivity; (d)

slow rise in production because of power and raw materials shortage; and (e) halting or delaying of production by organised labour in the form of strikes and Bandhs. These are the main internal factors helping inflationary pressures.

I do not want to go into details, because there is no Take, for example, money supply this year and last year. Last year the money supply was Rs. 9,011 crores as on 15th February and this year as on 15th February it is Rs. 10,530 crores. From this you can understand how expansion in money supply is going on in this country. In the case of Reserve Rank credit to the Govt., it has slightly come down, but treasury bills outstanding has gone up. The net result is that the supply of money to the Government has gone up. Government is spending this money without a corresponding increase in productivity, i.e., production of goods and services. The credit given to business has not gone towards increasing productivity in industry. Therefore, whatever money they get ultimately finds its way into the speculative market. In substance we may say that if the landing rates are 12 to 15 per cent and prices increase by 27 per cent, it amounts to the banking system acting as a subsidising agent for hoarding and speculative purposes in a very big way.

Last year we were assured that there would be credit squeeze and that the Reserve Bank was taking steps towards that end. We know the result. The Reserve Bank fixed a limit of Rs. 450 crores in November, 1973 but ultimately the gross credit increased by Rs. 1,019 crores between October, 1973 and April. 1974. This only means that the credit squeeze has completely failed, and if the Reserve Bank fails to control the commercial banks, I do not know how you can have any control over the economy. It is a very serious matter that despite all the steps taken by the Reserve Bank to squeeze credit, they have failed for various reasons into which I am not going. And this failure does not inspire confidence in us to hope that in the future the Reserve Bank will be able to control or squeeze credit. If you do not do it and if money comes and goes like that, and if money comes to the market through excess

credit to the business houses, to Government and so on. you will not be able to control it.

Some friends have spoken about the black money. Black money is a very dangerous thing, it is eating into the vitals of our economy. There is no doubt about it. And some steps should be taken about black money also.

I suggest a Jew measures to fight this inflationary situation. Firstly, there must be a determined curb on deficit financing by substantial economy in Government spending, by redesigning some of the prestigious, by elimination of unproductive expenditure and by elimination of wasteful expenditure caused by faulty and long procedures. In this connection. I would request the hon. Minister to go through the Reports of the Public Accounts Committee and he will be horrified to find how much money'-I was there for years in the Public Accounts Committee-crores of money goes down the drain because of either negligence or indifference or long procedures or delays. These things can be corrected. These are the ways by which we can cut down expenditure.

My second suggestion is tightening the credit squeeze, putting it at a maximum of R.5. 500 crores of expansion. Take all possible steps to do it with determination. Third is increasing production of mass consumption goods. Fourth is, no import of any luxury goods at all and the existing luxury goods industries of this country must be meant only for export. Fifth is that all policies and programmes of the Government must be re-evaluated in terms of their impact on prices. And then the sixth is very important—if you mean business, if you mean to do something for this country, if you really want to fight inflation, apart from the economic measures that I have suggested, some administrative measures are necessary. And the most important thing is that you must bring to book the hoarders of unaccounted money, and also the speculators, the profiteers and the adulterators. If the existing laws are not adequate, change the laws or pass a new Act and the punishment given to these fellows should be rigorous. The present! punishment is nothing. Ten years' rigorous

[RAJYA SABHA]

imprisonment should be the minimum. Unless the Government takes these measures with an iron hand, I do not think they can meet the situation.

Another thing that I will now say will not be very sweet to many people. I am in favour of the workers' right to strike. But their right to strike should not mean that in this very critical situation of this country they will halt or delay production or interrupt production. Similarly, the right to lockout also should not be exercised freely. My submission is that if it is possible, voluntarily let the trade unions of this country decide not to have strike for three years and compel the capitalists not to have lockouts. Looking at the situation today, 1 feel compelled to say-and this may be very unpleasant to some people and unpleasant to me also-that strikes and bandhs are a contributory factor towards inflationary pressure because they halt or stop or delay production. Therefore, if such a thing cannot achieved voluntarily by consultations, my submission is that at least for three years strikes and lockouts should be banned in this country at least in the public sector industries, if not in the private sector industries

MR. DEPUTY CHAIRMAN: You have to

SHRI BIPINPAL DAS: Finally, my suggestion is that the Ministry of Finance should streamline the tax collection machinery. Today the machinery is very weak. I would invite their attention to the report of the Public Accounts Committee, the Estimates Committee and so on. They will find how weak is the tax collection machinery. I will not only request but urge upon them to improve the working of this machinery to raise its efficiency. If you can do that you will be able to fight inflation. For example, it is very interesting to note that the film stars evade the taxes most. The Government decided to have a special kind of organisation called the Film Circle or something like that for that purpose. But as far as I have seen in the Public Accounts Committee the experiment has failed, t do not know why it has failed. Therefore, steps should be taken to improve the functioning of that kind of

organisation to realise the maximum possible taxes from these filmstars. Similarly in the case of lawyers, doctors and self-employed engineers the Government should take some definite steps to compel them to pay the taxes which are due from them.

श्री भूपेन्द्र नारायण मंडल (तिहार) : उप-सभापति जी, ग्रभी जो फाइनेंस बिल इस सदन के सामने प्रस्तृत है इसके पहले रेलवे बजट भी पास हो चका है, जनरल वजट भी पास हो चका है, अप्रोप्रियेशन विल भी पास हो चका है, लेकिन हम समझते हैं कि यह जितना भी काम हन्ना है इस काम के पहले जिस बात पर वहस होनी चाहिए थी उस बात पर वहस नहीं हुई है। वहस इस बात पर होनी चाहिए थी कि हिन्दस्तान का जो सबसे बड़ा सेनापति मानिकशाह था उसने एक स्टेटमेंट दिया था जिसमें उन्होंने कहा था कि आज हिन्दस्तान में अगर कोई काइसिस है तो वह लीडरिणप की काइसिस है। उनका यह कहना कि हिन्द्स्तान में लीडरशिप का काइसिस है और दूसरी तरफ जो स्थिति आज हिन्दुस्तान में मौजूद हो गई है, आज ऐसा मालुम पड़ता है कि सरकार जिन्दा रहेगी या हिन्दुस्तान की जनता जिन्दा रहेगी, इस तरह की समस्या इधर हिन्दुस्तान के अन्दर मौजूद है। एक तरफ जनता का जीवन खतरे में पड़ा हुआ है, दूसरी तरफ सरकार का जीवन खतरे में पड़ा हुआ है और तीसरी तरफ मानिकणाह जैसे लोगों ने यह स्टेटमेंट दिया है कि यहां पर लीडरशिप का काइसिस है । इसलिए इस बात पर विचार होना चाहिए, इस दृष्टि से विचार होना चाहिए । मेरा ग्रपना मत है कि मानिकशाह ने जो कछ कहा है वह ठीक ही कहा है ग्रगर ग्राज किसी बात की कमी है तो इस बात की कमी है कि जिनके हाथ में शासन है उनमे लीडरशिप की योग्यता ही नहीं है। क्यों नहीं है ? इसके बारे में जहां तक मैंने विचार किया है, मैं इस नतीजे पर पहुंचा हं कि हिंदुस्तान की क्या रियेलटी है, उसकी क्या वास्तविक्ता है, उसको ग्रांख से ग्रोंझल करके यहां का शासन चलाने की कोशिश जो 26-27 वर्षों से की गई है, उसी का नतीजा यह

हुआ है कि आज इस देश में ऐसी स्थिति पैदा हो गई है कि हिन्दुस्तान में गरीब के लिए आज जीना भी दूसर हो गया है।

जितनी बार बजट ग्राया है, उन बजटों में हम समझते हैं कि शायद ही कोई ग्रभागा बजट ऐसा होगा जो संतुलित बजट होगा । शायद वेशी से वेशी बजट जो इस हाउस के सामने आये हैं, श्रूक से लेकर अब तक, हम समझते हैं कि अधिकांश बजट डेफिसिट वजट हैं। ग्रीरडेफिसिट वजटका क्या मतलब होता है। डेफिसिट बजट का मतलाब होता है कि सरकार का खर्चा वेशी और उसकी ग्रामदन कम । ग्रगर वह सरकार किसी एक वर्ष में अपनी आमदनी से वेशी खर्च कर ले लेकिन उस खर्च का उपयोग ऐसे ढंग से हो कि जिस से देश का उत्पादन उस खर्च को सम्हाल सके तो उस से कोई हर्ज नहीं होता, लेकिन बराबर यही होता आया है कि सरकार का खर्चा वेशी और ग्रामदनी कम और डेफिसिट फाइनेंसिंग बराबर होती जाती है, नोट अधिक छापे जाते हैं, महंगाई बढ़ती जाती है भीर उत्पादन कम होता जाता है भीर इसी का नतीजा हमा है कि बाज इस तरह की महंगाई मौजद हो गई है कि जिसमें लोगों का जीना दभर हो गया है। क्यों इस तरह की बात है? क्योंकि ग्राज जो शासन चलाने वाले लोग हैं. जो सरकार चलाने वाले लोग हैं उन्होंने जो प्रशासन यंत्र खडारखाहै वह पहले से बहुत बडाहै। पहले ही यह यंत्र काफी बड़ा था लेकिन जैसे जैसे समय बीतता गया है उसके साथ साथ प्लानिंग वगैरह करने के साथ साथ उन्होंने इस शासन यंत्र को इतना बढ़ा लिया है कि उसके कारण थन्त्पादक खर्च बहुत बढ़ गया है और ग्राज हम बजट में क्या देखते हैं कि प्लान के लिए जो रुपया दिया गया है वह तो दिया ही गया है लेकिन दूसरी तरफ पुलिस के लिए भी काफी रुपया बजट में दिया गया है। क्योंकि सरकार यह जानती है कि जो काम हम ने अब तक किया है उस में जो हमारी विफलतायें हुई हैं उन के

चलते लोगों में जो उभार था रहा है उस को रोकने के लिए हम को पुलिस की जरूरत पड़ेगी, सेना की जरूरत पड़ेगी । इस लिए सरकार ने पुलिस डिपार्टमेंट को मजबत करने की कोशिश की है जैसा कि इस बजट से माल्म पड़ता है। इसलिए सरकार जब तक इस रियलिटी को नहीं समझेगी कि जनतंत्र में सरकार जनता की नौकर होती है, जनता की सेवा के लिए होती है, जनता को सुख सुविधा पहंचाने के लिए होती है, इस बात को सरकार जब तक नहीं समझेगी तब तक उस का बजट भी उस दृष्टि से नहीं बनेगा और जनता को उस से फायदा नहीं हो सकेगा । इसलिए सरकार को पहले इस बात को समझने की जरूरत है। इस लिए जहां जनरल मानेकशाने कहा है कि देश में लीडरिशप का काइसेस है वहां मैं समझता है कि उस का एक इंप्लीकेशन यह भी है कि रियली ग्राम जनता जो इस देश की मालिक है जो इस सरकार की मालिक है उस बात को सरकार नहीं समझती है और इसलिए गलत तरीकें से बजट बनता है जिसके चलते इस तरह की स्थिति देश में कायम हो गयी है। इसलिए बगर ग्रभी भी सरकार समझती है कि उस को देश को सम्हालना है तो वह समझे कि वह जनता की नौकर है. बह जनता की सुख सुविधा के लिए यहां है और ऐसा समझ कर उस को दूसरे तरीके से बजट बनाना पढ़ेगा जो योजना बनी है वह किस के लिए बनी है ? क्यों बनी है ? क्या योजना इसलिए बनी है कि दिल्ली में एक तरफ से इसरी तरफ तक ग्राठ, ग्राठ और दस दस मंजिल के मकान बनवा दिये जायें, जो देश के वड़े बड़े शहर है उन में केन्द्रीय सरकार की भ्रोर से या इसरी सरकारों की ग्रीर से सहायता दे कर बड़े बड़े मकान बना दिये जायें ? क्या इस के लिए कैन्द्र सरकार का काम दूसरों की सहायता देना है ? क्या नौकर वहाल कर देना ही सेंट्रल गवनंमेंट का काम है ? लेकिन इस ढंग से, ऐसा कर के जनता को राहत नहीं मिल सकती । बाज गवर्नमेंट की मशीनरी कैसी चाहिए इस बात पर सोचने की जरूरत है, लेगिन इस बात पर कभी सोचने का

कष्ट सरकार ने नहीं किया है। मैं चाहता था कि देश की मालिक जनता है और यहां पर जनता का राज चलता है तो क्यों गवर्नमेंट के नौकरों द्वारा ही सारे का सारा काम चलाया जाए? क्यों नहीं जनता में उस काम को बांट दिया जाय ? इस तरह की व्यवस्था क्यों नहीं होती है। इस तरह की व्यवस्था होनी चाहिए कि जो सरकारी काम हो उसको लोगों को पार्ट टाइम काम दे कर वह काम उन से कराया जाय जिस से सरकार का खर्च कम हो । इस प्रकार की ब्यवस्था के बारे में सरकार क्यों नहीं सोचती है। मैं इस संबंध में सरकार से अनुरोध करना चाहता हं कि सरकार इस विषय में संभि । जहां मकान वगैरा बन रहे हैं यह मकान बनाने का सिलसिला ग्रभी खत्म कर देना चाहिए जब तक कि देश में इस तरह की हालत है।

Th Finanace

जहां तक यह महंगाई का सवाल है, डेफिसिट फाइनैन्सिंग का हाल है इसमें आज सबसे पहला काम है इस महंगाई को खत्म करना । इस महंगाई को खत्म करने के लिए यगर कोई काम हो सकता है तो इसके लिए दो काम करने पहेंगे । एक तरफ तो जो बजट ग्राता है उस बजट को संतुलित बजट बनाया जाए और दूसरा काम उसमें यह करना चाहिए कि उत्पादन को बढ़ाने की कोशिश करनी चाहिए। उत्पादन को बढ़ाने की कोशिश करने के लिए मैं चाहता हूं कि उस ढंग से उत्पादन बढाने की कोशिश न की जाए जिस तरह से आज तक सरकार उत्पादन बढ़ाने की कोशिश करती था रही है । उत्पादन बढ़ाने के लिए सरकार को यह करना चाहिए कि देश की वह जनता, जिसके पास कोई रोजगार नहीं है, कोई काम नहीं है ऐसी जनता को रोजगार देने का काम सरकार करे। सरकार श्रपनी योजना में, श्रपने विकास में श्रपने विकास के द्याधार पर यह रखें कि कितने लोगों को काम दिया ग्रौर उसके जरिए से क्या पैदावार हुई। इसी को ग्रापको मापदंड बनाना चाहिए ।

मैं चाहता हूं कि हिन्दुस्तान के हर श्रादमी हर बालिग, जो देश के कानून के मुताबिक बालिग है उसको सबने पहले रोजगार देना चाहिए और रोजगार देने के साथ एक मिनिसम मेहनतनामा, उसकी आमदनी कायम कर देनी चाहिए । मेरा सुझाव यह भी है कि 10 गुणा वेशी आमदनी से किसी की आमदनी नहीं बढ़नी चाहिए । इस ढंग से देश का जो आधिक क्षेत्र है उस आधिक क्षेत्र का पुनर्निर्माण सरकार का करने की कोशिश करनी चाहिए। मैं समझता हूं कि अगर इस ढंग से देश का काम किया जाए तो देश के हर बेरोजगार को काम मिल जाएगा और थोड़ी-थोड़ी आमदनी होनी शुरू हो जाएगी ।

दूसरे जो टैक्नोलाजी ग्रौर साइंस जानने वाले लोग हैं श्रीर जो दूसरे यंत्रों को जानने वाले लोग हैं ऐसे लोगों के जरिए टैक्नोलाजी में **ग्रावि**ष्कार किया जाए । ग्रगर इस ढंग से छोटे पैमाने की ग्रोर प्रति ब्यक्ति उत्पादन बढाने वाली कोई टैक्नोलाजी में नया म्राविष्कार किया जाए श्रौर उसके मताविक प्लान चलाया जाए तो मैं समझता हूं कि देश की काया पलट सकती है। लेकिन यहां के जो लीडर हैं, जिन लोगों ने शुरू में राज काज चलाया है वे लोग विदेश चले जाते हैं—श्रमरीका,' इंगलैंड या दूसरी जगह—ग्रौर जो कुछ उन्होंने वहां देखा है, वहां की शान-शौकत देखी है उसकी नकल उतारने की कोशिश इस देश में की जाती है। इसके कारण ही ग्राज देश में इस तरह की स्थिति कायम हो गई है । मैं चाहता हुं कि सरकार इस स्रोर ध्यान दे स्रौर फिर से जो काम करने की पद्धति है, प्लान की जो पद्धति है उस पद्धति में श्रामुल परिवर्तन करे ।

अगली बात जो मैं कहना चाहता हूं वह यह है कि आज पूरी तरह से यह बात साबित हो चुकी है कि जब तक इस देश की खेती नहीं सुधरेगी तक तब उद्योग धंधे का काम भी ठीक तरह से नहीं चल सकता। इसलिए अगर इस देश में कोई काम सबसे पहले हो सकता है, तो वह खेती को बढ़ाने का काम हो सकता है। खेती को बढ़ाने के काम में जिन बातों पर विशेष जोर दें वह यह है कि सबसे पहले यह काम होना चाहिए कि हर खेती को पानी मिले।

श्रौर इसलिए मैं चाहता हूं, हिन्द्स्तान के हर खेत में पानी मिले, इसके लिए बड़े बड़े कैनाल वगैरह नहीं बना कर, छोटे छोटे नलकप खेत में देकर उसके जरिए से पटाने का प्रबंध सरकार ग्रब तक करती तो सारे खेतों में वेशी नहीं तो कम से कम कुछ न कुछ उपज तो निक्चित तरीके से होती और देसी खाद से जैसे गोबर वर्गरह या कंपोस्ट की जो खाद होती है इसके जरिए भी काफी पैदा किया जा सकता था, सरकार इस तरह की नीव हमारे खेत में डाल देती, उसके बाद हम दूसरी खाद फर्टिलाइजर का भी प्रयोग कर सकते थे, हाई यील्डिंग सीड का भी प्रयोग कर सकते थे। सबसे पहले पानी का इंतजाम इस बात को कर देना चाहिए था।

TheFinance

185

इसरी बात यह करनी चाहिए थी कि जिस देश में हर ब्रादमी को देश का मालिक होना है उस मल्क के हर आदमी को थोड़ा भी लिखने पढ़ने का ज्ञान, साक्षरता, भी सिखा देनी चाहिए इसके लिए प्राइमरी एजुकेशन कंपलसरी कर देनी थी। ग्राज तक भी, 27 वर्ष के बाद भी, युनिवर्सल कंपलसरी एजकेशन इस देश में नहीं हो पाई है ।

ग्राज इस देश में हालत यह है कि जिस प्रकार समाज के विभिन्न वर्गों में ग्रसमानता है उसमें जमीन और ग्रासमान का फर्क है। उसको क्यों करना चाहिए । चाहे कोई भी क्षेत्र हो, हमें उसमें देश की काया को पलटने की जरूरत है। लेकिन इस काम को अब तक सरकार ने नहीं किया है । इसलिए मैं चाहता है सरकार को इन सारी बातों को करना चाहिए ग्रौर ग्रगर ग्रव तक वह करती तो हम समझते हैं कि प्रोडक्शन के खुयाल से भी, जितना प्रोडक्शन है, हम उन्नति कर सकते थे. लेकिन जिस बनियाद से चल कर हम विकास की स्रोर चल रहे हैं उसमे यह देश उतना पैदा कर रहा है या नहीं कर रहा है, मैं नहीं कह सकता हैं। और अगर कर भी रहा है तो मैं उस धन को बेकार धन समझता हं जिस धन के जरिए हिन्दुस्तान के 40 प्रति शत लोग अभी भी ग़रीबी के स्तर के नीचे हैं और यह जो अभी स्थिति है, जब महंगाई बढ़ गई है, उसमें हम समझते हैं देश के 50 प्रति

शत लोग ग़रीबी की लाइन के नीचे स्नागए हैं। ऐसी हालत में हम समझते हैं, जो कुछ काम सरकार का अब तक हुआ है, वह काम नहीं के बराबर हुग्रा है, नष्ट करने वाला काम हुग्रा है । इसलिए फिर से गौर करना चाहिए अपने प्लान के ऊपर ग्रीर ग्रपने ऐडिमिनिस्ट्रेशन के ऊपर भी । मैं साथ ही साथ यह भी कह देना चाहता है कि यह सरकार एकांगी सरकार है उस सरकार में बैठे हुए जो लोग हैं वे सारे के सारे एक ही तरह के लोग हैं, एक ही तरह से सोचने वाले लोग हैं। इसलिए इस शासन में ऐसे लोगों को लाना चाहिए जिनका बरावर से शोषण हस्रा है श्रीर जिनके ऊपर बराबर शासन होता रहा है ... ऐसे लोगों को ग्रधिकांश में शासन में लाना चाहिए और उनके जरिए से शासन का काम चलाना चाहिए। जो ग्रपने को बुद्धिमान समझते हैं, शासन चलाने लायक समझते हैं वे भले ही उनके सलाहकार का काम कर सकते हैं जेकिन मालिक बना कर उनसे काम नहीं लेना चाहिए। लेकिन इस काम को भ्रपने स्वार्थ के लिए उन लोगों ने भ्रव तक नहीं किया है। इसी का नतीजा हम्रा है कि देश में काइसिस ग्रा गई है ग्रीर ग्रगर मानिक शा कहते हैं, देश में काइसिस ब्राफ लीडरशिप है, तो मैं समझता हं देश में काइसिस धाफ लीडरशिप है. क्योंकि स्राज की लीडरशिप ग्रीर ग्राज की जनता में जो एकात्मकता होनी चाहिए, जो ग्राइडेन्टी-फिकेशन ग्राफ इन्टरेस्ट होना चाहिए, ग्राइडेन्टी फिकेशन ग्राफ थिकिंग होनी चाहिए, वह नहीं है श्रौर इस तरह की शासन व्यवस्था ने इस तरह का नतीजा इस देश में पैदा किया है जो हमारे सामने है । इसलिए मैं सरकार को सुझाव देना चाहंगा कि सरकार दूसरे रास्ते से चले जिस रास्ते को मैंने वतलाया है।

SHRI HARSH DEO MALAVIYA (Uttar Pradesh): Sir, I am sorry to say that I cannot feel enthusiastic about the Finance Bill, 1974 because, to my mind, it fails to solve any of the problems which are besetting our economy. What are these problems? What are the factors which have contributed to this continuous decline in

our economy? I would recount them like this: Our recourse to deficit financing, growing inflation and disproportionate money supply. As a result of all these things. the prices have been continuing to rise and during the last two years the price rise has been as much as 42 per cent and there is scarcity of all the essential commodities for the common consumer. But the things are available in the black market provided you can pay a higher amount. You can pay the money and get anything you like. Unemployment is increasing and someone has estimated that it is increasing at the rate of ten thousand per day. Adulteration today has attained monstrous proportions in all things. There is a parallel economy, the black money economy which is operating in this country, and we have failed to do anything about it. There is all-round corruption, from the top levels to the bottom and we in the administrative machinery have failed to do anything to check this.

Naturally, Sir, this all-round deterioration has contributed to the productive effort of the nation. We have many production programmes. We have many steel plants and steel is in the sector which we call the core sector. Now, Sir, I would like to take a look at our core sector, that is, the steel sector, the 'eorest' of the core, if I may call it.

in the matter of steel production, during the Fourth Plan period, we have made no progress and the production of steel has remained stagnant. We can have some satisfaction that we have built an extra capacity to increase our production by about 7 lakh tonnes and we can take some satisfaction that the first stage in the Bokaro steel plant has been completed. But the targets for the Fifth Plan are likely to remain unattained. It is expected that by the end of the Fifth Plan we shall have a capacity of about 11.4 million tonnes of steel ingots and our target of having 7 million tonnes of finished steel is expected to remain a dream. If we are very optimistic and place our operational ratio as 80—85 per cent, then the total steel available to us at the end of the Fifth Plan would be about 9 million tonnes of ingots only. This is a severe shortfall and it will

mean that our engineering industries which we have planned and our other industries will remain stagnant and will not be able to develop. As a result of this, most of our new schemes which we have visualised in the Plan will remain only on paper. This is the state of affairs now. I am talking about the steel sector, the core sector, which is the most important sector

At the same time, what are we doing? On the one hand, we are short of steel and, on the other, we have decided upon a programme to export steel and also to import steel! The world market prices are very high. We are short of steel and we are exporting our steel and we are importing steel at very high world prices. In the case of aluminium, we are in short supply. But we have drawn up and undertaken a long-term policy to export aluminium! We have a growing shortage of newsprint. But we are expecting the delegation from Bangladesh and we want to sell the newsprint to Bangladesh. I fail to understand these things. Why can't we see that such contradictions do not remain in our policies? We know the arguments that will be advanced. They will say that we must earn foreign exchange and all that. But that does not help.

Another very important thing for our economy is coal and the Coal Mines Authority today, Sir, says that 52 lakh tonnes of coal are lying at the pitheads and they are not able to remove it. Sometimes there are fires also and so many times it has been pointed out in this House. It is true that because of our difficulties with regard to the railway wagons, a sizeable percentage of our coal production, quite substantial, is being exported by the road transport. Sir, we still need, according to export estimates, about 9.000 wagons per day to take our coal all around. But we ate given only about 7.600 wagons which is very very short of what we need. It is extremely unlikely that the target of 90 million tonnes of coal production set for 1974-75 will be attained.

Sir. when such is the state of our economy. we have suddenly developed a new love for multi-national corporations. We seem to feel that huge multi-national cor-joratiom should be invited to our country

and they will solve our problems. References have been made in this House to General Motors, the biggest multi-national corporation of the world, and one of the most notorious, who have been permitted to join hands with Hindustan Motors. Furthermore, the notorious Imperial Chemicals, the ICI, a subsidiary of the 1CI in West Bengal, have been given licence for 4-crore project for the manufacture of aniline. It is a basic ingredient for dyes and all that. Now, there were Indian entrepreneurs in West Bengal whose applications have been lying in the shelves of bureaucrats, who have not been given permission. Then, we have the public1 sector undertaking, the Hindustan Organic Chemicals Ltd., Bombay. It has been producing aniline with a capacity of 11,000 tonnes. Instead of increasing our capacity, we are going in for multi-national corporations.

The Finance

Our softness towards monopolists continues-not only continues but it enhancing. Figures have been given in this House. Between September 1973 and January 1974. 349 Letters of Intent and 248 Industrial licences were issued to large business houses. We are encouraging our Birlaji. Our love for multi-nationals has grown so much that we are encouraging our Birlaji to become a multinational fellow, and he has gone to Thailand and the Government of Thailand has approved a two hundred million dollar project to set up a plant by the Birla group of industries to produce staple fibre, etc. in Thailand. 1 do not know what is happening. I can understand Government to Government joint sector projects. There are such projects being built. We are talking about this matter with Egypt, with Yugoslavia and others. But why should we permit a notorious, a corrupt monopalist of this country. Birla, to go and invest in another country and exploit the people there and earn a bad name for our country?

Sir, our people continue to live in dire poverty. The per capita availability of foodgrains was 480 grams in 1965; it has now come down to 417 grams. In terms of calories, as against 3,000 calories necessary for a man, the actual availability is only 1900 calories, that is, less than what is available in Ceylon or Pakistan.

In the background of such a situation, we have chosen to trust the wheat trader. What is the result? The result is coming out. This is going to prove very costly. According to the Times of India of April 26, farmers in the Hapur region of U.P. are selling wheat to dealers at Rs. 125 a quintal. Dealers in turn sell it at Rs. 165 a quintal. The corresponding figures for last year were Rs. 81 and Rs. 83 a quintal. 'Then, there is a report from Rajasthan. In Rajasthan, wheat is selling at some places at Rs. 175 and Rs. 200 a quintal. In Udaipur, Alwar, Bharatpur, Bandikui, Ganga-pur. traders are buying wheat at Rs. 135 per quintal and selling it at Rs. 165 a quintal. And in the process they are not paying 'Mandi' tax or sales-tax, and the Government is being cheated of lakhs and lakhs of rupees which would otherwise accrue to them. I have got reports that the Inspectors of the Food Corporation of India who have to certify that the product is worthwhile take bribe before certifying. This sort of things are going on.

And, Sir, there is no control, as pointed out by my hon. friend, over plan expenditure. The plan expenditure in the last year and before also was frittered away in non-plan expenditure. It is a tragic story and I need not go into the details. It is very well-known. In October, 1973 the Reserve Bank of India had said that there would be an expansion of monetary supply by Rs. 650 crores only. But within six months of the declaration, about Rs. 450 crores had already been injected into the economy by way of credit expansion. And further increases are going on. The Government of India and the Finance Ministry seem to have no control over the Reserve Bank. whose officers seem to be super-bosses and who do not care even for our Finance Minister.

Sir. I am sorry to say, and I am constrained to point out that we seem to have forgotten the basic tenets which we had in our mind, which we bad set before ourselves when we started on our path after attaining Independence. We have too much talk of pragmatism and of production. All kinds of crimes are being committed in this country in the name of increased production. There is an utter failure to realise

the intimate connection between production and the pattern of ownership. If the pattern of ownership continues to be of an exploitative nature, the increase in production, whatever it is, is not going to affect anybody. It is not going to affect the nation's wealth. We have failed to bring about any change in our production relationships. We could do it, Sir, by working in the parliamentary way, through parliamentary democracy. It is not so easy to bring about the changes in the social setup. Nevertheless, we could do something. And the sector where we could do it was the agricultural sector. In the agricultural sector, we introduced our land reforms. Had we made our land reforms a thorough success, the area on which affects 80 per cent of our population lives, we would have brought about definite changes. But what happened? Landlords have been replaced. But the landlords have been replaced by a set of kulaks, rich peasants. And the former landlord is now a rich peasant. A new class has arisen, which represents 7—10 per cent of the population in the village. It controls the entire economy of the village. And furthermore, retired Generals, retired civilians and retired officers are going to the villages and settling there as gentlemen-farmers—a capitalist penetration into our agricultural economy. Agricultural economy of a capitalist type has assumed serious proportions. I would like to point out that the capitalist farmer and the rich peasant are united together. Together they form a veritable base of reaction, together they form a powerful forci' and do not allow the economy to move in the desired direction. Sir. let us remember the history of Germany. In Germany, the Prussian lunkers, the big landlords were never touched. They remained in power and became capitalists and big industrialists. So. the combination of village fedual reaction and modem capitalism created a type of society which gave birth to Hitlf-r. And that is happening today. The continuing trend towards reaction in this country, the rise of fascist forces in this country, is the direct result of our failure to effect any structural changes in our economy.

It is pitiable that we seem to think that we now depend upon market mechanism and economic incentives for our fiscal, monetary and prices and incomes policies. It is really the traditional laissez-faire economy. Let us not talk of socialism. We have bid good-bye to socialism. We are soft to the rich. We could very easily and very efficiently round-up in one night 700 railway-men because there was going to be a strike but we have not yet rounded-up 70 hoarders of this country. If we can act with strength, if we can prevent the black-market functioning and if we can round-up the hoarders and blackmoney dealers, the men who corrupt our society, it can go a long way to solve our problems. But, we are very efficient so far as arresting workers' leaders are concerned, so far as arresting railway employees' leaders are concerned—we could round-up 700 of them in one night—but we cannot arrest those who corrupt our society. So, Sir, I would like to say that it is time that we wake-up. All is not lost.

Sir, one of the heartening news which has come to us is the news about the public sector. The 1972-73 Report on the Working of the Industrial and Commercial Undertakings shows that we are now making a profit of Rs. 17.74 crores. The losses have been written off. Some of our factories and some of our enterprises are earning profits. Of course, some are still running at a loss. But, by and large the inherent strength, the inherent power of a public sector undertaking—the power which was visualised by Jawaharlal Nehru is asserting itself today. The public sector in India today has turned the comer. But. this is not enough. The people are restless. The policies which we are pursuing today have to be changed. We need courage and we need a strong will and we need to rely upon the people. Reliance upon multi-nationals, reliance upon capitalists, reliance upon monopolists is not going to help and unless we wake-up in time and unless we make the necessary changes and bring about adequate policies which are necessary for the Government, there is going to be a big hlowup. Either we change or we be prepared to be washed away in a deluge which will sweep this country. This Finance Bill is no solution to these problems.

MR. DEPUTY CHAIRMAN: Shri Habib Tanvir. Not here. Shri Sardar Gur-charan Singh Tohra. Not here.

भी महादेव प्रसाद वर्मा (उत्तर प्रदेश) ः उपाध्यक्ष महोदय, एक गजल है:

'भंबर से लड़ो तुन्द लहरों से जूझो, कहां तक चलोगे किनारे किनारे।'

मैं तो सिपाही रहा, 1921 से स्वतंत्रता संग्राम में रहा । 1947 में आजादी आयी, नौजवानों ने मोर्चा मांगा जातपात से लड़ने के लिए, ग्राप ने उस को धकेल दिया जातिवाद के जहर की तरफ । जनता ने मोर्चा मांगा प्रान्तीयताबाद के खिलाफ लोहा लेने के लिए, ग्राप ने गलत ढंग से भाषा और प्रान्त का सवाल उठा कर मुल्क को ट्कड़े ट्कड़े होने के रास्ते पर लगा दिया । किसान ने मांगा पानी ग्रौर ग्राप ने उस को दिया पत्थर । बाहर से मल्कों से ग्रनाज अरबों रुपये का मंगा कर ग्राप खाने लगे और देश तबाह हो गया । सारी जो हमारी करोडों जनता है उस ने अपने हाथ के लिए काम मोगा, स्राप ने पैदा किये बिरला, टाटा ग्रौर डालमिया ग्रीर ग्राज यहां बैठे बैठे रोना रो रहे हैं बिरला का, टाटा का श्रीर डालमिया का। बह ग्राप के हाथ से नहीं हट सकते। ग्राप उन को नहीं दूर कर सकते। ग्राप ने ऐसा रास्ता बनाया है कि जिस में वह पैदा हों। उस रास्ते पर चल कर ग्राप उन को शिकायत कर के दूर नहीं कर सकते। ग्राप हुकुमत चला नहीं रहे, हकुमत आप को चला रही है। आप बिरला, टाटा को हटा नहीं सकते, बिरला टाटा के हाथ में कठपूतली की तरह से ग्राप नाचेंगे ग्रौर नाच रहे हैं। हमारे मित्र कम्युनिस्ट पार्टी के सदस्य ने एक सुझाव दिया ग्राज । सुझाव क्या था कि बिरला, टाटा को हटाने के लिए एक दूसरा सिस्टम हो, कंट्रोल हो और उसके मायने हैं कि कड़ाही में जल रहे हैं, उछल कर हम चुल्हे में गिर पड़ें। मतलब यह है कि नौकरशाही आज जन-जीवन के ऊपर इस तरह से बैठी हुई है कि वह ग्रपने पंजों से सारा खुन भूस रही है। अब आप बिरला, टाटा से छुट्टी लेकर इसके हाथों में सत्ता देना चाहते हैं ? में कहता हूं सारे सवालों को भ्रापको बुनियादी ढंग से देखना होगा ।

जनतंत्र को भी आप बचा नहीं सके हैं। आप उस आंधी के पत्ते की तरह से उड़ते जले जा रहे हैं जिसमें कोई शक्ति नहीं है। इसलिए कहता है कि श्राप इसको कंट्रोल नहीं कर सके । मैं एक मिसाल सिर्फ ब्रापको देता है। ब्राठ महीने भारतीय क्रांति दल की ओर से चनाव में प्रचार कार्य करता रहा हं। अन्तिम 12 दिन मैं उस क्षेत्र में था जहां से हमारे प्रदेश के मुख्य मंत्री बहुगुणा जी लड़ रहे थे। हमारे प्रदेश के मुख्य मंत्री जी चुनाव में थे और मान-नीय इन्दिरा बहन भी वहां गई हुई थीं, हवाई जहाज से । उनकी मीटिंगें भी हुई । मैंने उन्हें बहत नजदीक से देखा । वहां कम से कम आधे गांव में, ग्रगर 400 गांव रहे होंगे तो 200 गांव में मैं खद गया हं। जिस दिन चनाव हो रहा था उस दिन सुबह से लेकर शाम तक लगभग 40 केन्द्रों में घमा हं।

मैंने देखा कि कई लाख रुपये वहां खर्च हुए। कितने हजार कम्बल बंटे, कोई गिनती नहीं, कितना रूपया बंटा कोई सीमा नहीं, कितनी गाडियां इस्तेमाल हुई कोई गिनती नहीं । इलैंग्शन के रोज 300,400 से कम गाड़ियां नहीं चली। मैं श्रापसे गलत ब्यानी नहीं कर रहा है। मैं श्रादर-णीय नेहरू जी का पक्का सिपाही रहा है। स्वतंवता संग्राम में मैंनें 13 बार जिन्दगी मौत का फैसला लिया और 13 बार बच कर ग्राया है। लेकिन मझे इस बात को देखकर दख हम्रा कि ग्राप का सारा रेवेन्य, ग्रापका सारा पुलिस का विभाग उस इलैक्शन में लगा हम्रा था। मैं जिस जिले में था उस जिले में मैंने अपनी आंखों से देखा पुलिस का सिपाही, पुलिस का सब-इंस्पैक्टर वर्दी पहने कांग्रेस वालियन्टर्स के साथ झंडा लिए हुए कैनवेसिंग कर रहा था। मैने उनसे पृष्ठा कि क्या ब्राप दरोगा है तो उन्होंने कहा कि श्राप बर्दी नहीं देख रहे हैं। मैंने कहा मैं इसलिए तो पूछ रहा हं कि झाप इतना खुला कनवैसिंग कैसे कर रहे हैं। वह जवाब देते हैं कि हम तो सरकार के कर्म-चारी हैं और सरकार बहुगुणा की हैं। इसलिए जो हुक्म बहुगुणा जी का है वह कर रहे हैं। आपको जो करना हो कर लेता। मैं इसमें क्या कर सकता था इसलिए चुप रहना पड़ा। इतना होने पर भी मैं दाबे के साथ कहता हूं कि बहुगुणा जी अगर जीत भी सकते थे तो हजार, दो हजार से इससे ज्यादा बोट वह कभी भी हासिल नहीं कर सकते य मगर वे जीते 24 हजार से यह एक करिश्मा है। मैं आपको मिसाल दे रहा हूं कि ऐसी हालत आज हमारे देश में है। हम बेकाबू है कुछ करने के लिए।

मेरा कहना है कि महंगाई बदती जा रही है ब्रापकी कोशियों के बावजूद, भ्रष्टाचार बढ़ता जा रहा है आपके सारे प्रयत्नों के बावजुद, बेरोज-गारी बढती जा रही है आपकी सारी कोशिकों के बावजद, नयों ? क्या देश में दिमाग की कमी हैं ? क्या हमारे देश में श्रर्थ शास्त्री नहीं हैं, हमारे देश में बैज्ञानिक नहीं है ? क्या 27 साल की श्राजादी के बाद हम इस तरह के बादमी नहीं पैदा कर सकें जो देश की समस्यात्रों के समाधान का ठीक रास्ता हम को दे सके? में पूछना चाहता हं इसमें किसका दोष है, जिस को भ्राप दोषी मानते हैं ? सन् 45 के ब्रन्दर जापान ध्वस्त हो गया, जर्मन ध्वस्त हो गया। एक मकान जर्मनी में नहीं रहा ... भौर आज, 25 साल की आजादी के बाद, उधर जापान को देखिए, जर्मनी को देखिए । **ब्रापके** ऊपर क्या बीती ? एक छोटा सा मुल्क इजराईल---मैं उस बात में नहीं जाना चाहता कि अरब वाले ठीक रास्ते हैं कि इंजराईल — मैं तो उसके जीवट की बात कर रहा है, 2 जिलों के बरावर 35-36 लाख की उसकी श्रावादी है, साल में एक इंच पानी नहीं बरसता, एक नदी नहीं, सारा देश रेगिस्तान हैं । सन् 1952 में बह बजद में ग्राया, जिस दिन से बजूद में ग्राया उस दिन से तलवार और बंदूक के साये में उठ रहा है सौर उस मुल्क में निर्माण के काम में वे करिश्में दिखाए हैं जो दनिया की झांख खोल सकते

हैं। हमारे यहां नदियां हैं, पहाड़ हें, हमारे यहां खदाने हैं, हर तरह की ग्राबोहवा है, सारी सुविधा है। मझे चव्हाण साहब बताएं वह दिमाग हिन्द-स्तान में कब पैदा होगा जब इन सारे मादनीयात और सारे गिफ्ट्स के बावजूद देश भृखों मर रहा है, इसका जिम्मेवार कौन हैं ? कौन उसकी जिम्मेदारी को लेना चाहता है? बहिन इंदिरा जी लेना चाहती हैं? उनकी हकमत लेना चाहती है या 27 साल की लीडरिशिप लेना चाहती है? कब तक रोना रोएंगे ? बदलिए रंग धगर धाप गरीबी दूर करना चाहते हैं। मेरे पास समय नहीं है डीटेल में जाने का, न यह मौका है, लेकिन एक बात बताता हं, ग़रीबी दूर करने का नारा केवल धोका है ? क्या आप गरीबी और जातपात को दूर नहीं कर सकते थे ? ग्राप ग्राज की तालीम के रहते देश में केवल ध्वसकारी नौजवान पैदा कर रहे हैं जिससे देश का रचनातमक संजन नहीं हो पा रहा है। ग्राप ग़रीबी ग्रकेले तौर पर दूर करने का सपना मत देखें ; ग्राप धनतंत्र की भावना में जनतंत्र की सुरक्षा मत देखिए ; धाप धन के दुरुपयोग में और बेहदा तीर से दबाव डाल कर बोट देने का जो तरीका है उसमें जनतंत्र की सुरक्षामत देखिए। आप आजादी का सपना भी भूल जाइए क्योंकि ये जातपांत और यह आज का भ्रष्टाचार और ग्राज की तालीम, यह प्रांती-यता, यह बढ़ती हुई झाबादी, ये सारे के सारे प्रध्न एक दूसरे से ऐसे नत्थी हैं कि ग्रगर अकेले गरीबी दूर करने का प्रयास किया जाए तो निष्फल होगा, इनके रहते आजादी एक नहीं पायेगी जैसे आप रावण को मारता चाहते हैं, कुम्भकर्ण और मेचनाद के रहते ; दूर्योधन को मारना चाहते हैं उसकी सेना के रहते, कंस को मारना चाहते हैं मृष्टिक, चारूर और कवलया पीढ़ के रहते । सरीबी के पांस भी उक्त समस्याओं की एक सेना है, उस सेना को बग्रैर तबाह किए आप गरीबी दूर करने की बात नहीं कर सकते हैं, केबल देश को धोका दे रहे हैं, केवल झुठी बात कर रहे हैं। कोई प्लान भापका सफल नहीं होगा जब तक उन्त सारी समस्याओं से जुझेंगे नहीं। अकेले विल्ली में करोड़ों और अरबों २० की इमारते

बनती जाती हैं। एक साल में दिल्ली में जितनी इमारतें बनती हैं, शायद 25 साल की ब्राजादी के बाद भी 7 लाख गांवों में इतनी कीमत की इमारतें नहीं बनी होंगी। यह दिल्ली हमारे देश की राजधानी है। स्राप किस किस्म की इकानामी के ऊपर देश को उठाना चाहते हैं? किसान के गेहं की बात करते हैं। ग्रापको क्या लज्जा नहीं मालुम होती, जो किसान गेहं पैदा कर रहा है ग्राप उसको 105 रु० क्विंटल दाम देते हैं जब कि सारी ग्रौर चीजें बाजार में चौगने दाम पर उसको लेनी पड़ती हैं ? श्राप उसको लूट रहे हैं । 200 २० की कीमत का मैटीरियल एक टयब बेल की मोटर मशीन पर लगता है जिसके दाम 4,000 ६० चार्ज किए जा रहे हैं। अगर आप चाहते हैं इससे देश उठेगा ? क्षमा कीजिए, मेरे पास समय नहीं है लेकिन श्रंत में मैं श्रापको चव्हाण साहब, चेता-वनी देना चाहता हं कि देश का तकाजा है, देश की जनता का तकाजा है और नेहरू की बेटी इंदिरा जी के हाथ में शासन की बागडोर है, मुझे उनके प्रति बड़ी श्रद्धा है, लेकिन उनके ऊपर एक हिस्टा-रिकल, ऐतिहासिक, जिम्मेदारी है क्या इन्दिरा जी इस जनतंत्र की रक्षाकर सकगीया नहीं, अथवा इन्दिरा जी इस देश को रास्ता दिखा सकेंगी या नहीं, या भ्रकेले भ्रपने सिर पर सारी कांग्रेस सारे देश का बोझ लेकर जनतंत्र को, प्रजातंत्र को समाप्त करेंगी ? इतिहास क्या कहेगा ? यह ऐतिहासिक जिम्मेदारी उनके ग्रौर कांग्रेस के ऊपर है।

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Mr. Deputy Chairman, Sir, I have tried to go through all the important points made by hon. Members in the debate on the Finance Bill which is being considered in this hon. House. The major points which have been made are somewhat on the same lines as were made during the debate on the Budget itself. The major criticism which has been made is on expected lines. The hon. Member, Dr. Kurian, on the one side, has said that the Budget and the Finance Bill are a sort of surrender to the monopolists and the richer classes of the country and . . ,

DR. K. MATHEW KURIAN (Kerela): With his sweet voice, he is enthusiastic about his surrender.

SHRI Y. B. CHAVAN: This is the way he interprets my voice. Now, you can see how he can interpret the Budget. This is the taste that he has.

MR. DEPUTY CHAIRMAN: He only wants to provoke you, so that your voice is louder.

SHRI Y. B. CHAVAN: Nobody provoke me to raise my voice, but certainly my voice will take its own volume naturally. The main point they were making and the criticism made was that it has shown undue concession to a particular class of people, particularly those who are supposed to be the upper classes of the society, the richer classes, the monopolists and so on. I would like to say that this is far from the truth. This is an accusation which is motivated by certain political considerations. 1 can very well understand such things from some Members who have got a particular way of looking at the Government's approach to problems and Government's programmes. I would like to take that point itself first. We have reduced the rate of taxation not only of any particular class of people. Certainly it has been reduced. If we have reduced it, it reduced apparently at the highest level, but the result of it is going to be a reduction of taxation at all levels. We have also specifically reduced the taxation at the lowest level. The normal exemption from direct tax was at the level of Rs. 5,000 income. It has been raised to Rs. 6,000. Some hon. Members made a suggestion that it should be raised to Rs. 7.500 and some said it could be even at the level of Rs. 10,000. I would like to say that though it has been raised to Rs. 6,000, as a matter of fact it is going to be higher than Rs. 6,000. In some cases we have allowed exemption from income-tax of certain contribution to the provident fund. etc. In practice the exemption comes to more than Rs. 7,000, may be up to Rs. 7,500. In the same way the deduction is going to be made applicable to all levels of taxation. Even then some Members can ask why it

is being done. Once they accept the position that the deduction is made applicable at all levels, then certainly they will be able to appreciate why it is done. Incidentally, they have also raised the question of black money. It is also a very major question that we are facing in managing our economy in general. I think 1 had gone into it in greater detail when 1 replied to the debate on the Budget itself. I had gone into details about what was being done on the problem of black money and how we were trying to deal with it. But I would like to repeat it because there are some new Members in this hon. House and many new Members have participated in this debate. Although they are speaking for the first time, I am sure they would be knowing about it. Even then it is my duty to recapitulate for their benefit what we are doing for attacking the problem of black money. It is in this context that they will see why we have resorted to this new measure of reducing the level of taxation.

As far as black money is concerned. 1 will enumerate some of the things. Firstly, what we have done is the provision made through the Taxation Laws (Amendment) Act, 1972, for acquisition of immovable properties, where they have been undervalued at the time of transfer, as such under-valuation facilitate generation and circulation of black money. This is one aspect. For that matter, I would suggest that if the new Members possibly refer to the Act itself they may know more about it. Then there is provision made through the Taxation Laws (Amendment) Act, 1972 that no suit to enforce any right in respect of any property held 'benami' shall be instituted in any court unless the property has been disclosed to the Income-tax Department. The same Act also contains certain measures for strengthening the valuation machinery of the Department to check tax-evasion through under-valuation. These were the steps which have been taken, because some hon. Members did make a reference to it, as to where this unaccounted money goes. I think one of the Members did make a mention that this black money brings about some sort of distortion in our economy. This is way in which the black money is utilised. It is utilised to purchase properties: it is utilised to purchase property in somebody else's name. Sometimes it is property purchased by paying a higher price, but it is shown at a very low level in the transactions which are registered. So, in order to check that, these two amendments were resorted to. The third is that the Finance Act, 1973 provides for partial integration of agricultural income with nonagricultural income for tax purposes, absence of which has been a fruitful source of taxevasion. It is well known that in order to evade the lax effectively, recourse has been made to agricultural income because agricultural income was not liable for taxation. Therefore, it was very convenient for people to show that this is the agricultural income and therefore it is free from taxation. In order to avoid this or to take away this opportunity from the evaders, we have introduced this new measure in the last Budget. The fourth is that the Taxation Laws (.Amendment.) Bili, 1973 contains many provisions to curb black money, such as increased powers of search and seizure, stricter provisions for penalty and prosecutions for tax-evasion, additional powers of survey, compulsory maintenance and audit of accounts and plugging of numerous loopholes in the tax laws.

These are very important administrative measures which are necessary and the law has to be strengthened to enable the administration to act in this way. Fifth is the reduction in the rates of income-tax proposed through the Finance Bill, 1974. I think this also should help fight tax-evasion. 1 have said somewhere else—perhaps I have said in this House also that if we ultimately see the problem of unaccounted money, the black money, it arises out of the evasion of taxes. Therefore, the major effort or the major attempt to prevent the creation of black money is to prevent the evasion of taxes. And this is going to be the most effective method of doing it. There are many ways that have to be resorted to, to have this achieved. And I think this is perhaps one of the important steps towards that. And a very important high-power committee consisting of eminent people appointed by the Government in 1970-71 made this recommendation. And we decided, after careful consideration, that this is one of the ways. I do not know

whether this is the final answer to the problem and I do not know who has found the final answer to any problem. But certainly we have to make efforts out of the experience that we gained, and this is one of the measures suggested. And we thought that this could be one very effective way of controlling the evasion of taxes. Sir, I think this has been done not as some sort of gift to anybody. It is done with a view to avoid evasion of taxes. It is a very important experimental measure, as i would like to point out. Let us see what effect it has, and it is our hope—personally I can say that it is my confidence also-that it will certainly help us to curb this evasion of taxes by this method. So it is no surrender. It is no concession. It is a deliberate, well-considered policy to control the evasion of taxes. If the hon'ble Member is to think in constructive terms he will be one with me . . .

SHRI RAB1 RAY: He is himself not convinced

SHRI Y. B. CHAVAN: If you are prepared to think constructively you may accept it but if you cannot . . .

DR. K. MATHEW KUR1AN: A little interruption if you do not mind. In your main statement you say that control of black money is possible by controlling tax evasion itself because it is a wrong understanding of the sources of black money. This, I think, is the basic defect of the Wanchoo Committee report itself. Black money is not a stock but a flow of resources. That flow arises from investible resources arising from the wrong channel of consumption pattern or wrong investment. This investment of black money continuously generates black income. Unless black income and black investment is controlled you cannot control black money as a flow. And this. I think, is the basic defect. If you try to say that only tax evasion is the source of black money, that I think is not looking at the problem correctly.

SHRI Y. B. CHAVAN: Well, Sir, this is one of the controversial debates which has given birth to this thinking. It is true that wrong consumption pattern and wrong in-

vestment methods jive birth to black money. I am prepared to accept it but th« wrong consumption and wrong investment also are born out of certain created money, and that money is created by evasion. This is what I am trying to say.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): What about import licences?

SHRI Y. B. CHAVAN: This is part of it. This is the sort of thing that happens. As far as import itself is concerned there is nothing wrong about it. As far as investment is concerned, there is nothing wrong about it basically. As far as certain consumption is concerned there is nothing wrong about it. But the wrong starts taking shape when the wrong use is made of the investment and wrong use is made of imports also. Therefore, it is no use using the word here and there.

'therefore, I do not agree with the hon. Member that evasion has nothing to do with it. Evasion is a method of creating unaccounted money.

DR. K. MATHEW KURIAN: One of the methods.

SHRI Y. B. CHAVAN; I am also resorting to this as one of the methods. I am not saying that this is the method and there is no other method. We are trying to make experiment with it. Let us try to see. While I am open on this point you are not. That is my only trouble.

Sir, 1 do not want to go into all the things again. But these are the major lines which we have taken. I am trying to deal with two arguments simultaneously. One is that the Government has not done anything for black money. It was Mr. Swamy, I think, who said vesterday in a very eloquent manner—he has a very wonderful way of putting things and be was so convinced about what be was sayingthat there is the problem of black money, there is the problem of deficit financing, there is the problem of money supply and be wanted to know what the Government has done about it. This was the question that be posed. And his answer was "Nothing". A very simple way of saying things without

trying to know exactly what has been done against black money. If somebody asks what is the effect of this thing on black money I will say it is a legitimate question and 1 will say that certainly we will have to see the effects of this continuous chain of steps that we have taken during the last three or four years and I am sure it will certainly give us some results in this matter. I would like to know from him what exactly is he expecting us to do. Let us have constructive suggestions.

DR. K. MATHEW KURIAN: We have been saying it. What about demonetisation?

SHRI SUBRAMANIAN SWAMY: Sell the import licences at the market price.

DR. K. MATHEW KURIAN: Have you an open mind on the question of demonetisation? Let us know about it.

SHRI Y. B. CHAVAN: About that also I may say that it is not a question of having an open mind on demonetisation. If it has to be done, it has to be done. It is not merely a question of keeping an open mind. At the present moment, we are not doing it. We are very clear about it.

SHRI G. LAKSHMANAN: Mr. Deputy Chairman, Sir, the Legislative Assembly of Tamil Nadu passed a resolution unanimously to empower them to unearth black money. It was sent to the Centre and no reply has been sent from the Government of India so far. They say they are very serious to unearth black money.

MR. DEPUTY CHAIRMAN: You have already mentioned about it.

SHRI Y. B. CHAVAN: I do not want to bring in Tamil Nadu in this matter. Certainly we wil! discuss about it later. I will discuss this matter with the Tamil Nadu Government. You do not bother about it.

Sir. the other question that was raised was about the role of direct taxes and indirect taxes. It is one of the points constantly made. Why is it that we are only emphasising on indirect taxes and we are not doing much about direct taxes? What is the role of direct taxes in our economy? I think there is some basic misconception

about these things. It is not merely an academic question of dealing with the problem of taxation in a class-room. We have to deal with the particular type of economy that we are having. Ours is an economy which is predominantly an agricultural economy. And in an agricultural economy, there is not much of scope for direct taxation as far as the Central Government is concerned. When agriculture comes to shape, certainly there is scope for income-tax to make a contribution to the national exchequer. I do not deny that position. But in an undeveloped agricultural economy there is always very little scope for direct taxation. When development takes place, when the industrial base is widened and deepened, when the agriculture becomes modern agriculture and also gives rise to more agro-industries, etc., and when there is much more employment, then there is possibility of having a larger base for direct taxation. If at all we have to meet the challenges of development in this country and raise resources on the present basis, there is no way but to go to indirect taxation. And there is nothing wrong about it. It is not true to say that direct taxation is not making its own contribution. I would like to give some information on this question as to what exactly is being done about direct taxation. I find that in the last four or five years, direct taxation has made a very big contribution. For example, in 1960-61 the total income from income-tax, wealth-tax, etc., excluding gift tax and estate duty which were in a very negligible quantity at that time, was Rs. 286.59 crores. In 1970-71, it went up to Rs. 865.11 crores—less than four times in 10 years.

DR. K. MATHEW KURIAN: What is the proportion?

SHRI Y. B. CHAVAN: I have conceded already that indirect taxation is the major contributor to the general tax resources. I have not tried to conceal it. I am admitting it. But even direct taxes have been gradually expanding their base.

DR. K. MATHEW KURIAN: But not in proportion.

SHRI Y. B. CHAVAN: Naturally not in proportion. I do not deny that also.

SHRI SUBRAMANIAN SWAMY: May I interrupt? ...

SHRI Y. B. CHAVAN: I do not treat it as interruption.

SHRI SUBRAMANIAN SWAMY: I think the point which the Finance Minister is making is somewhat valid. But the question is that the proportion of direct taxes should increase over time. But here we are finding the opposite of it. Is our economy going backward?

SHRI Y. B. CHAVAN: 1 am glad at least within ten minutes he has come to this position that 1 am valid in my arguments. If he keeps patience, possibly at the end of it, if he wants to be very frank. . . .

SHRI BIPINPAL DAS: Honest.

SHRI Y. B. CHAVAN: Well, you have used the word; I won't use it. You have picked up the word from my mind . . .

SHRI SUBRAMANIAN SWAMY: It 1 approve of what you say, then you will be in trouble.

SHRI Y. B. CHAVAN: We will be here now for some time to face Mr. Subra-manian Swamy.

Anyway, what I was saying was in 1970-71 it was 865.11, in 1973-74 it has gone up to 1354. It is nearly, 1 should say, 50 per cent. This is the way it is going on. It means that the base of direct taxes is being widened gradually and also deepened continuously. This is not a small increase...

DR. K. MATHEW KURIAN: But the burden is also much heavier.

SHRI Y. B. CHAVAN: Taxation is certainly a burden. When it is done through a representative Government, it is a burden which the people have accepted with some sort of willingness. We are doing it with a plan. We are doing things for a certain purpose. For what purpose? That is the ultimate test on which the judgment rests.

श्री योगन्त्र शर्मा : डाइरेक्ट टैक्सेशन के बेस को ब्राड करने के लिए राज कमेटी ने जो रिपीर्ट दी थी उस को ग्राप क्यों नहीं स्वीकार करने ? श्री य॰ व॰ चव्हाण : रणवीर सिंह जी, श्राप सुनिये कि वह क्या कह रहे हैं।

श्री योगेन्द्र शर्मा : हम जानते हैं कि उन का विचार कर के ही श्राप कुछ नहीं कर रहे हैं।

SHRI Y. B. CHAVAN: The point you have raised is very relevant. What have we done about the recommendations of the Raj Committee? 1 hope you have studied the Raj Committee's report very carefully. Raj Committee's recommendations comprise two parts: One is about recommendations made for holding agricultural land which is for the Government to consider. State The Committee made another recommendation which 1 have already implemented. That was about aggregation of agricultural income and other incomes. It was the most important thing that the Central Government could do within six months of recommendations of the Raj Committee, we implemented it . . .

श्री योगेन्द्र शर्मा : तो वह नहीं किय ?

श्री य० व० चन्हाण: नहीं किया इस के लिए में श्राप से भी सहायता चाहता हूं। स्टेट गवर्नमेंट को भी समझना है। आप का भी स्टेट गवर्नमेंट में कुछ संबंध है। श्राप भी मदद कीजिए। कुछ आप भी उस में हैं, कुछ हम भी हैं। श्राप की श्रौर हमारी पार्टनरिष्ण है यह कहिये।

श्री राजनारायण : चव्हाण साहब ने सही बस्त कह दी । यह छिपाते हैं ।

DR. K. MA'IHEW KURIAN: At least now break your alliance with the Indira Government.

श्री योगन्द्र शर्मा : उन को भ्राप के साथ एलायेंस का कड़वा तजुर्बा है ।

SHRI Y. B. CHAVAN: I do not want to go on further with this. Whatever possible about direct taxation has been done. Of course, I do not agree with my friend on this side that we should not do anything to touch agricultural sector at all. He certainly has made some valid points which possibly I may agree with- But on this question I do not agree with him. Agricultural sector of

our economy will have to make its contribution. We have done so much for the agricultural sector. The country has done so much for the agricultural sector: development of power, development of irrigation facilities and so on and so forth. Naturally, therefore, this particular sector at least will have to make its contribution. Even the State Governments have not said 'no'. Gradually they are coming to it. They are giving us their cooperation. I do not want to take the position that we should not do anything about it at all. I am not taking that position.

Well, Sir, then I may try to meet some general points. I have tried to deal with the problems of black money, tax evasion, direct taxes and other taxes. Some members have made the point whether the banking industry has made any contribution for the development of the eastern sector. I think this is a very legitimate point made by Sardar Amjad Ali. I think he constantly makes this point and he is right in this matter. I can only say that much needs to be done in that particular field. But gradually the steps have been taken and I would like to recapitulate in the short time at my disposal whatever efforts we are making in this matter.

During the last 3+ years the banks have devoted considerable attention to the extension of banking facilities in this region. I am talking of the eastern sector. Between July 19, 1969 and 31st December 1973 the number of branches in the eastern and north esatern regions increased by 989 and 145. 1 am speaking of the eastern and north-eastern regions. The absolute number may not be very impressive particularly when compared to the branch expansion in other parts of the country. But I am sure you will appreciate that in many States, particularly in the north eastern region, banks have attempted to . reach unbanked areas, totally neglected in the pre-nationalisation period. 1 expect the banks to achieve a more rapid expansion of their net-work in these regions during the next three years. The Reserve Bank has advised the banks to devote greater attention to these areas in the perspective branch expansion plan for the three years 1974-76

that is being formulated. The point is that unless there is some good base, further expansion becomes very difficult. What is now being done is to lay that foundation for further development.

Regarding the flow of bank credit in North Eastern and Eastern Regions particularly to the priority sectors the banks have made significant progress during the last three years. For example, in the North Eastern region, the priority sector advances have increased from Rs. 1.97 crores at the end of June 1969, to Rs. 14.18 crores at the end of June, 1973. The increase for the Eastern region has been from Rs. 30 crores to 140 crores. This shows the dimension of work that has been done. In the Northern Region in 1969 the total advances were not more than Rs. 2 crores- This shows the dimension of work that has been undertaken. Now it is 14 crores. Now certain base has been laid for this work and I am sure this will give us some good results.

[The Vice-Chairman (Shri V. B. Raju) IN THE CHAIR.]

In this connection, I would also like to point out that bank credit is only one of the elements necessary to motivate the people to undertake productive efforts. Irtfras-tructural facilities and availability of other essential inputs probably play a more determinant role in this regard. In fact the level of utilisation of bank credit itself is determined by these factors. While we are urging the banks to enlarge their advances protfolio in the Eastern and North Eastern regions, it is essential that the State Governments and their development agencies also undertake detailed planning at the district level to formulate viable schemes which could be implemented with bank finance. This is about banking activity in' the Eastern and North Eastern regions.

Shri Swamy has referred to the customs and central exice revenue estimates from various petroleum products. Since the revenue estimates for the current year are higher as compared to the last year, Shri Swamy has drawn the conclusion that there might not be any curb in consumption of petroleum products. This was the point be was making. What is imported from abroad

is aviation gas and not ordinary motor spirit. As against the imports of 60,000 tonnes during 1973-74, the anticipated imports during 1974-75 are 50,000 tonnes. The Budget estimate of Rs. 12.6 crores for 1974-75 as against the revised estimates of Rs. 11 crores for 1973-74 is not due to the increased volume of imports, but due to the increase in the counlei-vailing duty consequent on the increase in the basic Excise Duty by Rs. 1,000 per KL with effect from the 3rd November 1973. It may be mentioned that while formulating the Budget estimates on the Central Excise side, we have already forecast a curb in consumption of the order of 25%. The increase in the cost of motor spirit in 1974 is not on account of the increase in the expected consumption, but is due to the fact that the rate of the basic Excise Duty has been increased from Rs. 1,000 to Rs. 2,000 per KL from the 3rd November 1973.

Kerosene: As against the revised Budget estimates of Rs. 31.3 crores for 1973-74. the Budget estimates for 1974-75 are Rs. 4S.3 crores on the Customs side. Compared to the estimated imports of 8.3 lakh tonnes of kerosene during 1973-74, the anticipated imports during 1974-75 are placed at 10 lakh tonnes. In order to make available refined diesel oil, indigenous production of kerosene has been reduced and to make up for that shortfall, keronese has to be imported. That is the reason why we have to import kerosene. The estimates for 1974-75 have, thereore, been placed at a slightly higher figure than for 1973-74. There has also been an increase in the rate of countervailing duty consequent on the increase in the basic Excise Duty by Rs. 100 per KL in November 1973. It will be significant to mention here that the combined forecast for 1974-75 for Customs and Central Excise for kerosene is placed at Rs. 170.3 crores as against the corn-bind revised estimates of Rs. 183.3 crores for the preceding year, that is, 1973-74. It will thus be seen that the forecast for the current year is lover despite the fact that there was an increase in the duty by Rs. 100 per KL which will indicate a lower order of consumption. I hope I have made my point clear.

Then, Sir, some points were made by Shri Chandrasekharan. He is not here just now. He observed that the coffee growers of Kerala who produce mostly the Robusta variety of coffee have been hard hit due to the phenomenal rise in the cost of production without there being a corresponding 'economic price'. One of the important reasons which has aggravated the situation is stated to be the recent increase in the Excise Duty on the Robusta variety of coffee and he has said thai this is inequitable since the Robusta variety is the low-priced variety when compared to the Arabica variety. A concessional rate of duty on coffee in the varieties commonly known as the Robusta, Liberia, Excelsia and Robusta Hybrid was introduced for the first time in 1961 to provide an initial incentive for the growth of these varieties. Opportunity was taken to review the position last year and it was observed that the ex-duty average pool auction prices of Robusta varieties are comparable with the prices of Arabica. The pool auction prices of Arbica Cherry, PB, etc. are found to be comparable with the price of Robusta Cherry. PB, and, likewise, the prices of Arabica and Cherry AB could be compared with the prices of Robusta and Cherry AB. It was, therefore, felt that the duty differential of the Arabica variety which was paying a duty of Rs. 100 per quintal and the comparable Robusta variety which was paying a duty of Rs. 66 per quintal was not justified. Hence the duty on Robusta variety was brought on par with the Arabica variety in this year's Budget. While the prices which have been taken into consideration represent the average prices, this may not cover certain isolated cases where the prices of Robusta varieties are found to be lower in certain regions and it may not be possible to provide any Excise relief to the Robusta variety on the basis of production per hectare in respect of any particular region-Subsequent to the withdrawal of concessional levy on the Robusta, Liberia and Excelsia varities, representations were received urging for restoration. It was found that Liberia and Excelsia were decidedly inferior varieties of coffee when compared to the Arabica and Robusta varieties. It was, therefore, decided to provide a concessional duty of Rs. 75

per quintal for these varieties from 1st May which I mentioned in my introductory speech when 1 presented the Budget this year. It may be mentioned that a suggestion tor an ad valorem levy on coffee has been received. The feasibility of converting the present specific rates of duty into an ad valorem levy is already under examination ...

DR. K. MATHEW KURIAN: The impression given is as if this is a case of some isolated nature about the difficulties of coffee planters in Kerala. But this is a universal suffering. There should be some concessional rate for small-scale producers of coffee. This is our demand. It is not an isolated case ...

SHRI Y. B. CHAVAN: 1 have your point, it is well taken. That is all I can say. Only one point remains now to be taken note of. And that is about financial institutions. Sir, 1 shall make that point and then conclude my observations on this debate. It was stated that only large industrial houses are granted licences to produce, whether in the core industry or heavy industry. Once they are in the process of production, we cannot decide. It is for the financial institutions, thev are commercial banks or investment institutions to decide. They will have to stake their claim and needs of investment by their capacity of making use of that for production purposes. We cannot conclude that they are only meant for large-scale houses. This is the point that 1 would like some hon. Members who made that point, to take note of.

Welt, Sir, I have got a very large statistical information with me. But we have given this information through our replies to many starred and unstarred, questions. If hon. Members select some answers at random to some of the unstarred and starred questions, they will get very rich information about how we are trying to deal with the different categories of industrial houses.

Financial institutions also are aware of their social obligations. In the case of LIC, for instance, we find that not more than 10 per cent of it goes for the private sector-

Of course, whatever goes for private sector, out of that the major portion goes to the bigger houses, that's true. But we seem to forget that of the total investments, 90 per cent goes for the social priority investments. So we must not try to judge financial institutions in a partial manner. We have to take into consideration the total performance and then come to the conclusion.

I need not go into other detailed matters. 1 have dealt with the major points.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is: —

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1974-75, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Amendment of Section 10.

SHRI LOKANATH MISRA (Orissa): Sir, I beg to move: —

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 7, line 7, for 'Juno" substitute 'April'."

The question was proposed.

Sir. this clause is intended for Societies, for public trust and khadi and village industries. And the tax exemption was given to them from the first day of June, 1974. My amendment is that instead of 1st of June, 1974, it should be 1st of April, 1974. Why I do it, Sir. is because the financial year in the case of charitable trusts as well as private firms begins from the 1st of April. Therefore, if it is made applicable from 1st of April, it would synchronize

with their financial year and it would be more convenient to them for the maintenance of accounts and the submission of accounts too.

SHRI Y. B. CHAVAN: Sir, 1 am not accepting the amendment.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Are you pressing your amendment?

SHRI LOKANATH MISRA: I don't want a division but let there be ;i voice vote.

THE VICE-CHAIRMAN: The question is:

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, name ly:—

'That at page 7, line 7, for 'June' substitute 'April'."

The motion was negatived.

THE VICE-CHAIRMAN: The question

is:

"That Clause 3 stand part of the Bill."

The motion was adopted.

Clause 3 was added to the Bill.

Clause 4 to 6 were added to the Bill. New clause 6A

SHRI LOKANATH MISRA: Sir, I move:

2. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, name ly:-

"That at page 9, after line 45, the following new Clause be inserted, namely:

6A. In section 80G of the Income-tax Act with effect from the 1st day of April, 1974, in clause (0 of subsection (5) for the words, figures and brackets 'of Sections 11 and 12 or Clause 122) or Clause (22A) Or

Clause (23) of Section 10,' the words, figures and brackets 'of Sections 11 and 12 or Clause (22) or Clause (22A) or Clause (23) or Clause (23B) of Section 10' shall be substituted."

The question was proposed.

SHRI LOKANATH MISRA: Sir, this Clause is again in connection with the public charitable trusts established for the development of Khadi and village industries which are made eligible for tax exemptions, provided the income applies only for development of Khadi and village industries. There is, however, a notable omission in the proposed new provision in Section 80(G) of the Income-tax Act. So, the donor to such a society or charitable trust will not be eligible for exemption of his contribution. So, I would like this Clause to be introduced in order to make the donors eligible for tax exemptions. Nobody would probably contribute unless he gets tax exemption on the donation made by him to the charitable trusts. The Government admits that charitable trusts of this type are necessary in the country; naturally, they would have to look forward to public donations unless the Government itself wants to put in all the money in it and lose it. Therefore, I would like to impress upon the Finance Minister to accept this amendment in order to make eligible the donors to get the exemption from income tax when they make contribution to these charitable trusts

श्री राजनारायण : श्रीमन् मैं श्री लोकनाथ मिश्र जो ने जो संशोधन पेश किया है उसका तहें इित्त से समर्थन करता हूं क्योंकि एक तरफ सरकार कहती है कि हम ग्रामोद्योग को उन्नत करना चाहते हैं, छोटे छोटे उद्योग को तरक्की देना चाहते हैं, खादी संस्थान को तरक्की देना चाहते हैं और दूसरी तरफ सरकार जो लोग उदारता के साथ इनको सहायता देना चाहते हैं उनको टैक्स से बंचित नहीं करती है। कल यदि ग्राप बहां रहे हों तो कांग्रेस पार्लियामेंट्री पार्टी में कुछ सम्मानित सदस्यों का भाषण श्रापने सुना होगा। उन्होंने कहा है कि सरकार तो हैंगी इंडस्ट्री, बड़े बड़े उद्योग धंघों के पीष्टे पागल हो रही है।

स्रौर कहते हैं कि गांधीवादी हैं। गांधीजी के रास्ते पर हम चलना चाहते हैं। तो मैं यह जानना चाहता हूं, कि जो सरकार कहें कि वह गांधी जी का तिनक भी नाम लेना चाहती है, वह किस तरह से ऐसा काम करेगी जिस से कि खादी के उद्योग को किटनाई हो, जिस मे छोटे छोटे और लघु उद्योगों को स्रौर कुटीर उद्योगों को किटनाई हो, उन को दिक्कत हो । यह प्रश्न स्राज सामने खड़ा है कि हम विकेंद्रित सर्थ व्यवस्था चाहते हें या...

उपसभाष्यक्ष : (श्री वी० बी० राजू) : यह सब ग्राप प्लान पर फरमा सकते हैं।

भी राजनारायण : यह देखने में छोटा लगता है लेकिन है बड़ा बुरा ।

उपसभाध्यक्ष : ग्राप प्लान की बहस में यह सब बोल सकते हैं ।

श्री राजनारायण : तो मैं यह जानना चाहता हूं कि चव्हाण साहब यहां बैठे हुए हैं। कभी कभी वह दार्शनिक बात कहते हैं। तो बतायें कि ग्राखिर इस सरकार का सिखांत क्या है। इस की दार्शनिकता क्या है। यह डिसेंट्रलाइज्ड इकोनामी चाहेगी। वे इन तमाम बातों को ग्रच्छी तरह से यहां रखें ग्रीर चूंकि ग्राप मुझे थर्ड रीडिंग में बोलने का मौका देंगे...

THE VICE-CHAIRMAN: There are no future commitments. The Chair does not commit for the future

श्री राजनारायण : मैं कोई कमिटमेंट नहीं चाहता श्राप से तो इसलिए मैं कहना चाहता हूं कि यदि इस सरकार में तिनक भी तर्क हो तो लोकनाथ मिश्र जी ने जो संशोधन पेश किया है उस को वह स्वीकार कर लें।

SHRI Y. B. CHAVAN: Sir, I am not expressing any view on the merits of the issue involved in this thing because I am dealing with an amendment to the Act. Shri Rajnarain is an hon. Member of this House for many years. First of all, when you are amending an Act, you have to find out whether the original amending Act

is dealing with that particular part of the section or not. My own plea is that this amendment is outside the scope of the Finance Bill itself. Therefore, I cannot accept this amendment. I am giving the reasons for not accepting it. As far as Shri Raj-narain's point is concerned, it is not relevant to the issue.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

2. "That at page 9, after line 45, the following new Clause be inserted, namely:-

"6A. Amendment of Section 8QG.— In section 80G of the Income-tax Act with effect from the 1st day of April 1974, in clause (i) of sub-section (5) for the words, figures and brackets 'of Sections 11 and 12 or Clause (22) or Clause (22A) or Clause (23) of section 10', the words, figures and brackets 'of Sections 11 and 12 or Clause (22) or Clause (22A) or Clause (23) or Clause (23B) of Section 10' shall be substituted.-'

The motion was negatived.

Clause 7.—Amendment of Section 80MM

SHRI LOKANATH MISRA. Sir, I move:

3. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:~

That at page 10, lines 3 and 4 be deleted."

The question was proposed.

SHRI LOKANATH MISRA: Sir, section 80MM was inserted in the Income-tax Act by the Finance Act, 1969, to cover Indian companies to carry out research and development programmes and develop indigenous technical know-how. This thing was further extended to cover the non-corporate tax-payer by Finance Act No. 2 of 1971. This move of the Government encouraged to some extent young engineers and other technical experts to develop their talents

which has helped in reducing repetitive import of technical know-how in certain fields. The withdrawal of this exemption, Sir, which was hardly given for about three years to young engineers would not be very reasonable. Therefore, I would request the hon. Minister to consider it and see if he really intends to give some initiative to young engineers. If so, he should allow this to continue for some years, There is no reason why he should have withdrawn this particular concession only after allowing it to remain in operation on trial for three years. 1 am told that some engineers because of this initiative had developed certain methods, certain new methods and had provided some new technical know-how to Indian entrepreneurs and therefore Indian industry to that extent was benefited and, we did not have to import know-how from foreign sources. I do not know the reason why it was so soon withdrawn- I would request the hon. Minister to accept my amendment.

SHRI Y. B. CHAVAN: Sir, I would like to explain this matter because this exemption is in respect of royalties, commissions, fees, etc. received by a resident non-corporate tax-payer for provision of technical know-how or technical services to Indian concerns. What is being withdrawn is this particular exemption.

SHRI LOKANATH MISRA: Residents' means, the young Indian engineers would be prevented from getting the exemption.

SHRI Y. B. CHAVAN: I just want to say what exactly the exemption is and for whom it is meant. Why it is being withdrawn now is because we have reduced the level of personal taxation and under these circumstances it is no longer necessary.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

3. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill. 1974, as passed by the Lok Sabha, name-!v:-

That at page 10. lines 3 and 4 be deleted."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That clause 7 stand part of the Bill". The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 17 were added to the Bill. Clause IS.—Amendment of Act 32 of 1934

DR. K. MATHEW K.UR1AN: Sir, 1 move:

4. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely :-

"That at page 19, for lines 21 to 23, the following be substituted, namely: —

'Every notification issued under subsection (4) shall as soon as may be after it is issued, be placed be-l'ore each House of Parliament for their approval'.".

The question was proposed

DR. K. MATHEW KURIAN: Sir, the main point in moving this Amendment is that it is not sufficient for the Government to lay notifications issued by them under sub-section (4) before each Houses of Parliament. I suggest and 1 demand that all the notifications under subsection (4) be laid before both Houses of Parliament for approval. Sir. in case where the Central Government feels that in the interest of trade and particularly in exports there is need for discontinuing preferential rates or increasing the preferential rates or discontinuing it altogether, under sub-section (4) it is obligatory on the part of Government to publish it in the Gazette. The new provision in the Finance Bill reads as below:

"Every notification issued under subsection (4) shall, as soon as may be after it is issued, be laid before each House of Parliament."

Sir, the decision of the Government should be: "subject to approval and scrutiny by Members of both the Houses." The judgment of the Government in such matters is most likely to be wrong. This is particularly because of the nexus between the Government and the private industry and trade. It is true that threre are a large number of notifications. The Finance Minister might argue that it will be inconvenient to get the approval of the Parliament of such a large number of notifications but the Parliament in their wisdom could take up only those notifications which are patently wrong. It is up to the Parliament to pick and choose and correct the mistakes. I am also aware that the Congress Government has been increasingly losing faith in Parliament and the parliamentary practices, particularly in the way in which the Prime Minister has been treating both the Houses yet I must appeal to the Finance Minister to accept my amendment and show at least some respect to the Parliament in the bargain.

SHRI Y.B. CHAVAN: Sir. I do not think there is mucfi difference of opinion between him and me except on one or two points. As a matter of fact, for the first time we have made a provision that these notifications will be placed on the Table of both the Houses of Parliament. Now he wants every notification to be approved by the Parliament. That is the suggestion he is making. Sir, what he said is right but this is making the whole game rather more difficult or impossible. It would be rather difficult; Even as such when every notification is placed on the Table of the House, every Member under the normal rules is entitled to raise the issue and have the matter discussed in the Parliament but if you say that every notification should be considered by the Parliament and only after its approval it should be given effect, that means we will have to move the Finance Bill every day in this House. Ultimately that amounts to that. In the course of the year, normally about 300 notifications are issued. That means practically it comes to about one notification per day. I do not think that is the intention of the House and, therefore, I cannot accept this amendment.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

4. 'That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, name ly:-

'That at page 19, for lines 21 to 23, the following be substituted, namely:—

'Every notification issued under subsection (4) shall, as soon as may be after it is issued, be placed before each House of Parliament for their approval.'"

The motion was negatived.

THE VICE-CHAIRMAN: The question is:

"That clause 18 stand part of the Bill"

The motion was adopted.

Clause 18 was added to the Bill.

Clause 19 to 21 were added to the Bill.

Clause 22.—Auxiliary duties of excise

DR. K. MATHEW KURIAN: Sir, I beg to move:

5. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974. as passed by the Lok Sabha, namely:-

"That at page 20, line 12, for 'twenty' substitute 'ten'."

The question was proposed.

DR. K. MATHEW KURIAN: My submission is that Clause No. 22, amendment No. 5 standing in the name of 3 members of my party, and also amendments No. 6 to 12 may be taken up together if that is possible and Mr. Viswanatha Menon, a member of my party would like to speak on it.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let us finish this one first. We have to finish clause 22 with this amendment.

SHRI V. VISWANATHA MENON: I am moving this amendment because, even

after hearing the learned speech of the hon. Minister, i feel that the poor people have been affected very much by the Finance bill although he has tried to impress upon the House by making statements about the quality of indirect and direct taxation and all that. On the question of even postcard, or post cover or in the case of an Inland letter, he has taken the attitude of picking the pocket of the common man

SHRI JAGDISH PRASAD MATHUR: Are we taking up clause 25 also? He is speaking on clause 25.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Are you speaking on the amendment to clause 22 of clause 25?

SHRI V. VISHWANATHA MENON: Clause 25, Sir.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let us finish clause 22. Mr. Ma-thur, you want an amendment on clause 22.

श्री जगदीश प्रसाद माथुर: (राजस्थान) उप-सभाध्यक्ष जी, इसमें मेरा भी अमेंडमेंट है। मेरा यह कहना है कि यह जो 20 परसेन्ट अतिरिक्त कर लगाया है, यह बहुत ज्यादा है और एक बात मुझे खास तौर से कहना है कि जो फाइनेन्स कमी-शन बैठा था उसके भतपूर्व चेयरमैन भी ट्रेजरी वैंच में बैठे हुए हैं, तो श्रापने जो मबक्लाज (4) में लिखा कि:

"The auxiliary duties of excise referred to in sub-section (1) shall be levied for the purposes of the Union and the proceeds thereof shall not be distributed among the States."

जब यह कमीशन की रिपोर्ट आ चुकी उसके वाद आप नयी इ्यूटी लगा रहे हैं और केवल यूनियन के लिए रख रहे हैं, तो स्टेट्स के सम्बंध में जो प्रिन्सिप्ल या सिद्धांत उन्होंने तय किया था वह सब छोड़ दिया। एक तो सरकार 20 परसेन्ट लगा रही, जो बहुत ज्यादा है, और दूसरे स्टेट्स को आप नही देना चाहते हैं । गह परस्पर विरोधी बात है और इसी का विरोध करते हुए मैं अमेंडमेंट रख रहा हं।

THE VICE CHAIRMAN (SHRI V. B. RAJU): The question is:

5. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:

"That at page 20, line 12, for 'twenty' substitute 'ten'."

The motion was negatived-

THE VICE CHAIRMAN (SHRI V. B. RAJU): The question is:

'That clause 22 stand part of the Bill."

The motion was adopted.

Clause 22 was added to the Bill

Clauses 23 and 24 were added to the Bill

Clause 25.—Amendment of Act 6 of 1898

SHRI VISHWANATHA MENON: Sir, I move—

6. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in (he Finance Bill, 1974, as passed by the Lok Sabha, namely:

"That at page 20, line 44, for '25 Paise' substitute '20 Paise'."

7. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 1, for '15 Paise' substitute TO Paise'."

8. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 6, for '20 Paise' substitute '15 Paise'."

9. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill,

1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 8, for '15 Paise' substitute '10 Paise'."

10. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 9. for '30 Paise' substitute '20 Paise'."

11. "That the Rajya Sabha recomends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 13, for 'One rupee and fifty paise substitute 'One rupee and ten paise'."

12. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:'—

"That at page 21, line 15, for 'One rupee and fifty paise* substitute 'One rupee and ten paise'."

SHRI JAGD1SH PRASAD MATHUR: Sir,

13. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 20, line 44, for '25 Paise' substitute '21 Paise'."

14. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 1, for 15 Paise' substitute '11 Paise'."

15. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill,

1974, as passed by the Lok Sabha, namely: —

"That at page 21, line 6, for '28 Paise substitute '16 Paise'."

16. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 8, for '15 Paise' substitute '11 Paise'."

17. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 9, for '30 Paise' substitute '22 Paise'."

18. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 13, for 'fifty paise' substitute 'ten paise'."

19. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 15, for 'fifty paise' substitute 'ten paise'."

The questions were proposed.

SHRI VISWANATHA MENON: Sir, by raising the rates for post cards, covers, inland letters and such other postal articles, actually the people who will be affected are the poor people. I have been noticing that Mr. Chavan, after he became the Finance Minister, with all his so-called progressive ideas, has always been increasing the indirect taxes. Although Mr. Morarji Desai is considered to be a reactionary in all the three Budgets which he presented the indirect taxes were below 50 per cent of the total tax revenue. Now

after Mr. Chavan, the so-called socialist became the Finance Minister he always presented Budgets in which the indirect taxes increased. Indirect taxes going up means that the ordinary people are being looted. In this case the ordinary man, the poor man, the common man, who writes a post card has to pay more. Actually it is just like pickpocketing. Mr. Chavan has been known as modren Shivaji in Maharashtra but now he will be known as the modren pickpocket of New Delhi. He is picking the pocket of the poor people.

The Finance

DR. K. MATHEW KURIAN: He should be arrested from doing so.

SHRI VISHWANATHA MENON: The people all over India are suffering. Mr. Chavan tries to impress upon us that he is not surrendering to the monopolists and other vested interests. But his very action of increasing the postal rates while giving tax concessions to big business show how he treats the big monopolists and how he treats the ordinary man in the street. I do not know whether my request will be heeded but I would request the Finance Minister even at this juncture to come forward and accept my amendments.

थी जगवीश प्रसाद माथुर: (राजस्थान) उप-सभाध्यक्ष महोदय, हमारे संचार मंत्री जी को इस सदन में एक बार जस्टीफाई करने का मौका मिला था कि पोस्टकार्ड की कीमतों को क्यों वढाया गया है **उस समय पोस्टाकार्ड** की कीमत के सम्बन्ध में एक सवाल आया था और तब उन्होंने यह बात कही थी। उस समय भी उन्हें सदन में यह सञ्जाव दिया था कि ग्रगर पोस्टकाई का कागज जो इस समय मोटा है. उसको पतला कर दिया जाय, तो शायद कोस्ट कम हो जायेगी ग्रौर साधारण ग्रादमी के ऊपर पोस्टकार्ड की कीमत बढाने की जरुरत नहीं पड़ेगी। लेकिन उन्होंने जो तर्क दिया या वह था कि इसमें केवल कागज की ही कीमत नहीं है बल्कि इस में छपाई का भी खर्चा है, ढोने का भी खर्चा है ग्रौर एडिमिनिस्ट्रेटिव्ह चाजेंज भी हैं। इन सब को मिलाकर भी सरकार को घाटा होता है। लेकिन जो सरकार अपने को समाजवादी सरकार कहती है श्रीर समाज का वह तवका जो

पोस्टकार्ड प्रयोग करता है, वह गरीब ही तबक[ा] ज्यादा करता है, उसको सरकार कई चीजों में सबसिडाइज्ड करती है। इस तरह के कई ग्राइटम्स है जिन पर सरकार उसे सब-सिडाइज्ड करती है और कम कीमत पर उस चीज को उसे देती है ताकि उसको राहत मिल सके। जब सरकार श्रीर चीजों पर उसको राहत देती है तो पोस्टकाई ज्यादातर गरीव देश का तवका प्रयोग करता है, इस पर वह उसको राहत क्यों नहीं देती है । अगर उसको इस चीज पर घाटा है. तो उसे इस पर भी सवसिडाइज्ड करना चाहिये जब सरकार को 10 पैसा और पांच पैसा बढाने के बाद भी घाटा होता है, तो मैं यह कहना चाहता हं कि पोस्ट कार्ड और इनलेंड लैटर ज्यादातर देश का गरीब तवका इस्तेमाल करता है ग्रीर उसको इसमें राहत दी जानी चाहिये।

संचार मंत्री को सदन में बोलने का अवसर नहीं मिला। उनसे मैं निवेदन करुंगा कि वे इस बात की घोषणा करें कि हम पोस्टकार्ड की कीमत घटाने की घोषणा करते हैं जिसका कि सदन स्वागत करेगा।

श्री राजनारायण: श्रीमन.

उपसभाष्यक्ष (श्री बी० बी० राजु): ग्राप इस पर बोलेंगे ? ग्रापने एमेंडमेंट दिया है ?

श्री राजनारायण : मैं एमेंडमेंट में भी एमेंडमेंट मव कर सकता है।

उपसभाष्यक्ष (श्रीवी०बी० राज) : ग्रापका राइट जरूर है, मुख्तसर बोलिए :

श्री राजनारायण : इसलिए एमेंडमेंट में एमेंडमेंट मान लिया जाय या समर्थन मान लिया जाय, मगर मैं यह कहना चाहंगा कि ग्राज पोस्टकाई की जितनी कीमत है उससे एक पैसा भी ज्यादा बढ़ाना श्रौर यह कहना कि हम गरीबी-मिटाग्रों हैं या हम गरीवों के संरक्षक हैं या जो देश की शोषित, पीडित, नंगी-भूखी जनता है उसके हितैपी हैं, इस सरकार के मुंह से यह शोभा नहीं देता । स्राज इस सदन के सम्मानित सदस्यों से मैं बहुत ही विनम्नता के साथ कहना चाहता हं कि हमारे देश में निरन्तर गरीबी बढ़ती जा रही है, बेकारी बढती जा रही है, मंहगाई बढती जा रही है, भ्रष्टाचार बढता जा रहा है, विलासिता बढ़ती जा रही है, यह भोग का-यग थ्रा गया है, कर्म का यग समाप्त होता जा रहा है। हमारे देश में हमारे ग्रांकडे के मताबिक ग्राज 32 करोड लोग ऐसे हैं जिनकी ग्रामदनी एक रुपये के नीचे है, 42 करोड़ ऐसे हैं जिनकी आमदनी 2 रुपये के नीचे है भौर 51 करोड ग्रादमी ऐसे हैं जिनकी ग्रामदनी 3 रुपये प्रतिदिन के नीचे है। जिनकी ग्रामदनी 8 ग्राने, 6 ग्राने, 4 ग्राने है उन लोगों के लिए पोस्टकार्ड का दाम बढ़ाकर 15 पैसा कर दिया जाय, 20 पैसा कर दिया जाय इनलैंड का, यह क्या मजाक है ? यह जनता की सरकार है या जनद्रोही सरकार है ? मेरी राय में यह जनद्रोही सरकार है। एक तरफ यह सरकार कहती है कि हम इनकम दैक्स की सीमा घटा रहे हैं, 97 से 75-77 कर रहे हैं, दूसरी तरफ हम पोस्टकार्ड की कीमत को बढ़ा रहे हैं। अब देखा जाय कि जो यह टैक्स बढ़ रहा है...

The Finance

उपसभाध्यक्ष (श्री बी० बी० राज्) :यह सिम्पिल मैटर है, सबको समझ में आता है।

श्री राजनारायण : सिल्म्पिल नहीं है बहुत कम्प्लीकेटेड है। मैं ग्रापके द्वारा कहना चाहता हूं कि सरकार ने जो टैक्सेज बढ़ाए हैं उनसे सरकार को रुपया मिला है सिगरेट से 17. 20 करोड़, अनमेन्फेक्वर्ड टवेको से 8. 49 करोड़, मोटर स्पिरिट से 12.43 करोड़, पेन्ट एंड वार्निशेज से 3.73 करोड़, कासमेटिक्स से 4.1 करोड़, रेयन एंड सिन्थेटिक फेब्रिक्स से 4.5 atls...

उपसभाध्यक्ष (श्री वी० बी० राज्): पोस्टकार्ड से कितना मिलेगा ?

श्री राजनारायण : वही बता रहा हं। काटन यार्न से मिलेगा 14.19 करोड़, काटन फेब्रिक्स से 7.86 करोड़, सीमेंट से मिलेगा

7.4 करोड़, ग्राइरन एंड स्टील से मिलेगा 7.18 करोड़, मोटर वहिकिल्स से मिलेगा 16.8 करोड...

उपसभाध्यक्ष (श्री वी० बी० राज): राज-नारायण जी, श्राप बहुत समय ले रहे हैं। इससे परपंज सर्व नहीं होता ।

श्री राजनारायण : पी एण्ड टी से मिलेगा 42 करोड । कितना बढा है गरीबों पर ग्रीर कितना बढ़ा है धनिकों पर इसकी रेशो इस सदन के सम्मानित सदस्य निकालें, जो अपने को बार-बार हर्षदेव मालवीय की तरह कहते हैं कि हम तो गरीबों के प्रतिनिधि हैं। मैं आपके द्वारा इस सदन के सम्मानित सदस्यों से कहना चाहता हं कि ग्रगर उनमें हिम्मत है ग्रौर वे सही माने में जनता के सेवक है तो ग्राज इस सरकार को हटाने की इस सदन में प्रतिज्ञा करें। जो सरकार पोस्टकाई पर कीमत बढाएगी, जो सरकार गरीबों पर करभार बढ़ाएगी वह शासन में रहने के योग्य नहीं । यह सरकार पापी है, निकम्मी है, रही है और जनद्रोही है। इसलिए मैं कहना चाहता हं कि हरगिज-हरगिज पोस्टकार्ड के ऊपर एक पाई, एक दाम, एक पैसा कर नहीं बढाया जाना चाहिए।

चव्हाण साहब की मैं निजी तौर पर इज्जत करता हं। इसलिए मैं चव्हाण साहब को व्यक्ति-गत ढ़ंग से भी कहना चाहता हूं कि ग्रगर गरीबों के लिए तिनक भी उनके दिल में दर्द है तो उस दर्द को प्रकट करें और वह इस तरह से होगा कि जब पोस्टकार्ड की बढ़ी हुई कीमत पूर्णरूपेण बह समाप्त करें।

इन शब्दों के साथ हम समर्थन करते हैं और यह संशोधन पेश करते हैं कि जितना बढ़ा हम्रा पैसा है वह वापस लिया जाए।

SHRI LOKANATH MISRA (Orissa): Sir, I support the amendment. The hon. Finance Minister tried to put in an argument saying that mostly the companies use the post card for sending intimation to their shareholders or for any kind of intimation from the company. Even if it is true, he can make a distinction between a post card used by a company and a post card used by the poor individual. He could have made a provision that where a post card is typewritten, it would carry a higher rate and where it carries handwriting, it would have a lower rate. No poor man ever uses a typewriter. So where the post card is typewritten, I think it can be rated differently. When the poor man writes, he writes in his own hand and that post card can be rated less. Why didn't he make such a distinction?

THE VICE CHAIRMAN (SHRI V. B. RAJU): It is a noval idea.

SHRI LOKANATH MISRA: That way he could have provided a concession to the poor man.

THE VICE CHAIRMAN (SHRI V. B. RAJU): The Minister of Communications.

THE MINISTER OF COMMUNICA-TIONS (SHRI K. BRAHAMANANDA REDDY): Sir, I may be permitted to place a few facts for the consideration of the hon. Members. As you are all aware, the postal service is a public utility service and all of us are committed to providing this service to as large a community as possible in the entire country. You would have noticed, Sir, that since 1947, in addition to the expansion of the telecommunication branch, the postal side also has been expanding, and to-day about 3,52,000 and odd villages have been served by this postal communication on daily basis, about 1,51,000 on tri-weekly basis and about 84,000 on bi-weekly basis. It is our intention to see that as many areas as possible are provided with daily service. If you had had a look at the plan document, you would have seen that we are trying to increase the number of post offices, etc., by another 25,000 to 30,000. We want to see that if there is a regional imbalance in the coverage of these post offices or in providing postal service in the respective States, it should be our effort to see that we rationalise it and we see that no State suffers in this respect. In addition, it is our effort also to see that this tri-weekJy service, as far as possible, is replaced by daily service.

Now you will also kindly see that this ' petal side of the Ministry of Communications is a labour-oriented branch. It is not as small as some hon'ble friends think. 1 myself said on floor of this House during Question Hour that there is a wrong impression going round that the price of the post card has been raised because of the rise in the price of paper and printing. It is not so. The cost of printing or paper in a post card is only 6.17 per cent. The rest is in respect of the service provided. For example, it also involves clearance. despatch, branch post offices, post-masters, postmen, sorters, R.M.S. and the daily worry and what not. Therefore, the service portion covers about 92-93 per cent.

Sir, the Finance Minister, when he made his speech, said that in spite of this rise there is going to be a loss of about Rs. 2.5 crores on the post card. With all this rise you will notice that the post card still loses; it has to be subsidised. Money orders, newspapers, all these will have to be subsidised in spite of rise in price.

You are also aware, Sir, that the Fifth Plan document envisages a total outlay of about Rs. 1,100 crores for telecommunication and postal side. It is true that we make a little money on the telecommunication side. Even there you will find that in recent years there has been a progressive increase in the price of plant and machinery either imported or indigenous. And we are also committed to providing as much services as possible. All of us are also aware of the deficiencies in the telecommunication. Therefore, to make up all this it becomes necessary to make this increase.

One more important point I would like to mention. It is not correct to say that the post card is used by a poor man. It is partially true, no doubt. A survey has been conducted recently which shows that only one post card is used by a man once in a year especially in the rural areas while in the urban areas it is 5-6 per person. Even there the business houses, the commercial bouses etc. use post card widely with printed matter. Therefore, the impression that post card is used mainly by a poor man is, in my opinion and in my submission, is wrong, It is partly true, I agree.

SHRI PRAKASH VIR SHASTRI (Uttar Pradesh): Generally used by poor man.

The. Finance

SHRI K. BRAHMANANDA REDDY: In the rural areas which have 80 per cent of our people, even if a man use a postcard once in a year, an extra five paise in a year, I do not think will add to the inflation or any other thing. Therefore, my submission is that if we have to cover the entire country this becomes necessary.

DR. K. MATHEW KURIAN: You have raised the price of post card from 5 to 10 paise for a number of years. In your statistical wing whosoever makes this fantastic study, have they examined if the price were much less the poor people would have written more post card to their relatives and friends?

श्री राजनारायण : श्रीमन. . .

(Interruptions).

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It is the Chair who should control. Mr. Rajnarain is a senior Member. He knows the procedure of the House and he will abide by it.

श्री राजनारायण : मेरा पोएन्ट ग्राफ ग्राइंर है कि हमने भ्रमी जल्दी में हिसाव लगाया है जो 42 करोड़ का हिसाब लगाया है वह करीब 100 करोड़ जाकर बैठता है तो मैं समझता हं इस एकाऊंट में कोई लकना है...

उपसमाध्यक्ष (श्री बी० बी० राज्) : यह कोई पोयन्ट आफ आईर नहीं है।

श्री राजनारायण : मेरा पोयन्ट ग्राफ ग्रार्डर यह है कि सरकार ने एकाऊंट लगाकर दिखाया है कि पी० एण्ड टी० में 42 करोड़ की प्राप्ति है जब मेरे हिसाब से वह प्राप्ति 100 करोड़ की **ग्राकर बैठती है। इसलिए मैं कहता हूं कि इसको** पास करने से फायदा क्या है इसको यहीं पर रोक दिया जाए ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): After the detailed reply of the Minister, do you still want to press for a vote?

SOME HON. MEMBERS: Yes.

DR. K. MATHEW KURIAN: We are now determined that it should be pressed.

SHRI BHUPESH GUPTA amendment should be put separately.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I shall now put amendment No. 6 to

The question is:

6. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

"That at page 20, line 44, for '25 Paise' substitute '20 Paise'."

The House divided

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Ayes—20; Noes—77.

AYES-20

Advani, Shri Lai K. Borooah.

Shri D. K. Goray, Shri N. G.

Gupta, Shri Bhupesh

Kunjachen, Shri P. K.

I.akshmanan, Shri G. Lolha,

Shri Khyom Mahadeo, Shri

Mathew Kurian, Dr. K. Menon,

Shri Viswanatha Misra, Shri

Lokanath Raha, Shri Sanat

Kumar Rajnarain, Shri Ray, Shri

Roy, Shri Monoranjan

Sakhlecha, Shri V. K.

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Singh, Shri Sitaram

Siyaprakasam, Shri S.

Yadav, Shri Shyam Lai

NOES-77

TAc Finance

Abid, Shri Qasim Ali

Adivarekar, Shrimati Sushila Shankar

Alva, Shrimati Margaret

Arif, Shri Mohammed Usman

Bhardwaj, Shri Jagan Nath

Bhatt, Shri Nand Kishore

Buragohain, Shri Nabin Chandra

Chakrabarti, Dr. R. K.

Chandra Shekhar, Shri

Chattopadhyaya, Prof. D. P.

Chaturvedi, Shrimati Vidyawati

Choudhury, Shri N. R.

Chowdhary, Shri C. L.

Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram

Das, Shri Bipinpal

Devendra Nath, Shri

Gadgil, Shri Vithal

Gian Chand, Shri

Hashmi, Shri S. A.

Himmat Sinh, Shri

Jagdish Chandra, Shri

Jagtap, Shri R. D.

Jha, Shri Kamalnath

Kalaniya. Shri Ibrahim

Kalpanath, Shri

Kalyan Chand, Shri

Kamble, Shri N. M.

Kapur, Shri Yashpal

Khan, Shri Khurshed Alam

Khan, Shri Maqsood Ali

Krishan Kant, Shri

Kulkarni, Shrimati Sumitra G.

Mahanti, Shri B. K.

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya. Shri Harsh Deo

Mali, Shri Ganesh Lai

Mehta, Shri Om

Menon. Shrimati Leela Damodava

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

I Munda, Shri B. R. Nizam-ud-Din,

Shri Syed Nurul Hasan, Prof. S. Pai,

Shri T. A. Panda, Shri Brahmananda

Patil, Shri D. S. Patil, Shri G. R.

Pradhan, Shrimati Saraswati

Rachaiah, Shri B.Rao, Shrimati

Rathnabai Sreenivast Rao,

Shri V. C. Reddi,

Shri K. Brahmananda Reddy, Shri K.

V. Raghunatha Sangma,

Shri E. M. Sardar Amjad Ali,

Shri Savita Behen, Shrimati

Shahi, Shri Nageshwar Prasad

Shastri, Shri Bhola Paswan

Shukla, Shri Chakrapani

Shyamkumari Devi, Shrimati

Singh. Shri Kameshwar

Singh, Shri Mahendra

Bahadur Singh, Shri Nathi

Singh, Shrimati Pratibha

Singh, Shri Ranbir Singh, Shri

Sultan Sisodia, Shri

Sawaisingh Sukhdev Prasad,

Shri Swu, Shri Scato Thakur,

Shri Gunanand Tilak, Shri J.

S. Tiwari, Shri Shankarlal

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manaklal

Vyas, Dr. M. R.

The motion was negatived-

THE VICE-CHAIRMAN (SHRI V. B.

RAJU): The question it:

7. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:— "That at page 21, line 1, for paise' substitute '10 paise'."

The Finance

The House divided.

THE VICE-CHAIRMAN (SHRI V. RAJU): Ayes—23; Noes—82.

AYES—23

Advani, Shri Lai K. Barman, Shri B. D. Goray, Shri N. G. Gupta, Shri Bhupesh Kunjachen, Shri P. K. Lakshmanan, Shri G. Mahadeo, Shri Mahapatro, Shri L. Mathew Kurian, Dr. K. Mathur, Shri Jagdish Prasad Menon, Shri Viswanatha Misra, Shri Lokanath Raha, Shri Sanat Kumar Rajnarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan Sakhlecha, Shri V. K. Shastri, Shri Prakash Vir Shekhawat, Shri B. S. Singh, Shri I. D. Singh, Shri Sitaram Swamy, Shri Subramanian Yadav, Shri Shyam Lai

NOES-82

Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Alva, Shrimati Margaret Arif, Shri Mohammed Usman Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Choudhury, Shri N. R.

Chowdhary, Shri C. L.

Chundawat, Shrimati Lakshmi Kumari

Das, Shri Balram

[RAJYA SABHA]

Das, Shri Bipinpal

Devendra Nath, Shri

Dhabe, Shri S. W.

Gadgil, Shri Vithal

Gian Chand, Shri

Hashmi, Shri S. A.

Himmat Sinh, Shri

Jagdish Chandra, Shri

Jagtap, Shri R. D.

Jha, Shri Kamalnath

KaJaniya, Shri Ibrahim

Kalpanath, Shri

Kalyan Chand, Shri

Kamble, Shri N. M.

Kapur, Shri Yashpal

Khan, Shri Khurshid Alam

Khan, Shri Maqsood Ali

Krishan Kant, Shri

Kulkarni, Shrimati Sumitra G.

Lalbuaia, Shri

Lotha, Shri Khyom

Mahanti, Shri B. K.

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lai

Mehta, Shri Om

Menon, Shrimati Leela Damodara

AMukherjee, Shri Kali

IMukherjee, Shri Pranab

'Munda, Shri B. R.

Murthy, Shri B. P. Nagaraja

Nizam-ud-Din, Shri Syed

Nurul Hasan, Prof. S. ' Pai,

Shri T. A.; Panda, Shri

Brahmananda I Patil, Shri D. S. j

Patil, Shri G. R.

Pradhan, Shrimati Saraswati

Bill,Wd

Rachaiah, Shri B.

237

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C.

Reddi, Shri K. Brahmananda

Reddy, Shri K. V. Raghunatha

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Shahi, Shri Nageshwar Prasad

Shastri, Shri Bhola Paswan

Shukla, Shri Chakrapani

Shyamkumari Devi, Shrimati

Singh, Shri Rameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Nathi

Singh, Shrimati Pratibha

Singh, Shri Ranbir

Singh, Shri Shivdayal

Singh, Shri Sultan

Sisodia, Shri Sawaisingh

Sukhdev Prasad, Shri

Swu, Shri Scato

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manaklal

Vyas, Dr. M. R.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

8. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Financ* Bill, 1974, as passed by the Lok Sabha, namely:-

"That at page 21, line 6, for '20 Paise' substitute '15 Paise'."

The House divided

THE VICE-CHAIRMAN (SHRI V. B.

RAJU): Ayes—23; Noes—79.

AYES-23

Advani, Shri La] K.

Barman, Shri B. D.

I Goray, Shri N. G.

Gupta, Shri Bhupesh I

Kunjachen, Shri P. K.

Lakshmanan, Shri G.

Mahadeo, Shri

Mahapatro, Shri L.

Mathew Kurian, Dr. K.

Mathur, Shri Jagdish Prasad

Menon, Shri Viswanatha

Misra, Shri Lokanath

Raha, Shri Sanat Kumar

Rajnarain, Shri

Ray, Shri Rabi

Roy, Shri Monoranjan

Sakhlecha, Shri V. K.

Shastri, Shri Prakash Vir

Shekhawat, Shri B. S.

Singh, Shri I. D.

Singh, Shri Sitaram

Swamy, Shri Subramanian

Yadav, Shri Shyam Lai

NOES-79

A bid. Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Alva, Shrimati Margaret Arif, Shri Mohammed Usman Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Choudhury, Shri N. R. Chowdhary, Shri C. L. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinpal Devendra Nath, Shri Dhabe, Shri S.

W. Gadgil, Shri Vithal i Gian Chand, Shri

Himmat Sinh, Shri

239

Jagdish Chandra, Shri

Jagtap, Shri R. D.

Jha, Shri Kamalnath

Kalaniya, Shri Ibrahim

Kalyan Chand, Shri

Kamble, Shri N. M.

Kapur, Shri Yashpal

Khan, Shri Khurshed Alam

Khan, Shri Maqsood Ali

Krishan Kant, Shri

Kulkami, Shrimati Sumitra G.

Lalbuaia, Shri

Mahanti, Shri B. K.

Majhi, Shri C. P.

Makwana, Shri Yogendra

Malaviya, Shri Harsh Deo

Mali, Shri Ganesh Lai

Mehta, Shri Om

Menon, Shrimati Leeia Damodara

Mukherjee, Shri Kali

Mukherjee, Shri Pranab

Munda, Shri B. R.

Nizam-ud-Din, Shri Syed

Nurul Hasan, Prof. S.

Pai, Shri T. A.

Panda, Shri Brahmananda

Patil, Shri D. S.

Patil, Shri G. R.

Pradhan, Shrimati Saraswati

Rachaiah, Shri B.

Rao, Shrimati Rathnabai Sreenivasa

Rao, Shri V. C.

Reddi, Shri K. Brahmananda

Reddy, Shri K. V. Raghunatha

Sangma, Shri E. M.

Sardar Amjad Ali, Shri

Savita Behen, Shrimati

Shahi, Shri Nageshwar Prasad

Shastri, Shri Bhola Paswan

Shukla, Shri Chakrapani

Shyamkumari Devi, Shrimati

Singh, Shri Rameshwar

Singh, Shri Mahendra Bahadur

Singh, Shri Nathi

Singh, Shrimati Pratibha

Singh, Shri Ranbir

Singh, Shri Shivdayal

Singh, Shri Sultan

Sisodia, Shri Sawaisingh

Sukhdev Prasad, Shri

Sultan, Shrimati Maimoona

Swu, Shri Scato

Thakur, Shri Gunanand

Tilak, Shri J. S.

Tiwari, Shri Shankarlal

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manaklal

Vyas, Dr. M. R.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

9. That the Rajya Sabha recommends to the Lok Sabha that the following amendment to be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

'That at page 21, line 8, for '15 Paise' substitute '10 Paise'."

The House divided

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Ayes-24; Noes 80.

AYES-24

Advani, Shri Lai K. Barman, Shri B.

D. Goray, Shri N. G. Gupta, Shri

Bhupesh Kunjachen, Shri P. K.

Lakshmanan, Shri G. Lotha, Shri

Khyom Mahadeo, Shri Mahapatro,

Shri L. Mathew Kurian, Dr. K.

Mathur, Shri Jagdish Prasad Menon,

Shri Viswanatha

Misra, Shri Lokanath Raha, Shri Sanat Kumar Rajnarain, Shri Ray, Shri Rabi Roy, Shri Monoranjan Sakhlecha, Shri V. K. Shastri, Shri Prakash Vir Shekhawat, Shri B. S. Singh, Shri I. D. Singh, Shri Sitaram Swamy, Shri Subramanian Yaday, Shri Shyam Lai

NOES-80

Abid, Shri Qasim Ali Adivarekar, Shrimati Sushila Shankar Alva, Shrimati Margaret Arif, Shri Mohammed Usman Bhardwaj, Shri Jagan Nath Bhatt, Shri Nand Kishore Buragohain, Shri Nabin Chandra Chakrabarti, Dr. R. K. Chandra Shekhar, Shri Chattopadhyaya, Prof. D. P. Chaturvedi, Shrimati Vidyawati Choudhury, Shri N. R. Chowdhary, Shri C. L. Chundawat, Shrimati Lakshmi Kumari Das, Shri Balram Das, Shri Bipinpal Devendra Nath, Shri Dhabe, Shri S. W. Gadgil, Shri Vithal Gian Chand, Shri Hashmi, Shri S. A. Himmat Sinh, Shri Jagdish Chandra, Shri Jagtap, Shri R. D. Jha, Shri Kamalnath Kalaniya, Shri Ibrahim Kalpanath, Shri Kalyan Chand, Shri Kamble, Shri N. M.

Kapur, Shri Yashpal Khan, Shri Khurshed Alam Khan, Shri Maqsood Ali Krishan Kant, Shri Kulkarni, Shrimati Sumitra G. Lalbuaia, Shri Mahanti, Shri B. K. Majhi, Shri C. P. Makwana, Shri Yogendra Malaviya, Shri Harsh Deo Mali, Shri Ganesh Lai Mehta, Shri Om Menon, Shrimati Leela Damodara Mukherjee, Shri Kali Mukherjee, Shri Pranab Munda, Shri B. R. Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Pai, Shri T. A. Panda, Shri Brahmananda Paul, Shri D. S. Patil, Shri G. R. Pradhan, Shrimati Saraswati Rachaiah, Shri B. Rao, Shrimati Rathnabai Sreenivasa Rao, Shri V. C. Reddi, Shri K. Brahmananda Reddy, Shri K. V. Raghunatha Sangma, Shri E. M. Sardar Amjad Ali, Shri Savita Behen, Shrimati Shahi, Shri Nageshwar Prasad Shastri, Shri Bhola Paswan Shukla, Shri Chakrapani Shyamkumari Devi, Shrimati Singh, Shri Rameshwar Singh, Shri Mahendra Bahadur Singh, Shri Nathi Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Shivdayal Singh, Shri Sultan I Sisodia, Shri Sawaisingh

Sukhdev Prasad, Shri Swu, Shri Scato

Thakur, Shri Gunanand

Tilak, Shri J. S.

243

Tiwari, Shri Shankarlal

Trivedi, Shri H. M.

Varma, Shrimati Narayani Devi Manaklal Vyas, Dr. M. R.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

10. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 9, for '30 Paise' substitute "20 Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

11. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 13, for 'One rupee and fifty Paise' substitute 'One rupee and ten Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

12. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at Page 21, line 15, for 'One rupee and fifty Paise' substitute 'One rupee and ten Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU) : The question is :

13. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 20, line 44, for '25 Paise' substitute '21 Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

14. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 1, for '15 Paise' substitute 'II Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

15. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 6, for '20 Paise' substitute '16 Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

16. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 8, for '15 Paise' substitute '11 Paise'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

17. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

245

The motion was negatived. THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

18. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 21, line 13, for fifty paise' substitute 'ten paise'." The motion was negatived. THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

19. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha,

namely:-

That at page 21, line 15, for 'fifty paise' substitute 'ten paise'."

Bill,1974

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That Clause 25 stand part of the Bill."

The motion was adopted.

Clause 25 was added to the Bill.

THE FIRST SCHEDULE

SHRI LOKANATH MISRA: Sir, I beg to move

20. "That the Rajya Sabha recom-meands to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, for lines 4 to 30, the following be substituted, namely:-

- (1) where the total income does not exceed Rs. 7,500
- exceeds where the total income does exceed 7,500 but not Rs. Rs. 10.000
- the total income exceeds (3) where exceed does not Rs. 10,000 but Rs. 15,000
- exceeds (4) where the total income Rs. 15,000 but does not exceed Rs. 20,000
- exceeds income (5) where the total Rs. 20,000 but does not exceed Rs. 25,000
- exceeds (6) where the total income exceed Rs. 25,000 but does Rs. 30,000
- exceeds (7) where the total income Rs. 30,000 but does not exceed Rs. 40,000
- total income exceeds (8) where the exceed Rs. 40,000 but does not Rs. 50,000
- exceeds (9) where the total income Rs. 50,000 exceed but does not Rs. 60,000
- exceeds (10) where the total income Rs. 60,000 but does exceed Rs. 70,000
- (11) where the total income exceeds Rs. 70,000

10 per cent of the amount by which the total income exceeds Rs. 7,500;

- Rs. 250 plus 15 per cent of the amount bу which the total income exceeds Rs. 10,000:
- Rs. 1,000 plus 20 per cent of the amount by which the total income exceeds Rs. 15,000:
- Rs. 2,000 plus 30 per cent of the amount total income exceeds by which the Rs. 20,000:
- Rs. 3.500 plus 35 per cent of the amount by which the total income exceeds
- Rs. 5,250 plus 40 per cent of the amount by which the total income Rs. 30,000;
- Rs. 9,250 plus 50 per cent of the amount which the total income exceeds Rs. 40,000:
- Rs. 14,250 plus 55 per cent of the amount bν which the total income exceeds Rs. 50,000:
- 19.750 plus 60 per cent of the amount Rs. hv which the total income exceeds Rs. 60,000:
- Re 25,750 plus 70 per cent of the amount by which the total income exceeds Rs. 70,000."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

ThiFinance

21. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 6 for 'Rs. 6,000' substitute 'Rs. 7,500'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

22. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 7, for '12 per cent' substitute '10 per cent'.'

SHRI JAGDISH PRASAD MATHUR. Sir, I beg to move:

23. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line S, for 'Rs. 6,000' substitute 'Rs. 7,500'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

24. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 9, for 'Rs. 6,000' substitute 'Rs. 7,500'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

25. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 10, for 'Rs. 480 plus 15 per cent' substitute 'Rs. 400 plus 12 per cent'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

26. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

"That at page 29, line 13, for 'Rs. 12,300 plus 20 per cent' substitute 'Rs. 1,050 plus 15 per cent'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

27. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 29, line 16, for 'Rs. 2,230 plus 30 per cent' substitute 'Rs. 1,900 plus 25 per cent'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

28. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 19, for 'Rs. 3.730 plus 40 per cent' substitute 'Rs. 3,200 plus 35 per cent'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

29. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely.-

"That at page 29, line 40, for 'Rs. 6,000' substitute 'Rs. 7,500'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

30. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

'That at page 29, line 43, for 'Rs. 6,000' substitute 'Rs. 7,500'." SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

The Finance

31. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

'That at page 29, line 45, for 'Rs. 6,000' substitute 'Rs. 7,500'."

SHRI JAGDISH PRASAD MATHUR: Sir, I beg to move:

32. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

'That at page 29, line 46, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The questions were proposed.

SHRI LOKANATH MISRA (Orissa): Sir, pursuant to the recommendations of the Wanchoo Committee, the maximum marginal rate of personal Income-Tax has been reduced from 97.75 per cent, on incomes exceeding Rs. 2 lakhs to 77 per cent, on incomes exceeding Rs. 70,000. Compared to the Wanchoo Committee recommendations, the proposed rates are higher. Hence my amendment to the First Schedule which I have given. The exemption limit has been raised from Rs. 5,000 to Rs. 6,000 only. The Bhoothalingam Committee had recommended the same to be raised to Rs. 7,500 in the year 1968. Since then the price rise has been tremendous and the basic exemption up to Rs. 7,500 was proposed to provide the much-needed relief on the earnings in the lower structures. Sir, now the most affected people are in the lower income groups which include the Government servants and those in the public sector undertakings. The middle-income group is suffering so much because of the price rise and they are the people who deserve some exemption In the case of Income-Tax and this should be done. By spreading the net wide, the Finance Ministry does not gain much out of this. Unless it wishes to keep more

people in its clutches by casting the net wider, I can say that this exemption in the case of the lower-income groups is not much. I am told that the officials who are engaged in working out this and working out the Income-Tax for the lower-income groups eat away almost 90 per cent, of the earnings from this group. Therefore, Sir, I would plead with the honourable Finance Minister that he should give some serious thought to this. Why should he unnecessarily harass the people? They have to keep accounts in respect of the Income-Tax and then in these days of inflation, they have to somehow pay the Income-Tax and they create the trouble, unnecessary trouble, for the maximum number of people. If, on the other hand, they gave relief to these lower-income groups, then the Income-Tax Officers could probably concentrate more on those people who are really the tax-evaders.

From people who should really be taxed, who should pay to the Public Exchequer, he does not earn anything by casting his net wide. Let him become wiser and relieve the others.

श्री जगदीश प्रसाद माधुर : श्रीमन्, चव्हाण साहब को तो शायद बहुत कठिनाई अनुभव नहीं होती होगी, लेकिन इस सदन में जब भी उन के सहयोगी श्री गणेश ग्राते हैं ग्रौर प्रश्नोत्तर काल में उन से पूछा जाता है कि इन्कम टैक्स के एरियर कितने हैं तो उन्होंने हाल ही में संभवता वताया कि 714 करोड़ रुपये के इंकम टैक्स के एरियर्स हैं। ग्रगर इस बात का विचार किया जाय कि यह जो सीमा है ग्रगर इस को 6 हजार से बढ़ा कर साढ़े सात या दस हजार कर दिया जाय तो सरकार को उन से कितना घाटा होगा । उस के साथ ही जो ग्राप के 714 करोड़ के एरियर्स हैं उसको वसुलनें के लिए ग्राप को स्टाफ चाहिए । ग्रौर यह सीमा बढ़ाने से जो स्टाफ बचेगा उस को इस काम में लगाया जा सकता है या जो लोग टैक्स का इवेजन करते हैं. जो टैक्स बिलकुल ही नहीं देते उन लोगों की खोज बीन के लिए उस स्टाफ को लगाया जा सकता है और ऐसा करने से सरकार को ज्यादा

लाभ होगा आर्थिक दृष्टि से । आज 50 परसेंट स्टाफ तो इस छोटे तबके के लिए लगा हुआ है। तो ग्रगर इस सारे स्टाफ को हम दूसरे स्थान पर यटिलाइज करें तो उस से लोगों को ज्यादा राहत मिलेगी और इसलिए मैं चाहता हूं कि इन्कम टैक्स की इस सीमा को बढ़ाया जाय ।

TUFimne

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

Bill, 1974

20. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 29, for lines 4 to 30, the following be substituted, name-Iy:-

- (1) where the total income does not exceed Rs. 7,500
- (2) where the total indome exceeds Rs. 7,500 but does not exceed Rs. 10,000
- (3) where the total income exceeds Rs. 10,000 but does not exceed Rs. 15,000
- (4) where the total income exceeds Rs. 15,000 but does not exceed Rs. 20,000
- (5) where the total income exceeds Rs. 20,000 but does exceed not Rs. 25,000
- (6) where the total income exceeds Rs. 25,000 but does not exceed Rs. 30,000
- (7) where the total income exceeds Rs. 30,000 but does not exceed Rs. 40,000
- (8) where the total income exceeds Rs. 40,000 but does exceed not Rs. 50,000
- (9) where the total income exceeds Rs. 50,000 but does not exceed Rs. 60,000
- (10) where the total income exceeds Rs. 60,000 but does exceed Rs. 70,000
- (11) where the total income exceeds Rs. 70,000

10 per cent of the amount by which the total income exceeds Rs. 7,500;

- Rs. 250 plus 15 per cent of the amount by which the total income exceeds Rs. 10,000;
- Rs. 1,000 plus 20 per cent of the amount by which the total income exceeds Rs. 15,000;
- Rs. 2,000 plus 30 per cent of the amount by which the total income exceeds Rs. 20,000;
- Rs. 3.500 plus 35 per cent of the amount by which the total income exceeds Rs. 25,000;
- Rs. 5,250 plus 40 per cent of the amount by which the total income exceeds Rs. 30,000;
- Rs. 9,250 plus 50 per cent of the amount by which the total income exceeds Rs. 40,000;
- Rs. 14,250 plus 55 per cent of the amount by which the total income exceeds Rs. 50,000;
- Rs. 19,750 plus 60 per cent of the amount by which the total income exceeds Rs. 60,000;
- Rs. 25,750 plus 70 per cent of the amount by which the total income exceeds Rs. 70,000."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

21. That the Rajya Sabha recomments to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

"That at page 29, line 6, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

22. "That the Rajya Sabha recommerits to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 7, for '12 per cent' substitute '10 per cent'.'

The motion was negatived.

253

THE VICE-CHAIRMAN (SHRI V. B. RAIU): The question is:-

23. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 8, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAIU): The question is:-

24. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 29, line 9, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAIU): The question is:-

25. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974. as passed by the Lok Sabha, namely:-

That at page 29, line 10, for 'Rs. 480 plus 15 per cent' substitute 'Rs. 100 plus 12 per cent'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

26. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

Bill, 1974

That at page 29, line 13, for 'Rs. 12,300 plus 20 per cent' substitute 'Rs. 1,050 plus 15 per cent'."

The motion was-negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

27. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 16, for 'Rs. 2,230 plus 30 per cent' substitute 'Rs. 1,900 plus 25 per cent'.'

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B, RAJU): The question is:-

28. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 19, for 'Rs. 3.730 plus 40 per cent' substitute 'Rs. 3,200 plus 35 per cent'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

29. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 40, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

30. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance

Bill, 1974, as passed by the Lok Sabha, namely:-

The Finance

That at page 29, line 43, for 'Rs. 6,000' substitute 'Rs. 7,500"."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:—

31. "That the Rajya Sabha recomments to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 45, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

32. "That the Rajya Sabha recomments to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 29, line 46, for 'Rs. 6,000' substitute 'Rs. 7,500'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:-

"That the First Schedule stand part of the Bill."

The motion was adopted. The First Schedule was added to the Bill.

THE SECOND SCHEDULE

DR. K. MATHEW KURIAN (Kerala): Sir, I beg to move:-

33. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36. after line 16 the following be inserted, namely:-

(ia) in item No. 7, for the entry in the third column against 'KEROSENE', the entry 'NIL' shall be substituted."

SHRI JAGD1SH PRASAD MATHUR (Rajasthan): Sir, I beg to move:—

34. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 36, line 15, for 'Ten per cent' substitute 'Five per cent'."

35. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 36, after line 16, the following be inserted, namely:-

- (ia) in Item No. 7, for the entry in the third column against 'KERO SENE', the entry 'NIL' shall be substituted.
- (ib) in Item No. 9, for the entry in the Third Column against 'DIESEL OIL, NOT OTHERWISE SPECIFIED', the entry 'one hundred and sixty-eight rupees and twenty-five paise per kila liter at 150 centigrade thermometer' shall be substituted'."
- 36. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 36, line 29, for 'Sixty paise' substitute 'Forty-five paise'."

37. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 36, line 40, for 'Seventyfive per cent' substitute 'One hundred per cent'."

38. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36, line 41, for 'Seventyfive per cent' substitute 'One hundred per cent'.'

258

39. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

The Finance

That at page 37, line 4, for 'Ten per cent' substitute 'Five per cent'."

40. "That the Rajya Sabha recom mends to the Lok Sabha that the follow ing amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:-

That at page 37, lines 15 to 19 be deleted."

The questions were proposed.

DR. K. MATHEW KURIAN (Kerala): Sir, I would request the hon. Minister that this is an amendment which he should be able to accept. I would request the hon. Minister that at least in the case of kerosene, which is a product which a large number of poor people, particularly in the rural areas are using, this should be left with practically no tax burden. Sir, in fact, in Bihar during the recent riots it was known that a large number of students were not getting kerosene and a large number of people in the rural areas today go without any kerosene at all. Kerosene prices have gone up and on top of lhat Government is getting tax revenue. This, I think, is a very wrong type of policy. And I request the hon. Minister that at least in the case of kerosene he should have some soft touch.

भी जगबीश प्रसाद माथुर : उपसभापति महोदय, इस में कुछ इस तरह के आइटम्स हैं कि जिन के संबंध में डा० क्रियन साहब ने अपने विचार प्रकट कर दिये हैं, लेकिन माननीय मंत्री जी का ध्यान मैं कुछ ग्रीर बातों की ग्रोर ग्राकिषत करना चाहता हं। एक ग्राइटम है कागज का, लिखने का कागज । उस के सम्बन्ध में कम से कम यह विचार करें कि क्या वे इस सम्बन्ध में कोई रियायत दे सकते हैं। विशेषतौर पर जो हमारे स्कली बच्चे हैं उन पर इस का बहुत दबाब पड़ेगा । दसरी चीजें हैं जैसे टोफी, या

चिकलेट्स या चइंगम है, इन पर भी ग्रगर बह टैक्स कम कर सकें तो ग्रच्छा होगा। मैने तो दस से पांच परसेंट का सझाव दिया है और यह कोई बहुत बड़ा लक्जरी की आइटम नहीं है लेकिन छोटे बच्चों को प्रसन्त करने के लिए ग्रौर उन के उपयोग में म्राने वाली यह चीजें हैं। म्रगर इस सम्बन्ध में मंत्री महोदय विचार करें तो इन पर टैक्स कम हो सकता है। मैंने केवल कम करने की बात ही नहीं कही, मैं मंत्री महोदय के टैक्स को बढ़ाने के संबंध में भी निवेदन करना चाहता हुं कि कुछ ऐसे ब्राइटम्स हैं कि जिन पर चाहें तो ग्राप टैक्स बढ़ा सकते हैं ग्रीर सदन उन का सनर्थन कर सकता है।

उपसपाध्यक्ष जी, रेफिजिरेटर पर, एयर कंडिशनर पर ग्रगर माननीय मंत्री जी टैक्स बढ़ा देते तो कोई हर्ज नहीं लेकिन टथ पेस्ट पर टैक्स न बढ़ाया जाय । क्योंकि स्राज ट्थपैस्ट कोई लग्जरी धाइटम नहीं रही । दातुन के लिए नीम का पेड, बबल का पेड ग्रासानी से नहीं मिलता इसलिए सब को ट्यपैस्ट, इस्तेमाल में लाना पड़ता है। मेरा आपसे अनुरोध है कि दुथ पैस्ट, लिखने वाली बच्चों की कापियां, मिटाई ग्रादि पर टैक्स घटाए । शिक्षा मंत्री जी यहां बैठे हए हैं मैं उनसे भी अनरोध करूंगा कि वह मंत्री महोदय से कहें कि कम से कम बच्चों की स्कल की कापियों पर टैक्स कम कर दें। इससे आपको बहुत कछ राहत मिलेगी । ग्रगर वह चांहें तो एयर कंडिशनर ग्रौर रेफिजिरेटर पर टैक्स बढ़ा सकते हैं। हमें इसमें कोई ग्रापत्ति नहीं होगी । हम इसका समर्थन करेंगे । मैं चाहंगा मंत्री महोदय इस प्रकार की चीजों पर टैक्स घटाकर दसरी प्रकार की चीजों पर, जिनका मैंने जिक्र किया है, टैक्स बढा दें।

SHRI Y. B. CHAVAN: Sir, I would like to make one point clear as far as I see that. As far as kerosene is concerned, in thess Budget proposals we have not taxed kerosene. He is aware that the excise rates were approved by the House earlier. I don't think there is any reason to have

that exercise. As far as papers are concerned, there is no relation between the two because we have not raised any taxes or excise rates.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

33. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Mnance Bill, 1974, as passed by the Lok Sabha, namely:—

"That at page 36, after line 16, the following be inserted, namely:—

'(ia) in item No. 7, for the entry in the third column against 'KEROSENE', the entry 'NIL' shall be substituted.'"

The motion^was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

34. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36, line 15, for "Ten per cent' substitute 'Five per cent'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

35. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36, after line 16, the following be inserted, namely:—

- '(ia) in Item No. 7, for the entry in the Third Column against KERO-SENE', the entry 'NIL' shall be substituted'."
- (b) in Item No. 9, for the entry in the Third Column against 'DIESEL OIL, NOT OTHERWISE SPECIFIED', the entry 'one hundred and

sixty-eight rupees and paise per kilo litre at grade thermometer' shall tuted'." twenty-five 150 centi be substi

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V.B. RAJU): The question is :

36. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36, line 29, for 'Sixty paise' substitute 'Forty-five paise'."

the motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

37. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36, line 40, for 'Seventy-five per cent' substitute 'One hundred per cent'."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

38. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 36, line 41, for 'Seventy-five per cent' substitute 'One hundred per cent'."

the motion was negatived.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is :

39. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 197.4, as passed by the Lok Sabha, namely:—

That at page 37, line 4, for 'Ten per cent' substitute 'Five per cent'."

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

40. "That the Rajya Sabha recommends to the Lok. Sabha that the following amendment be made in the Finance Bill, 1974, as passed by the Lok Sabha, namely:—

That at page 37, lines 15 to 19 be deleted'."

The motion was negatived.

The Second Schedule was added to the Bill.

The Third Schedule was added to the Bill.

Clause 1, the Enatcing Formula and the Title were added to the Bill.

SHRI Y. B. CHAVAN: Sir, I move:

"That the Bill be returned."

The question was proposed.

SHRI BHUPESH GUPTA: Sir, I would like to make some observations. First of all, I know that the hon. Members are tired after having said 'yes' and 'no'. Most of them have gone to the Central Hall and I have no intention of getting the bell rung again in order to disturb our friends who may be sipping coffee there. Nonetheless, I would like to make one or two observations at the last stage of the Finance Bill and indeed the Budget Session as far as the financial matters are concerned.

Sir, we are told that Dr. Henry Kissinger, the U.S. Secretary of State, would be visiting our country soon. I. understand he is coming this month. Recently, Sir, and the Finance Minister may kindly note— I don't know whether he knows it or not— that on May 4, there was an elaborate briefing of the Economic Secretaries of all the Ministries by Mr. Kewal Singh, I.C.S., Secretary in the Ministry of External Affairs. These Secretaries in that briefing were asked to prepare their plans for the projects which would be placed before Dr. Kissinger in order to get American collaboration and aid. And much was said

about the American aid. And all kinds of cock and bull stories, I believe, were told about the American generosity. That is, of course, what Mr. T. N. Kaul, our Ambassador in Washington, has been saying these days.

For example, on January 4, this year, Mr. T. N. Kaul said that relations between any two sovereign independent countries or nations and particularly between two of the biggest democracies in the world like India and the U.S.A. cannot and should not be assessed in the context only of the present or the recent past but in the large perspective of the past history and the future perspective.

Therefore, he is pleading for American collaboration and he has been put on the job although he has not been able to get Americans budge an inch over the Diego Garcia issue. But, he is very active.

Now, Sir, recently, at the Special Session of thi United Nations General Assembly, where the problems of the developing countries specially in respect of raw materials were discussed, the American delegation took a very hostile stand and their main spokesman John Scali openly said that he disagreed with the major and important conclusions of the two documents which had been adopted or were going to be adopted at the Special Session. In fact, he was very bitter in his attack against the developing countries and in fact he pleaded for maintaining the status quo, and yet Mr. T. N. Kaul is talking about all kinds of friendships.

Now, this is only one part of the thing. This is what the representative of the United States of America said. The representative of the western countries, specially those belonging to the European Economic Community took a similarly hostile stand against developing countries like ours. In such a situation how is it that they are going to get so much assistance from our country. The position has been made very clear.

Now, Sir, I understand Mr. K. B. Lai— not the B.B. Lai of the land-grab fame, there are too many Lais here, we are tired of Lais, there are different types of Lais

The Finance

AN HON. MEMBER: Who are . . . (Interruptions).

SHRI BHUPESH GUPTA: You are not lal at all, you are black. These Lais believe in rolling out red carpet for the Americans. Now, Mr. K. B. Lal, I.C.S., he went to New York to brief Mr. Swaran Singh and had midnight meetings with the Americans and others to impress upon them that they should go in for collaboration with Indian business and others. I understand Mr. K. B. Lal is an aspirant for a post in the permanent secretariat which is going to be created to take care of the decisions of the United Nations Special Session and their implementation. He is canvassing to be appointed to this post in the west, above all, in the United States of America. Now is Mr. K. B. Lal suitable for that post? For that you have to fight neocolonialism and imperialism and different interests of the developing countries so that we get better prices for raw materials, so that we get better terms in our trade relations with developed countries specially the United States of America, Britain, West Germany, Japan and others. Now, K. B. Lal is the most unsuitable person. I would like to know from Mr. Chavan whether he is being consulted in such matters

Now, Sir, before I change over from K. B. Lal to other things, I would like to say that when he was Joint Secretary and Secretary in the Ministry of Commerce in 1959-60-I mentioned this earlier but he did not reply—he led an Indian delegation which entered into an agreement with the COGIS of Italy. The agreement was that some surcharge was to be paid on import of Italian fertiliser and the surcharge was to be utilised for promoting Indian exports. But, nothing of the sort was done. The COGIS got the money and an allegation was made that at that time the additional money was shared by COGIS with Mr. K. B. Lal. The Finance Minister should enquire. He should look into his own files and the files of the Home Ministry and the Ministry of External Affairs and find

out whether at that time there was a serious allegation against Mr. K. B. Lal sharing the money in this manner. It is a question of national exchequer. The COGIS were supposed to have utilised this fund for promoting Indian exports or rather buying Indian goods like tea, coffee, textiles and so

Bill, 1974

Actually they did not do that. They went to the old importers and asked them to continue to import these things only. They paid some money to the Italian importer so that they imported Indian goods under the aegis of the COGIS and the remaining money to COGIS shared with Lal. Now I do not know why the hon. Minister did not refer to this when he replied to the other things. When Lal was in the Commerce Ministry as Joint Secretary he reduced the cost of raw cotton in order to benefit the Birlas and the Goenkas. That was his record. The Jute Commissioner's office in Calcutta really became the office of the IJMA. Not only that, Lal was smuggling jute from then East Pakistan saying that it was jute cuttings. They came as jute cuttings but actually it was real jute and the smuggling went on.

These are the officers who have got the upper hand. I do not know why the officers are being given so much power. Now, what is being done? The Committee of Economic Secretaries—all ICS bosses—are dominating this thing. They really decide the policy. I know, recently they met with a view to discussing the oil crisis but they came to the conclusion that they should import coal from Australia to run the power houses in the South. Can vou deny it? Why is it not being published? Why are we not told? This is one of the latest decisions.

As you know, when the Bechtel company scandal came up the Takru Commission was appointed. These secretaries met and said there was nothing wrong. And they are thinking of entering into an agreement with Bechtel company which was of CIA origin. I have one very interesting information. In the days of the second World War, John McCone, who was to become later the boss of CIA (1961 to 1965) started an engineering firm in

San Francisco called Parson-Bechtel-McCone Corpoiation. After the war the name was changed to just Bechte] Corporation but in the course of time its links with the C\\ became deep after the chief promoter of ihe company had entered the CIA. This is that company and with them they are going into an agreement. This matter should be gone into.

'Ike Finance

Secretaries are now more than Cabinet Ministers and the Cabinet responsibility is not working. Parliamentary accountability has become a facade and the Secretaries have really become the policy makers and the brain trust. With all my criticisms and reservations any day I can sit with a Minister rather than an ICS Secretary; I can call them, I can sit and talk with them and speak on the wave length with many of them and they will be more responsive. In the interest of parliamentary democracy what is important is to see that the Cabinet Government functions as a Cabinet parliamentary retaining Government. accountability. It is the duty of the Prime Minister to see that the initiative of individual Ministers combines with the collective responsibility and collective functioning. Today it is not so. What is happening today is, the bureaucrats are on the top, the nabobs of the Railway Board are sitting on the pyramid, at the apex and creating such problems. Now this is the problem to be considered. I have mentioned it because I am feeling a little worried. The other day at a seminar the Prime Minister said "Democracy is on trial". Yes, democracy is on trial not only because rightists are on the offensive which is true but democracy is on trial because we are deviating from some of the fundamental tenets of democracy or functioning of parliamentary institutions. I hive been here for many years and I have known that even Mr. Nehru held that pailiamen-tary institutions had to be maintained, although much of it was showy and perhaps there was more of form rather than substance. Nonetheless these forms are very important. Without these forms we do not get pegs to hang these things. I think what is happening is a very wrong thing. In any case bureaucracy should not be a power.

My friends will speak about Mr. B. B. Lai. I would ask for an inquiry against Mr. Lai and Mr. Subramanian because they were getting presents from Mohan Meakin Breweries and the late B. R. Mohan. They are the friends of these people and they wrote confidential reports against honest officers. It has been revealed now that when nothing could be found by searching the house of an officer who had not obliged Mr. Lai and Mr. Subramanian and the Mohan Meakin Breweries in getting illegal expansion and who had not agreed to the case for violation of the Industries (Regulation and Development) Act being dropped malicious reports were written. His house was searched, persecution took place; all these things have been revealed and admitted today. But what about those two officers I would like to know from the Home Minister who maliciously wrote motivated entries after they failed to implicate the officer through a search of his house. What has happened to them? You have expunged most of the remarks; some two or three words are kept. Sir, in perjury—you are a lawyer, is it

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I am not a lawyer but I can say you have argued your case. You must now conclude.

SHRI BHUPESH GUPTA: Now I will have to tell that, because you have said no. If you had said yes I would not have proceeded with it. In perjury if there is perjury with regard to 90 per cent then the other 10 per cent has to be thrown out. A perjuror is a perjuror, never to be believed. People who write malicious and motivated reports cannot be believed.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): All this has been much debated.

SHRI BHUPESH GUPTA: All right; you are fond of new points. Here is the case of an officer writing reports on his nephew-in-law for 16 years and Mr. Swarup was kept in Geneva for seven years. Let them deny it. Such corruptions take place. I do not want to go into details but imagine, Sir, the maternal uncle-in-law writing reports, confidential reports, of his nephew Mr. Swarup for 16 years.

Now, as far as the Budget is concerned, you have given wholesome concessions to the capitalists. You have reduced income-tax for top brackets; those who pay Rs. 10 lakhs will pay Rs. 2 lakhs less now. Therefore you cannot create an impression that you are giving relief to all. This is a wonderful type of relief. You know very well, according to your own statement the arrears of income-tax from 600 odd asses-sees who are assessed for 10 lakhs and more come to Rs. 200 crores and you are not collecting this money. And it is these people who will get the relief.

One point about National Rayon Corporation and the Kapadias. I want to bring to your notice now because tomorrow I will not bring it. The Kapadias are trying to get their Directors appointed and prevent the appointment of Government Director who I believe is a Member of this House, Mr. H. M. Trivedi. Their term expires in June this year. What they are trying to do is this. Mr. Umashankar Dikshit, kindly listen to this; I know you know Kapadia very well. Therefore I would ask you to listen. Kapadia is trying to regain control of the . . .

THE VICE-CHAIRMAN (SHRI V. B. RAIU): At the third reading stage of the Bill, you cannot go into these details.

SHRI BHUPESH GUPTA: This is a point to be noted, you know. Under section 408 of the Companies Act Government did not approve of the five Directors which Kapadias were to appoint on the basis of their preference shares. It is a strange thing. They would get these Directors appointed if the Government Directors disappear from the scene. Then the situation will become serious. The Unit Trust and the public have a great stake in this. The Kapadias tried to exercise considerable political influence to get the Company Law Board to approve the election of the five Directors who were elected in May 1973 but ultimately failed. Now they are also trying to prevent the appointment of Government Directors and to have their own Directors on the basis of preference shares. Sir, in the national interest this National Corporation should be

saved from the grip of the Kapadias. It is now engaged in an expansion project for nylon tyre yarn cord involving Rs. 6 to Rs. 8 crores.

This should be done immediately. There should not be any delay because time is running out. I am told they are holding another general body meeting the day after tomorrow. on the 11th May. I would ask Mr. Chavan kindly to intervene in this matter because your financial institutions, including the Unit Trust. have a big stake in the National Rayon Corporation. You see to it that the Government directors are re-elected and take necessary precaution so that the Kapadies cannot have a grip of the organisation. Thank vou verv much.

1 think, Mr. Chavan, you have let down the nation by presenting a Budget of this kind. The Finance Bill is your brain-child and I think this is the product of it. I am very sorry you1 have done such a thing. Now, things are moving to the right. As far as the economic policies are concerned, there is a competition among the Ministries to placate the monopolists and even the multi-national corporations. In that way they are fighting the economic crisis. The crisis will worsen. Conflicts will grow. Struggles will grow. That is why today you find that the people are awakening and resisting the reactionary policies of the Government in the economic field and defending their interests.

Before I sit down I congratulate the brave railwaymen for the splendid and magnificent manner in which they have risen against these policies of the Government. They are defending their interests and the honour of the nation. It Is they who are defending democratic norms in public life, whereas the Government, as if in a war, against their own people have mobilised the police and various other forces. The army has been alerted. I think democracy is being endangered by such action. The nation's fair name is being tarnished by such action . . .

HON. MEMBERS: No.

SHRI BHUPESH GUPTA: I do hope the working people in the country will

270

rise to the occasion and rally behind the railwaymen and make it impossible for the Government to go ahead with its policy of reprisal and repression in order to silence two million railwaymen who run the lifeline of the country. We owe them a duty to stand by them in defending their interests. Let there be a negotiated settlement. Let the doors of the jail be thrown open and let discussion start to have mutual consultation and a negotiated settlement could be arrived at. That is what we want. It is a matter of shame Government is that the telling lies everyday through the All India Radio. I wish Mr. Gujral had been here. Do not sanction any money for Mr. Gujral's lies. Public finance is not meant for public lies in the manner in which Mr. Gujral is doing. Yesterday the television carried a lying story in shameless manner. Mr. Chavan, since when he became the Finance Minister to finance such lies, lying by a Government institution like the All India Radio and television. It is a shame for the nation. It does not behove our democratic institutions. Mr. Chavan, you should tell Mr. Gujral to stop lying. Otherwise, no money shall come. Money is not meant for financing. Mr. Gujral's lying propaganda. Blatant falsehood he has been uttering. It is a shame to his own name, shame to his past tradition and shame to all of us.

The Finanrr-

MONORANJAN ROY Bengal): Sir, at the fag-end of the debate and at the Third Reading stage I am constrained to make some observations. I begin where Mr. Gupta ended. Twenty railwaymen are on strike in connection with their most legitimate and just demands. The Railway Ministry would give to the General Revenues a sum of Rs. 181 crores in the year 1974-75. He says there is no money and asks wherefrom the money will come to meet the demands of the workers. Here is the Finance Minister who is giving extra-incentives and a special bonus to the monopoly houses which are reaping huge profits. This is from the Economic Times. It is not a paper owing allegiance to any leftist party. It is a paper of the monopoly house. It is dated the 7th May. It says that the report that was prepared by one of the Departments

of the Finance Ministry, by the Directorate of Inspection and Research, Statistics and Publications shows that in size the monopoly industrial houses account for 20 per cent of the total number of companies.

The report says 20 per cent of the total number of companies accounted for 93.3 per cent of the retained profit of all companies. In other words, the report says, the larger the company, the higher the profitability and consequently the dividend declared. Under the heading "Big Houses Profits" this is a 4column report in the Economic Times. I do not like to waste the time reading out the thing as to how the profit has been entire increasing from year to year for big houses, not small industrial entrepreneurs. The smaller ones are, on the other hand, sustaining losses. And these big houses are evading taxes. Their income-tax arrears, according to the Finance Minister', come to the tune of Rs. 714 crores. For whom has the Finance Minister given tax relief? Not for the small farmers, not for the small businessmen, not for the small industrialists, but for the big houses. The Finance Minister gives tax relief for the big houses because they are hard pressed. And yet he does not feel ashamed to increase the price of post card; he does not feel ashamed to put tax on kerosene, tax on paper used for books of primary school children. On such things used by the common man taxes have been increased. Naturally the prices will go up and they have gone up and are going up. The Finance Minister said we are trying to hold the price line. I shall thank him for one thing. The other day he said those who are thinking of reducing the prices, they are in fool's paradise and prices can never be reduced. It is true, because when the Finance Minister is increasing excise duties on every essential commodity, naturally the prices can never go down. I do not like to go into the details.

Then about deficit financing. Many of our honourable friends have spoken about deficit financing. The Finance Minister says that 60 per cent of deficit financing has been reduced during the last year. Nonetheless the prices of all essential commodities have gone up. Why? Because, you

are imposing excise duty on everything. Excise duty is the main reason. The second reason is black money which is creating a parallel market in the country. Black money is creating havoc in the country. And for those black money holders Mr. Chavan has reduced the taxation, for those higher groups, from 97 per cent to 77 per cent. There is a twenty per cent reduction in taxes for the higher groups. Is there anything to explain? You say money is not available for railwaymen. For them bullet is available. You have given Rs. 169 crores for the Central Reserve Police where it was only Rs. 3 crores during the year 1950-51. It has been increased to Rs. 169 crores for the year 1974-75. Yes, because it is understandable now, the Government depends not on the people's support. During the election they go on rigging. They depend upon the police, they depend upon the CRP, they depend upon the State Police, they depend upon the BSF, and ultimately upon the Army. So, the way they want to deal with the railwaymen is the fascist v/ay. It is the fascist method they are adopting.

There is the Goebbelic propaganda going on from the All India Radio. This method was first adopted by Hitler himself. He came to power by using Goebbels through Radio and the press. I challenge Mr. Chavan—Mr. Dikshit is also here— whether he can deny that the press was warned against giving any publicity to the letter of Mr. Fernendes sent to the Prime Minister. The P.T.I, and the U.N.I, have been warned not to circulate any letter sent to the Prime Minister by Mr. George Fernendes. This is how they want to deal with railwaymen. And I am told there is a conspiracy to kill a large number of railwaymen's leaders through shooting, hounding them, throwing away their bodies and then asking as to who killed them. That is the conspiracy. I warn the railwaymen from the platform of this House to be careful that their leaders will he hounded and killed. They will adopt the methods adopted by them in West Bengal. More than a thousand of our comrades there were killed in the name of Naxalites by anti-social elements and by the police.

THE VICE CHAIRMAN (SHRI V. B. RAJU): Please do not go to Calcutta.

SHRI MONORANJAN ROY: That is the method they are going to use against the railwaymen who are on strike.

My last point. This is a very serious matter. Mr. Chavan has left. Unfortunately, Mr. Debi Prasad Chattopadhyaya, who was present here, has also left. This is about excise duty on tea. The best flavoured tea in the world is produced in Darjee-ling and no doubt it also fetches the highest price. But the yield is very low. The small planters cannot cope with this high excise duty upon their tea. Small gardens have been closed down in largo numbers. Mr. Debi Prasad Chattopadhyaya has been repeatedly approached by the workers and small planters also. He issues some statement and through promises. But he has not done anything with regard to the excise duty. The entire industry is in jeopardy and on the verge of complete ruin. If immediate steps are not taken it will go completely out of commission. If excise duty upon Darjeeling tea is not reduced more gardens will be closed and the workers will die of starvation. Gardens will be closed down and the whole economy of the Hills will be ruined. lust now Mr. Chavan said that he is taking care about problems of the hilly areas of North East India. Darjeeling is one of the hill areas of the North East region of the country. May I know what facilities have been provided to this area? If an industrialist wants to start an industry in any part of the Darjeeling hills he will not get any facility. I had discussion with a number of small industrialists who can invest some money to start small or medium industries. They are prepared to invest. But, unfortunately, that area is not declared as a backward area. No facility is given to the area of Darjeeling hills. Mr. Chavan just now said that in 1969 bank finance to the tune of Rs. 2 crores was given to this region and it increased to Rs. 14 crores in 1973-74. Bui Dn-jjeMng is part of that region. It has not got anything either by way of bnnk loan or by way of financial assistance or by way of any other facilities. But our

Chief Minister, Mr. Siddhartha Shankar Ray is a master in telling Goebbelsian lies ami in giving promises after promise*. He says his second motherland is Darjeeling. But I do not know whether he knows it or not that Darjeeling is declared as an advanced area, a developed area, only because there are some moribund tea bushes. Why should it not be declared as a backward area and given special facilities, special incentives and special attention? The people of that area, after their failure to get their Nepali language into the Eighth Schedule of the Constitution—it was rejected by the Government of India- -have demanded regional autonomy. I warn that if this regional autonomy is not granted, you will be compelled to grant it a full state's status in course of time as you have granted to the Mizo hills, to Meghalaya and other hill people of Assam. This demand has been voiced and it has been supported by the people of West Bengal. They have supported the demand of regional autonomy within the State of West Bengal. They will demand full autonomy unless their reasonable demands are met. With these words, I am warning again about the attitude of the Government towards the railwaymen. The entire working class of India will observe a one-day strike on May IS in support of the railwaymen and in protest against the attitude of the Government which is trying to cow down the railwaymen by brute force. Thank you.

The Finance

श्री श्याम लाल यादव (उत्तर प्रदेश) : मान्यवर. मैं दो-तीन वातों का जिक्र करना चाहता हं। पहली बात तो यह कि मैं श्री भपेश गप्त का बहुत अनुग्रहीत हूं कि अब उन्होंने यह कहना शरू किया ग्रौर इस बात को मान लिया कि ग्राकाशवाणी गोएबल्स की तरह हिन्दस्तान में प्रचर करता रहा है बाः को जब हम पहले कहते रहे तो वे बहत ऐतराज करते थे। ग्राकाणवाणी सरकार की तरफ से न केवल बड़ाही झुठा प्रचार करता है, ग़लत बातों का प्रसारण करता है, बल्कि सरकार के एक दल विशेष का प्रचार करता है ग्रीरखास कर चनावों के ग्रवसर पर।

दसरी बात मैं यह निवेदन करना चाहता ह कि इंडियन एयरलाइन्स में ग्रौर एयर इंडिया में 20 करोड़ रू० का घाटा इस जाल भी दिखाया गया जैसा हमने हा। काई बजह नहीं है कि इत देनों संस्थानों में यह घाटा क्यों है। वित्त मंत्री, एविएशन मंत्री इस बात के लिये जिम्मे-दारी लें कि वे इंडियन एयरलाइन्स में ग्रौर एयर इंडिया में एक पैसे का भी घाटा न दें पबलिक सेक्टर में, जिससे जनता पर भार पड़े।

तीसरी बात, योजनाध्रों में जो पिछडे हुए प्रदेश थे उनका खयाल नहीं किया गया। विगत 3 योजनास्त्रों में जो प्रति व्यक्ति कम केन्द्रीय सहायता दी गई उसमें 3 राज्यों के नाम आते हैं–बिहार, उत्तर प्रदेश ग्रीर मद्रास, जौ कि तामिलनाड कहा जाता है। मान्यवर इन तीनों प्रदेशों में पहली योजना में प्रतिव्यक्ति 14 ६० की सहायता दी गई। लेकिन दसरी श्रीर तीसरी योजनात्र्यों में विहार को 20 रु० प्रति व्यक्ति सहायतः, तीसरी योजना में 44 ६०। तामिलनाडुको 31 ६०, दसरी योजना में और तीसर योजना में 53 रु । उत्तर प्रदेश को दूसरी योजना में 14 रु से 18 रु० हम्रा ग्रौर फिर केवल 46 रु० हम्रा इस प्रकार इन रायों के साथ, विशेष कर उन तीनों राज्यों में उत्तर प्रदेश का नाम आता है जिसके विरुद्ध भारत सरकार रही और जो केंद्रीय सहायता प्राप्त करने में हमेशा अपेक्षित किया गया।

वित्त मंत्री जी ने करों में राहत देते समय यह कहा था कि वह समझते हैं कि प्रत्यक्ष कर का जो प्रतिशत है वह अप्रत्यक्ष कर के मकाबले में अधिक रहेगा। मैं समझता हं कि ग्रगर वे ग्रप्रत्यक्ष कर बढ़ाते हैं तो इससे देश में मुद्रास्फीति बढेगी ग्रौर मुल्यों में वृद्धि होगी। मान्यवर परम्परा दसरे देशों में यह है प्रत्यक्ष कर ऋधिक होने चाहिये ग्रौर ग्रप्रत्यक्ष करों में बराबर गिरावट श्रानी चाहिये। जो घाटा उन्होंने इस वर्ष ग्रांका है वह 900 करोड़ रुपये का है, लेकिन मेरा ख्याल यह है मुद्रास्फीति की जो दर है उसन 20-30 प्रतिशत और अधिक बढ़ सकती है।
ऐसे स्थिति में जो योजना बनाई गई है वह
अवास्तविक है और यह ठोस तथ्यों के आधार
पर नहीं है। इसलिये इस वर्ष की जो पंचवर्षीय योजना है वह केवल कागज की ही
योजना रह जायेगी।

मान्यवर, एक बात मैं यह निवेदन करना चार्त हूं कि पांचवी योजना के लिये जो वजट रखा गया है वह 72-73 के मूल्यों को द्विष्टि में रख कर 4700 करोड़ रुपये का रखा गया है । इस मूल्य पर मान्यवर, वह केवल 2900 करोड़ रुपये का रह जाता है। इस प्रकार से इस वर्ष की योजना पिछले वर्ष के मुकाबले एक हजार करोड़ रुपया कम हो जाती है। क्या इससे लक्ष्य प्राप्त हो जायेगा, यह बात समझ में नहीं ग्राती है।

मान्यवर, एक बात और निवेदन करना चाहता हूं कि कुछ लोग मान्यवर घंटाकरण है। संहार-कारी शंकर या किसी अन्य देवता का नाम उनके कान पर पड़ने पर घंटी बजने लगती है। तो इस सदन में भी मुझे बड़े दुःख के साथ कहना पड़ता है कि टघं करण है। जब इस सदन में राजनारा-यण खड़े होते हैं बोलने के लिये, तो एकदम हूं, हूं होने लगती है। मैं नहीं समझता हूं कि किस प्रकार से वे संसदीय परम्परा का निर्वाह करते हैं।

एक माननीय सदस्य मान्यवर उत्तर प्रदेश से प्राप्ते हैं जो अभी चन्द रोज हुए संसोपा और सोशिल ट पार्टी को छोड़कर कांग्रेस पार्टी में प्रकटूबर 1973 में भर्ती हो गये हैं। मान्यवर, वे दूसरे दल के नेताओं के ऊपर जो इस सदन के सदस्य नहीं उन के ऊपर गलत आरोप लगाया जाता है। मैं इस बारे में आपका संरक्षण चाहता हूं कि जो व्यक्ति इस सदन क सदस्य नहीं, जो किसी दूसरे विधान सभा का सदस्य हो, उसके विख्व खूले रूप से निराधार, प्रसत्य, भ्रामक, मनगढंत और कपोल किस्पत आरोप लगाये ज एं, तो उसकी निन्दा की जानी चाहिये। मैं

समझता हूं कि आप या जो भी व्यक्ति इस आसन पर बैठा हो, उसका यह कत्तंव्य हो जाता है कि वह इस तरह के बारोपों को रोके।

मान्यवर, श्री कल्पनाथ 7 मई को जाँव इस सदन में बोल रहे थे. तो उन्होंने चौधरी चरण सिंह जी के ऊपर जो आरोप लगाये, उनके सम्बन्ध में मैं कहना चाहता हं कि वे उन आरोपों को साबित कर देंगे तो में इस सदन की सदस्यता से त्याग पत्न दे दंगा । मान्यवर, उन्होंने इस तरह से जो धारोप लगाये हैं वे बिल्कुल गलत, निराधार, कपोल किल्पित, मनगढंत, झुठे, असत्य है ग्रौर जिनका कोई ग्राधार नहीं है। मैं समझता हं कि कांग्रेस की सला में जाने पर वे इस प्रकार के झठे बयान सदन में न दें। मान्यवर, उन्होंने यह कहा कि चौधरी चरण सिंह ने ढाई गुना टैक्स किसानों पर लगाया था । मैं उनसे यह जानना चाहता हं कि इस तरह का टैक्स उन्होंने कब लगाया ? जब उनके हाथ में सत्ता थी, जब से वे मध्य मंत्री थे तो उन्होंने कभी भी इस तरह का टैक्स नहीं लगाया। यह ग्रारोप विल्क्ल झुठ है। उन्होंने यह भी कहा कि चौधरी चरण सिंह ने डी० म्राई० म्रार० को लाग किया। मैं यह ज नना चाहता हं कि भारत सरकार डी॰ ग्राई० ग्रार० को लाग करती है या किसी प्रदेश का मुख्य मंत्री लाग करता है ? यह आरोप भी अठा है, गलत है और निन्दनीय है। इस चीज के लिये उनकी निन्दा की जानी चाहिये।

उप-सभाध्यक्ष (श्री वी० बी० राजू): ग्राप डिटेल पर ना जाइए।

श्री श्याम लाल यादव : म तीन चार ग्रारोपों को ग्रापके सामने वतलाना चाहता हूं। श्री कल्पनाथ ने चौधरी चरण सिंह के ऊपर यह भी ग्रारोप लगाया कि उन्होंने छात्र संगठन को समाप्त किया। मैं उनसे यह जानना चाहता हूं कि भारत सरकार की सत्ता उनके पास कब श्री ? हिन्दुस्तान का छात्र संगठन उनके पास नहीं श्रा ग्रीर न ही उन्होंने छात्र संगठन की स्थापना ही की। यह ग्रारोप भी गलत, श्रामक ग्रीर निन्द-नीय है।

मान्यवर, फिर उन्होंने यह बात कही जिसका मुझे दुः ख है। उन्होंने मान्यवर यह कहा:— मजदूरों के ऊपर गौंली चलाने वाले चौधरी चरण सिंह को सात जन्म तक मुख्य मंत्री नहीं होने दिया जायेगा। ग्रगर श्री कल्पनाथ के हाथ में शक्ति होती, तो वे शायद इस युग के रावण हो गये होते ग्रीर इस युग में किसी राम को पैदा नहीं होने देते। लेकिन यह बात उनकी शक्ति में नहीं है। मैं उनसे यह कहना चाहता हू कि ग्राजमगढ़ के जिस जिले से वे ग्रात हैं, वहां पर 13 विधान सभा की सीटों का चुनाव हुआ था, उनमें से 8 व्यक्ति वे जीते जो श्री चरण सिंह जी के समर्थक थे ग्रीर उनके टिकट पर जीते थे।

मैं उनसे पूछना चाहता हूं कि उस दिन उनकी ताकत कहां गई हुई थी, क्यों नहीं जीत संकें ? कांग्रस सिर्फ 3 सीट जीती और वह भी कितने वोटों से। एक उम्मीदवार सौ वोटों से, दूसरा सात सौ वोटों से और तीसरा उम्मीदवार वारह सौ वोटों से जीता। ऐसे जिले से आने वाला व्यक्ति यह अहंकार करे में समझता हूं कि यह उसकी अज्ञानता है, संसदीय परम्पराओं के प्रति उसकी अजागरूकता है।

एक बात में और कहूंगा। उन्होंने एक बत और कही "जो हरिजनों पर इंडा चलात। है, मजदूरों के ऊपर गोली चलाने वाले" जब से श्रो कल्पनाथ कांग्रेस में गये भीरतवर्ष में कितने मजदूर गोली से मारे गये उसका आंकड़ा हजारों से ऊपर जायेगा। उस देल का व्यक्ति आरोप लगाये जिसने मजदूरों की जानें लीं। झांसी में रेलवे मजदूर मारा गये, कलकत्तें में मारे गये, बिहार में मारे गये। जब ऐसे देल का बाक्त आरोप लगाता है, जो सारे देश में संगीनों के बल पर हकूमत कर रहा है, तो मेरी समझ टें नहीं आता।

एक बात में और कहूंगा। उन्होंने कहा कि 'जो हरिजनों पर डडॉ चलाता है मुसलमानों को

काट-काट कर मार गियाना चाहता है, वह महय मंत्री होगा? " मैं यह कहना चाहता है (कि सिवाय उस व्यक्ति के जिसका मस्तिष्क विकत हो गया हो, जो पागल हो गया हो, कोई व्यक्ति ऐसा ब्रारोप रहीं लगासकता। हरिजनों के ऊपर तीन साल के अन्दर उत्तर प्रदेश में जैसे-जैसे ग्रनाचार-ग्रत्याचार हुए हैं, वे मैने सदन में उठाए। जब कमलापति विपाठी मध्य मंत्री थे ग्रौर ग्रब जब बहुग्णा मुख्य मंत्री हैं उत्तर प्रदेश में हरिजन वालाग्रों के साथ इलाहाबाद में बलात्कार हुआ। वह बात मैने सदन में उठाई। उत्तर प्रदेश में इस प्रकार की वीसियों घटनाएं हुई शाहजहांपर में, प्रतापगढ में, मुरादाबाद में, वरेली में, जहां हरिजनों को नंगां किया गया । ऐसी सरकार के दल के ब्रादमी को कुछ भी कहने का अधिकार नहीं है। मैं दावे के साथ कहता हं कि चरण सिंह के जमाने मैं कभी ऐसी बात नहीं हुई। उन्होंने कहा "मुसलमानों को काट-काट कर मार गिराना चाहते हैं। "श्री कल्पनाथ राय या उनके दल का कोई यक्ति सावित कर देकि इस प्रकार की कोई घटना हुई है उनके शासन काल में । मेरठ में दंगा जरूर हुआ लेकिन बारह घंटे के ग्रन्दर वह दंगा शान्त कर दिया गया, लेकिन इस दिल्ली शहर में दिन-दिन भर दंगा हुन्ना जहां भारत सरकार बैठी है, जहां मसलमानों के साथ ग्रत्याचार हुग्रा ग्रीर उसको ग्राप रोक नही सके। ऐसी सरकार और ऐसे दल के व्यक्तियों की शर्म से गंड जाना चाहिये। जो खुद कांच के घर में रहता ਣੈ पर ढेला फेंकता है। यह घोर निन्दनीय बात है। मैं चाहंगा कि श्री कल्पनाथ ने जो यें गैरजिम्मे-दारी के, झठे श्रीर मनगढ़न्त ग्रारीप लगाये हैं उनको ग्राप एक्सपंज कर दें। दुसरा निवेदन यह है कि अप्राप देखिए कि जो व्यक्ति सदन में मौजूद न हो उसके खिलाफ ग्रनगंल, मनगढ़न्त ग्रारोप विलक्त न लगाए जायें।

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Mr. Vice-Chairman, I just want to take a few minutes to highlight some

of the points that the Minister has not cared to include in his defence.

The Finance

First, I would like to point out to this House that on the question of money somehow this House is constantly misinformed. remember when the discussion was going on on the Railways, the Minister said that the demands of the railway workers would cost Rs. 450 crores. I challenged the Minister and wanted to know how these estimates have been worked out. He replied: "Well. 1 will write to you a letter". It is in the Parliamentary record. 1 asked: "Will you write before the strike'?". He said: "Yes, I will write before the strike". Today the Government has not defended itself or defended the estimate that is floating around. 1 mention this because the total staff bill of the Railways is Rs. 480 crores. How can the demands of the railway employees amount to between Rs. 450 and Rs. 500 crores? If you remove all the paddy from the staff bill and consider only the workers of the Railways, then the total wage bill would be Rs. 260 crores. Whether it is 260 or 480 crores, the total bonus commitment will only amount to Rs. 40 crores.

The remainder of the financial demand. whether it is concerned with connecting DA with price index, has nothing to do with price rise and revenue rise. It is the duty of the Government to see that the price rise is compensated. What I am trying to say is that Rs. 450 crores figure is being circulated all over the country through the T.V., through radio and through the Minister's printed speeches. But in this House, while we are discussing the budget, this has nowhere been defended. And when I tried to pinpoint it on the Minister, he said that he would write me a letter. But up till today he has not written me a letter.

Similarly, Mr. Chavan spoke about peripheral issues raised in my talk or that of my colleagues. What about food subsidy? Only Rs. 100 crores have been allocated. Can you give a guarantee that you will not exceed Rs. 100 crores? Is that a realistic figure in the present situation? Or is St realistic in the view of the Agriculture

Ministry? Similarly, about the allocation of giants and loans to State Governments, this has been reduced by Rs. 266 crores. Now, what have the State Governments to do? They will have to cut down their expenditure. Can they do that? The expenditure of the Central Government is increasing by 15 per cent; they are not able to control it. Or the State Governments wi;i have to draw overdrafts, which means increase in the deficit. I pointed out to the hon. Minister that the deficit estimate of Rs. 125 crores is wildly an underestimate. This has been the past history. Would he care to set a new tradition this time in Parliament, in the broad sense of the word, by assuring this Parliament that this time, whatever may happen, he will see that the deficit does not exceed Rs. 125 crores? He has not given that assurance. Neither has he told me where I have gone wrong in pointing out the wrongness of the estimates in these regards. These are the two items: food subsidy and loans to State Governments.

Mr. Bhupesh Gupta has been raising the issue of bureaucrats. I personally feel that some of our young bureaucrats are the most brilliant people in this country. I think this country should be run very well by them. But we have a hang-over from the past, which, I am afraid, will frustrate any Ministry, any plan, as long as the Minister is basically complacent or perhaps is a man who is preoccupied in some party or factional warfare or some State election. If the Minister are capable, with the help of bureaucrats this country can be very well run.

Here is a young officer—Mr. Seth— whose house is raided. It is totally unjustified. Then, adverse remarks are written about him. By whom? By Mr. B. B. Lai. What are Mr. B. B. Lai's antecedents? He was Chairman of the State Electricity Board in Uttar Pradesh . . .

THE VICE-CHAIRMAN (SHRI V. B. RA.TU): This subject has been discussed at great length already . . .

SHRI SUBRAMANIAN SWAMY: You have been most liberal with others . . .

282

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I am not intervening. I am just telling that this subject has already been discussed . .

The Finance

SHRI SUBRAMANIAN SWAMY: I am bringing new facts. I am just pointing out how can such people inspire young bureaucrats? Mr. B. B. Lai was the Chairman in Uttar Pradesh. It was Oberoi Electric Works. He gave a contract to a foreign company, whose agent was living in his house. The Minister got suspicious. The Minister there at that time was Mr. Banarsi Das. He got very suspicious. He asked for the file. Mr. B. B. Lai refused on grounds of autonomy. The Minister wrote to the Central Vigilance Officer here in Delhi that he wanted an inquiry to be conducted against this man. Nothing has happened. He was transferred. He was made Chief Secretary and sent abroad for training or for vacation or for what, I don't know. After he came back, he became Secretary in the Ministry of Industrial Development, then in Commerce, and then he was sent to the Planning Commission. How can officers with such background inspire young bureaucrats in our country?

I can give you many instances. I have got a long list of Secretaries—these are the old block, coming from the British days. These people are guilty of enormous indiscretion. Sir, I lived for seven years in the United States. There I used to see three bureaucrats every year, mostly when it was hot in India and cool there. And they used to be there with our Economic Professors and their discussions were incredible. I can document them but it is unnecessary. As long as such a crust, given to us by the British, continue to rule this country and continue to terrorize the young elements in our bureaucracy, we cannot get implementation under any circumstances. And as long as the Ministers are completely insulated from public opinion, from the young bureaucrats, from young people, just by a set of senior bureaucrats who come to see the Minister at the aerodrome, carry their luggage and arrange for their passage, and as long as this insulation takes place, I am afraid, Mr. Chavan will have to come back next year and say, "I

am very sorry, it is not going to be a deficit of Rs. 125 crores this year but it is going to be Rs. 1,000 crores, for the following reasois."

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Yes, Mr. Finance Minister.

श्री राजनारायण : श्रीमन्, हम तो रह ही गये।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Two members from your Party participated. Now your Party Leader. . . .

श्री राजनारायण: ग्रंप कृपा कर के हमारी बात सुन लें। ग्राप टोटल समय गिनते हैं या नहीं। हमारो पार्टी के लोगों ने कितना समय लिया है। हम ने पहले से ही स्कीम बना ली श्री कि दस मिनट वह लेंगे ग्रीर थर्ड रीडिंग में मैं बोलूंग ग्रीर यह बजट प्रोपोजलत हैं। यह बिल कोई कालिंग ग्रेटेंगन तो है नहीं। (व्यवभान)

श्री रवी राय: महत्वपूर्ण बात करनी है। जरा सुन लियां जाय। 15 मिनट और ज्यादा बैठ जायेंगे।

उपस नाध्यक्ष : इस सदन का काम एक तरीके से चलन चाहिये। यह श्राप के लिये ही नहीं है दूसरों के लिये भी है। यहां हम को अच्छे देडीशन कायम करना है। (व्यवधान) ग्राप की पार्टी को सही मौक दिया गया है श्रौर ोई अन्याय नहीं हुआ है:

श्री राजनारायण : मैं ग्रन्यायं की बात नहीं कर कह रहा हूं।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Let your Party Leader sit with the Minister of Parliamentary Affairs and distribute the time. Let it be done in future.

श्री राजनार वण: इस को श्राप देख ली जिएगाँ कि कम्युनिस्ट पार्टी के कितना समय मिला है श्रीर हमारी पार्टी ने कितना समय लिया है (व्यवधान) हल्ले से कमा चलने वाला नहीं है कम तो कायदे से चलेगा।

उपाध्यक्ष (श्री वी० वी० राज्) : इस समय क्षमा कीजिये।

the Finance

श्री राजनारायण : मैं श्राप से विनम्रता स निवेदन करूंगा कि श्राप हम को थोड़ा सा समय दीजिये श्रौर थोड़े से समय में मैं ग्रपनी बात कह लंगा। ग्राप देख लें कि बाकी लोग उठ उठ कर चले गये हैं, मैं 11 बजे से बराबर यहां बैठा हूं 🌌 इसिलये कि अर्थत समय में ग्रानी बात कह लूगा। इस में न तो धरा धंसेगो श्रीर न गगन फटेगा।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You could have taken a chance in the First reading stage.

ग्राप ने उस समय क्यों नहीं समय लिया। एक सिस्टम होना चाहिये।

SHRI UMASHANKAR DIKSHIT: Mr. Vice-Chairman, Sir, it is not a question of his speaking or not speaking; he often speaks. We want all the Members of the House to participate. But, Sir, he is creating a precedent which will not be conducive to the proper functioning of the House. There is a system there is a tradition which has been followed. I would request the hon. Member not to break that tradition. Otherwise, every Member can speak like that and go on playing with the valuable time of the House.

श्री राजनारायण : श्रीमन्, ग्राप से विनम्रता से निवेदन कर रहा हूं कि जरा मेरी बात सुन लीजिये। श्रनावश्यक ढंग पर इस सदन में इस समय जब कि बजट का मामला खत्म होने जा रहा है और यही सब से इंपार्टेट विषय है किसी पालियामेंट के लिये, उस समय जितनी देर से मैं खड़ा हं उतनी देर में तो मैं ग्रपनी बात कह लेता।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): It is not a question of time, Raj-

श्री राजनारायण : भूपेश मप्त जी 45 मिनट बोले हैं। उन को ग्राप ने नहीं रोका।

उपसभाध्यक्ष (श्रीवी० बी० ाज): अप मेरी बात सुनें। इस समय ग्राप को समय देने का सवाल नहीं है। श्राप ने तो ग्रमेंडमॅट्स पर भी समय लिया । आप सुनिये ।

यह एक तरीका है ग्रापको इसको मानना चाहिए । सब पार्टियों के एक-एक मैम्बर बोले हैं और आपकी पार्टी के दो मंम्बर बोले हैं।

🕻 श्री र जनार यण : किस नियमावली में लिखा हुन्ना है ? मैं किसी को रोकता नहीं हं जितने भी लोग बोले हैं ट्रेजरी बैंचिज से या ग्रपोजिशन बैचिज से हमने सबसे कम टाइम लिया है ।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Chair has to regulate the business of the House.

श्री राजनारायण: मैं ग्रापसे बिनती कर रहा हं कि यह हमारे साथ ग्रन्थाय हो रहा है। मेरी जो परेश नी है उसे तो बन लीजिए।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I have already called the Finance Minister.

श्री राजन।रायण : इस सदन के लोग यह बात जानते हैं कि कोई खास बात होगी जो यह बोलना चाहते हैं ग्रौर उसको ग्राप दवाना चाहते हैं। इससे फायदा क्या है।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We have been very liberal to you. Please do not disturb the business.

श्री राजनारायण: ग्राप यही करेंगे कि ग्राप मुझे कहेंगे बैठ जाएइ । आप यह कहेंगे कि बाहर चले जाइए, सदन छोड दीजिए । ज्यादा करेंगे मार्शल से निकलवा देंगे। मैं या कहता हं कि हमारी सदन की जो स्व थ परम्परा है वह बिगड रही है।

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please do not create a situation.

श्री राजनारायण : ग्राप क्रपा करके हुने समय बताइए कि हमने इल कितना समय लिया हमने अपने समय का प्रबन्ध पहले से किया हम्रा है कि थोड़ी देर वह बोलेंगे थोड़ी देर दसरे बोलें में

286

श्रीर जो थोडा समय बचेगा श्राखिर में, उसमें मैं बोलूगा।

The Finance

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Rajnarain, please sit down.

श्री राजनारायण: रूल ग्राऊट करने के लिए श्रापको ग्रधिकार है। मैं ग्रापसं निवेदन करना चाहता हं (व्यवधान) ।

श्री रबः राय: मेरा प्वायन्ट ग्राफ ग्र ईर है। मैं जब से राज्य सभा में ग्राया हं लगातार मैं देख रहा हं कि एक सदस्य तो बोलते जाते हैं 45, 45 मिनट ग्रौर दसरे को टाइम ही नहीं मिलता ग्राप समय निर्धारित कर लीजिए कि ग्रापको तना समय मिलेगा और दूसरे को इतना समय मिलेगा, उतने समय में चाहे जिलने मैम्बलबोलें। सवाल यह है कि हमारी पार्टी की ग्रोर से यादव जी बोल चुके हैं वह देवल 10 मिनट बोले हैं श्रौर दूसरे 15 मिनट बोले हैं तो नरा कहना यह है कि माननीय सदस्य राजनारायण जी जो के बहुत महत्वपूर्ण सवाल पूछना चाहते हैं उनको पांच मिनट का समय दे दिया जाए । मेरा श्रापसे भी अपनरोध है और दीक्षित जी से भे कि उनको पांच मिनट देने । कोई श्रासमान नहीं फट जाएगा चवहाण सहाब भी इनको सुनने के लिए ग्रातुर हैं फिर पांच मिनट देने में ग्रावको क्या ग्रापत्ति है। मैं समझता हं इसमें कोई ग्रसमान नही फटने बाला है। ग्राप तो बहुत समझदार ग्रादमी हैं ।

उपग्रध्यक्ष (श्री वी० वी० राजु): ग्राप चेयर की बता नहीं समझे । इसमें डिविजग्रल के समय का सब ल नहीं है। सवाल यह है कि आपकी पार्टी के दो मैम्बर पहले ही बोल चके हैं। जब श्याम लाल जी बोल हेथे तो मैंने उनक रोका नहीं। इसलिए कहता हूं इस परम्परा को मत तोडिए । यस, मिस्टर फाइनैन्स मिनिस्टर ।

श्री राजनारायण : श्रीमन्, ग्राप मेरी व.त तो सुन लीजिए ...

SHRI Y. B. CHAVAN: Mr. Vice-Chairman, Sir most of the points that were raised 74L/P(N)11RSS--0000--27-8:74---C1PS

were of a general nature and no specific points were raised. Therefore, I do not think that any detailed reply is called for.

श्री राजनारायण: ा देख लीजिए ग्रीर मैम्बर किता बोले हैं भ्रौर हम कितना बोले

SHRI Y. B. CHAVAN: Some of the points raised by Shri Bhupesh Gupta were not germane to the Finance Bill as such and, therefore, Sir, I do not think that a further detailed reply is called for.

श्री राजनारायण : मैं च हाण साव से नम्रापुर्व निवेद करूंग कि सद की स्वस्थ परम्परा को मत तोडें . . .

SHRI Y. B. CHAVAN: One point Mr. Subramanian Swamy has raised was about subsidy and deficit financing. I can tell you, Sir, that nobody can give any 100 per cent guarantee about it. But, I can only say that it is our desire and it will be our sincere and genuine effort to see that this deficit financing is kept down to Rs. 125 crores. More than that I do not think anything is required.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The question is:

"That the Bill be returned."

श्री राजनार।यण : श्रीमन, मैं ग्रापकी व्यव था को मानता नहीं इसलिए मैं इसका घोर विरोध करता हूं ग्रौर सदन से बाक् ग्राऊट रताहं। इस तरह से सदन न**ीं चल** ्राएका ।

THE VICE-CHAIRMAN (SHRI V. B.

: The question is:

"That the Bill be returned."

The motion was adopted.

THE VICE- CHAIRMAN: The House stands adjourned till 11.00 a.m. tomorrow.

> The House adjourned at forty-six minutes past six of the clock till eleven of the clock on Friday, the 10th May, 1974.